BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE
AT PUNE

OA:120/2023

Irba Mashnaji Konapure
And Another **...Applicants**

V/S

Union Of India & Ors **...Respondents**

AFFIDAVIT-IN-REPLY

I, Haresh Panchal, the authorised representative of Respondent No 8 having office at 101 MAN house, Opposite Pawan Hans, SV Road, Vile Parle-West, Mumbai-400056 do hereby state as follows:

1. I say that, I have gone through the original application filed before this Hon'ble Tribunal and have issued appropriate instructions and shared documents with the advocate and have full knowledge of the facts involved in the present matter
2. The Original application in its present form is not maintainable and a serious inquiry needs to be undertaken with regard to activities undertaken by the original applicants as to whether they are involved in protection of the environment, have they been engaged in plantation, what are the sources of their funding, etc. The Hon'ble Supreme Court of India in ***State of***

NOTARY GOVT. OF INDIA
RAMESH CHANDRA TIWARI
AREA-MAPOL OFFLINE
AMOHERI(G) MUMBAI
STATE OF MAHARASHTRA
REGN.3361

U.P. and ors. V/s. Uday Education and Welfare Trust (2022) 19 SCR 781 has observed that:

> "99. We find that before a litigant is permitted to knock the doors of justice and seek orders which have far reaching effects of affecting the employment of thousands of persons, stopping investment in the state, prejudicing the interests of the farmers, the credentials and bonafides of the Applicants must be tested."

A separate application in this regard is already filed on record which is yet to be decided.

3. The Applicant has filed the present application u/s 15 and several other sections of the National Green Tribunal Act, 2010 read with Rule no. 24 of the National Green Tribunal (PSP) Rules, 2011. I state that the Applicants are claiming compensation of Rs. 261,91,60,484.43/-. It is worth mentioning here that S. 15 of the National Green Tribunal Act, 2010 deals with relief, compensation and restitution. S. 15(1) provides that relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in Schedule I; for restitution of property damaged, for restitution of the environment for such area/areas as the tribunal may think fit. The said section further provides in sub-clause (4) that the Tribunal may, having regard to the damage to public health, property and environment divide the compensation/relief payable under separate heads specified in

Schedule II so as to provide compensation/ relief to the claimants.

4. The said section makes use of the word "victims of pollution". The word "victim" is not defined under the act. It is only defined in the erstwhile Code of Criminal Procedure, 1973 and now the Bharatiya Nagarik Suraksha Sanhita (BNSS) 2023 in section 2(y) as a person who has suffered any loss/injury caused by reason of the act/ omission of the accused person and includes the guardian/ legal heirs of such victim. At this stage it would be worthwhile to see if the Applicants are indeed "victims" as stated in sec 15(1). Page 34 of the main application para "b" is relevant at this juncture. The Applicants here allege that "person aggrieved" and "person injured" are different concepts and the Applicants further go on to state that they are "not injured" but "aggrieved" due to violation of a clean and decent environment.

5. I state that, thus, at the outset an enquiry is required to be undertaken whether applicants are indeed entitled to file the present application. The applicant claims to be a whistle-blower, a vigilant citizen, common man, aggrieved person performing his constitutional duty etc., but nowhere he claims to be a victim. The NGT Act needs to be interpreted and understood in the context in which it was framed. The Hon'ble Tribunal has vast powers including demolition of unauthorized constructions etc,. Thus, whether the term "aggrieved person" used in section 16 can be extended to also cover the word

"victim" used in S.15 is.required to be decided prior to deciding the application on merits. A separate application is filed along with the present affidavit-in- reply.

6. I further state that in Paragraph 12 on page 38 and 39, the Applicants allege that the cause of action to file the present application arose on 17.08.2020, when this PP procured ex post- facto consent to operate. Thus, this would suggest that the Applicants should ideally bring before this Hon'ble Tribunal events and circumstances beyond 17.08.2020. However, more than half of the application deals with facts and events prior to 2020. The compensation allegedly claimed is also calculated from 2014. Thus, whether the application is within limitation is required to be seen. One such instance can be pointed out on Page 30. Thus, the application cannot survive. A separate application is being filed herewith. The issue of limitation is required to be adjudicated prior to deciding the matter on merits.

7. The applicants claims in the title clause of the Application that it is matter seeking restitution, restoration and relief against gross intentional violations of rules and regulations in various environmental and pollution control enactments causing damage to the environment and ecology due to illegal construction of this respondent in violation of terms and conditions of environmental clearance dated 11.06.2014, ex post facto consent to establish dated 16.07.2020 and consent to operate dated 17.08.2020 with the help of other respondents. I

state that, thus, even from the title clause it would be abundantly clear that the Applicants challenge EC dated 11.06.2014. The present matter is filed on 06.08.2023. Thus, the application deserves to be dismissed.

8. I further state that in the title clause the Applicants allege that this PP has intentionally caused environmental damage with the help of other respondents. The other respondents in this case are Union of India, Chief Secretary (Govt. of Maharashtra) etc. Thus, I state that the applicants are making wild allegations which are not substantiated with adequate pleadings/documents.

9. The Applicant is calculating the compensation at 262 Crores. What is the basis for such calculation and whether it is a scientific way of calculation is also required to be seen. The Applicant on Page 29 seeks to rely on the Goel Ganga Case of 2018 for alleged illegal excess construction without CTE. Whether the Goel Ganga Case would be a valid precedent in the present facts and circumstances is also required to be determined. Whether that precedent imposing 100 Cr. is a paper precedent or whether the amount of compensation was deposited by the developer in that case for that judgment to be a valid precedent is also a moot question.

10. The present original application appears to have been filed with the grievance that this Respondent Project Proponent has undertaken illegal building construction activity in violation of terms and conditions of environmental clearance dated

11.06.2014, obtained ex-post facto consent to establish dated 16.07.2020 and consent to operate is obtained ex-post facto on 17.08.2020.

11. Without any prejudice to the above, I am now giving parawise replies to the contentions of the main application. Unless specifically admitted all the contentions are deemed to be denied in toto. The contentions in para 1 and 2 need not be replied to as they are the matter of record.

12. The contentions of Paragraph 3 that the Application is filed against intentional blatant violations of terms and conditions of EC dated 11.06.2014 etc are denied. Rest of the contentions are a matter of record and hence need not be replied.

13. The contentions of Paragraph 4 are partly true and correct. The contention that the Applicant no 1 is an advocate and an environment protection activist and Applicant no. 2 is a businessman and environment protection activist, both residing in Mira Bhayander City, Thane District and Applicant no. 2 is the resident of the project under challenge are facts beyond my knowledge. The Applicants may be put to strict proof thereof. The further contention that very serious violations under various acts causing irreparable damage to the natural resources, environment, ecology, social and environmental infrastructure due to illegal construction undertaken by this respondent is out and out false and denied. The further contention about the legal notice dated 07.10.2022 is beyond my knowledge.

14. Contentions of para 5(a)-(e) are partly true and correct. Details of the project in para (a), (b) and (c) are true and correct. Contentions in para (d) and (e) are denied.

15. Reply to these contentions in para 6(A) - (T) is given herewith. I state that the contentions of Para 6(A) - (T) deals with the EC and events prior to the first cause of action. I have already filed an application to challenge the limitation in filing of the original application and I reserve my right to file a detailed reply on the events of this paragraph subject to the outcome of that order or that interim application.

16. The contentions in Paragraph 7 also deals with the events of the year 2014. In this context I state that this PP was in receipt of the show cause notice dated 18.01.2014 from the environment department for non-compliance w.r.t EC. (Hereto marked as Annexure R1). I state that a reply was issued dated 29.01.2014. (Hereto marked as Annexure R2). I state that the project known as 'MAN OPUS' was being constructed under Mumbai Metropolitan Region Development Authority Rental Housing Scheme wherein the houses are constructed for a lower income group which was to be handed over to MMRDA. I state that on 29.10.2010, we got the location clearance from MMRDA. On 15.03.2011, we made an application for environmental clearance. On 20.05.2011, the first commencement certificate was received and on 10.07.2013 the revised commencement certificate was received. In this context, Paragraph 6(d) is itself clarificatory that the SEAC-II

considered the application of this PP on 01st and 02nd August 2013 for a net plot area of 18340.81 sq.mtrs.

17. I further state that in view of the various Bombay High Court judgements and notification dated 29.06.2013 issued by the environmental department confirming that In the view of the above developments the State Level Expert Appraisal Committee (i.e. SEAC-I&II) are directed to appraise the applications of the Project Proponents by considering the relief granted by the Hon'ble Bombay High Court in different writ petitions, henceforth the Residential Projects wherein construction below 20,000 sq.m has been initiated shall not be treated as violation." In view of the said clarification notice of EC and in view of various High Court orders, we started construction on 06.07.2013. The project falls under Building and Construction under Category B. The Project spans an area of 21,501 sq.m. Prior to starting the construction pre-feasibility studies and geo-technical investigations were carried out, The construction was proposed to comprise a total of 10 buildings. The rental compartment was to be ST+24 floors and the sale was to be Gt2 floors. I further state that during the construction phase soak pits and septic tanks were provided for disposal of waste water. Temporary sanitary toilets were also provided. The total solid waste during the construction phase was calculated at 5398 kgs per day. The total water requirement of 1468 KLD was supplied by tanker, recycled water. The total

population in the operation phase was calculated at 10,873 numbers.

18. I further state that the application for obtaining EC was made on 15.03.2011. As already stated above, work commenced in July 2013. As soon as the circular dated 31.10.2013 was received the construction work was halted. I further state that I informed the Hon'ble Member Secretary State Expert Appraisal Committee on 01.08.2013 in their 16th SEAC Meeting of the EC about starting construction activities at site, which was not objected to. In the said meeting, it was agreed that our application would be recommended to the State Level Environment Impact Assessment Authority for grant of environmental clearance for the said project. However, the meeting of SEIAA was delayed for more than five months. On 23.12.2013, during the 64th SEIAA Meeting, we were informed that on account of violation of environmental clearance, the Project was featured in the Violation List instead of the Approval List. Thereafter, on 18.01.2014, we received a communication from the Environment department to which we replied on 29.01.2014. Thus, contentions made in Paragraph 7(a) that the construction is illegal are denied. In this regard, it ought to be seen that CTE and CTO are regulatory permissions and not environmental clearances. The Applicant is repeatedly asserting that ex-post facto CTE and CTO are akin to ex-post facto EC. This is legally inaccurate. A Consent to Establish is obtained under Water and Air Act and Consent to Operate

regulates pollution control measures. Subsequent grant of CTE and CTO does not automatically render the entire project illegal or mandate demolition. The authorities have granted the ex-post facto CTE and CTO after considering our applications and as per appropriate guidelines in force. The applicants cannot contend that these valid statutory permissions are non-existent merely because they are ex-post facto. In order to be entitled for claiming a compensation of Rs. 262 Crores, Applicants need to prove actual pollution, actual environmental degradation, a causal link between alleged lapse and environmental harm claimed. In the entire application, the Applicant is continuously harping upon the aspect of delay without proposing what scientific enquiry was undertaken to procure and analyse data in the present matter. "Annexure R3"

19. I rely on the judgment of the Hon'ble Supreme Court of India in ***Neetu Solvents V/s Vineet Nagar and ors. 2026 SCC online sc 811*** decided on 06.05.2026 wherein it has been observed that the 1986 act does not or prohibit ex post facto EC. Such ex post facto clearances and/or approvals cannot be declined with pedantic rigidity regardless of the consequences of stopping the operations. It was further observed that:

> "Grant of CTE AND CTO by respective pollution control boards, the argument of not having a valid permission under Air act is not germane and the infraction to grant CTO based on such argument is not acceptable and has no impediment."

I further rely on the Hon'ble Supreme Court's judgment in ***M/s Sweta Estate Pvt Ltd. V/s. HSPCB 2023 SCC OnLine SC 1474*** wherein the judgment reinforces the principle that acceptance of ex post facto consents that include binding conditions cannot be selectively disregarded unless contested appropriately at the time of granting. It delineates the boundaries of judicial review, particularly emphasising that appellate bodies like NGT must adhere strictly to the confines of the issues presented in the appeal.

20. Contents in paragraph 7(c) and 7(d) with regard to STP are denied. In this regard it is submitted that the STP has been installed for the rental as well as the sale buildings. I rely on Paragraph 3.3 of the Joint Committee Report dated 26.02.2024. Thus, the said objection does not survive. "Annexure R4"

21. Contentions in Paragraph 7(e) and 7(f) with regard to Green Belt are denied. I rely on Paragraph 3.3(ix) of the Joint Committee Report. wherein it is specifically mentioned that in the project the mandatory RG Area 1 and 2 is provided on podium level parking. Ornamental plants and saplings are provided on the outer periphery of the sale buildings.

22. Contentions in Paragraph 7(g) and 7(h) are denied. Reliance is placed on Paragraph 3.3(xi) of the Joint Committee Report. It is submitted that an organic waste converter has been installed in the project. It is also further mentioned that biodegradable waste and non biodegradable waste are being separated at source. "Annexure R5"

23. Contentions in Paragraph 7(j) are denied. A solar water heating system has been installed and is in use. Contentions in Paragraph 7(k) are denied. The said contention cannot be relevant after a period of 12 years. Rest of the contentions in the Paragraphs are allegations made without technical evidence. The allegations made therein are not only actually incorrect but are also unsupported and no evidence of actual environmental damage has been asserted. The Applicant appears to have placed reliance on selective documents while ignoring subsequent compliances. In this regard, one cannot lose sight of the fact that the jurisdiction of NGT is remedial and not punitive. The damages of Rs. 262 Crores sought are arbitrary and remedial measures adopted have been totally disregarded at the arrival of those figures."Annexure R6"

24. Contentions regarding locus and limitation are already dealt with. Thus, Applicant is not entitled to any relief claimed in Paragraph 16.

Date:

Place: 13.07.2026

Deponent

VERIFICATION

I, Haresh Panchal, the authorised representative of Respondent No 8 do hereby verify and state that the contents stated in the above affidavit-in-reply are true to my personal knowledge, based on information and records and believed to be correct.

Hence, verified on this 13th day of July, 2026 at Pune.

Deponent

R. D. Dhongde

I know the Deponent

BEFORE ME

13/7/26

RAMESH CHANDRA TIWARI
ADVOCATE & NOTARY
GOVT. OF INDIA
Res. 129, A-Wing, Appli Ekta Hsg. Soc
Nav Pada, Marol Naka, A. K. Road,
Andheri (E), Mumbai-400 059

S: R: 9599
Date: 13/7/26

RAMESH CHANDRA TIWARI
NOTARY
MAROL ANDHERI (E)
MUMBAI
MAHARASHTRA
REGN NO. 3361
GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE
AT PUNE

OA:120/2023

Irba Mashnaji Konapure
And Another **…Applicants**

V/S

Union Of India & Ors **…Respondents**

LIST OF DOCUMENTS

Serial No.	Particulars	Page No.
1.	**"Annexure R1"** Show Cause Notice issued by Government of Maharashtra to Respondent No. 8	
2.	**"Annexure R2"** Reply by Respondent No. 8 to the Show Cause Notice issued by Government of Maharashtra	
3.	**"Annexure R3"** Relevant documents regarding Environmental Clearance, Consent to Establish, and Consent to Operate of Respondent No. 8	
4.	**"Annexure R4**" Relevant documents regarding Sewage Treatment Plant (STP) installation by Respondent No. 8	

5.	**"Annexure R5"** Relevant documents regarding sewage waste disposal by Respondent No. 8	
6.	**"Annexure R6"** Relevant documents regarding Solar Water Heating System installation by Respondent No. 8	
7.	Commencement Certificates with respect to the Project Proponent's Project	
8.	Occupancy Certificates with respect to the Project Proponent's Project	
9.	Documents relating to handing over of the Project from the Project Proponent to respective Co-operative Housing Societies.	
10.	Documents relating to water permission received by the Project Proponent	
11.	Documents relating to tree NOC received by Project Proponent	

R. D. Dhongde

Date: 13.07.2026

Place: Pune

Adv for Respondent No. 8

GOVERNMENT OF MAHARASHTRA

Tel. No. : 22793132
Fax No. : 22873845

No. SEAC- 2011 /CR- 79 /TC-2
Environment Department,
217(Annex),Mantralaya, Mumbai - 400 032.
Date : 18 /01/ 2014

By Fax/ RPAD

To,

M/s Man Global Ltd.
101, Man House, S.V. Road, Vile Parle (W),
Mumbai – 400 056.

Sub. :- Proposed Directions u/s 5 of the Environment (P) Act, 1986
r.w. EIA Notification dtd. 14.9.2006

WHEREAS, it was obligatory on your part to obtain prior Environment Clearance from the Competent Authority, as per the EIA Notification dtd. 14.9.2006, before starting any building construction activity.

AND WHEREAS, you have applied for Environmental Clearance for proposed Residential Project located at S. No. 53 / 1 (PT), C.T.S. No. 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at Village Mira, Dist- Thane. During the 16th meeting of the State Level Expert Appraisal Committee held on 31st July, 1st & 2nd August, 2013, decided to recommend the proposal for EC to SEIAA subject to compliance of certain points. AND WHEREAS, the State Level Environmental Impact Assessment Authority in its 64rd meeting held on 23rd & 24th December, 2013 noted that you have started the construction activity without obtaining prior Environment Clearance from the Government of Maharashtra. This amounts to violation of the EIA Notification 2006.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as under :-

a) Why your building construction activity shall not be stopped forthwith for the violation of Environment Impact Assessment Notification dtd. 14.9.2006, issued by the Ministry of Environment & Forest, Government of India, for not obtaining prior Environmental Clearance from the Competent Authority / Government of Maharashtra?

b) Why further legal action shall not be initiated against you under the provisions of the Environment (Protection) Act, 1986 and Rules made there under?

You are also directed to submit your reply within 15 days from the receipt of this Proposed Directions, failing which, this office has no option than to initiate stringent legal action against you including stoppage of your construction activity, which please be noted.

(R.A. Rajeev)
Principal Secretary,
Environment Department

MAN GLOBAL
Growth for a Global Future

Date: 29.01.2014

To,

Mr. R. A. Rajeev.

Principal Secretary,

Environment Department,

217 (Annex) Mantralaya, Mumbai 400 032

Ref : SEAC -2011/CR-79/TC-2 dtd. 18/01/2014

Sub : Man Opus Project

कार्यालय, मुंबई-३२

कार्यक्रम लिपिक
पर्यावरण विभाग
मंत्रालय, मुंबई-३२

Dear Sir

We are in receipt of your Show Cause Notice bearing no. SEAC -2011/CR-79/TC-2 dt. 18/01/2014 on 20th Jan 2014 wherein you have stated there are some non compliance by us with reference to Environmental Clearance.

At the outset we would like to inform you that our project known as "MAN OPUS" (said project) in Mira Road which is within the ambit of Mira Bhayander Municipal Corporation (MBMC) and the Residential buildings are being constructed under Mumbai Metropolitan Region Development Authority (MMRDA) Rental Housing Scheme wherein we would be constructing houses for the Lower Income Group which shall be handed over to the MMRDA.

At the further outset we would like to highlight the following fact of our case

- 29.10.2010 we got location Clearance from MMRDA
- 15.03.2011 we made an application for Environmental Clearance
- 28.03.2011 we got IOD from MBMC
- 20.05.2011 we got our First Commencement Certificate
- 10.06.2013 we got our Revised Commencement Certificate

During the pendency of said application for Environmental Clearance and in light of the various order passed by Hon'ble Bombay High Court wherein the court confirmed that environmental

Corporate Office: 101, Man House, S. V. Road, Vile Parle (W), Mumbai - 400 056, India. T: +91 22 6647 7664, F: +91 22 6647 7677

clearance are required only for projects with built up area exceeding 20,000 sq.meteres, projects for residential buildings shall not be necessarily delayed even to the extent of construction upto 20,000 sq.meters without first obtaining environmental clearance. Further Notification dated 29th June, 2013 was issued by the Environmental Departmental confirming that ***"In the view of above developments the State Level Expert Appraisal Committees (i.e SEAC-I & II) are directed to appraise the applications of the Project Preponents by considering the relief granted by the Hon'ble Bombay High Court in different writ petitions, henceforth the Residential Projects wherein construction below 20000 sq. meters has been initiated shall not be treated as violation".***

In view of the said clarificatory notification of EC and in view of various Hon'ble High Court Orders, we in good faith as a corporate governance company started the construction activities on 6th July 2013 at the project site.

Accordingly, we informed Hon'ble Member Secretary State Expert Appraisal Committee on 01.08.2013 in their 16th SEAC – 2 meeting, in which the undersigned appeared in person, of the Environment Clearance about starting of our construction activities at our site which was not objected by them. It is also pertinent to note that in the said meeting it was agreed that they will recommend our application to State Level Environment Impact Assessment Authority (SEIAA) for grant of Environmental Clearance for the said project for enabling them to issue Environmental Clearance in their forthcoming meeting.

However, the meeting of SEIAA which normally sits forth nightly was delayed for more than 5 months on account of old committee being dissolved and it took them 5 months to constitute new committee to take decisions on the various applications pending for Environment Clearance including ours.

We are the law abiding Company which believes in working as per the law and rules, and we had never any intention for the violation of any law . Further when we had received a office memorandum 31.10.2013 issued by the Environment Department whereby stating that if any construction plan above 20000 sq. mtrs. is approved (for Residential/Commercial/Rental Housing Scheme/SRA/Industrial Construction etc) by the planning authority and part commencement of the construction work to the project proponent without making mandatory

Corporate Office: Man House, 101, S. V. Road, Vile Parle (W), Mumbai - 400 056, India. Tel.:+91 22 6647 7664 Fax:+91 22 6647 7677

to obtain prior EC then such construction shall be treated as a violation. Accordingly we stopped our construction activity.

On 23.12.2013 during 64th SEIAA meeting, we were informed that on account of violation of Environmental Clearance our case has been put in violation list instead of approval list. However we had apprised the members in the said meeting that we had started our construction activities on 6th July 2013 in good faith and considering that Notification dt. 29.06.2013 issued by Environmental Clearance is applicable to us and immediately after becoming aware of the notification dated 31.10.2013 we had immediately stopped the said construction activities.

In view of these circumstances and in view of your Show Cause Notice, we humbly submit that if this project gets further delayed then it would be a loss more to the government and the public at large as under the said project we are constructing the houses for the Lower Income Group to accommodate them who are staying in slums. On humanitarian ground we request you to kindly allow us to represent our case to show our bonafide that we are not in violation of any Environment Clearance as mentioned in our Show Cause Notice and/or kindly consider our case for Environment Clearance.

Thanking you

Yours Faithfully
For Man Global Ltd.

Director

Corporate Office: Man House, 101, S. V. Road, Vile Parle (W), Mumbai - 400 056, India. Tel.:+91 22 6647 7664 Fax:+91 22 6647 7677

Minutes of the 70th meeting of the SEIAA held on 20th to 22nd May, 2014

Item No. 74

Subject: Environment clearance for Proposed Residential Project located at CTS No. 1457 ...& Survey No. 53/1 of Village Mira, Dist. Thane by M/s. Man Global Ltd.

(File No: SEAC-2011/CR-79/TC-2)

Project details submitted by PP as-

Name of the Project	Proposed Residential Project under MMRDA Rental Housing
Name of the Proponent	M/s. Man Global Ltd.
Name of the Consultant	M/s Enviro Analysts & Engineers Pvt. Ltd.
Type of Project:	MMRDA Rental Housing Scheme
Location of the project	S. No. 53/1(PT), C.T.S. No 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at
Whether in Corporation/ municipal/other area	Mira Bhayander Municipal Corporation
Applicability of the DCR	DCR for Mira Bhayandar (Sanctioned by Government U/S 31 of the
Note on the initiated work (if applicable)	Construction work has initiated as per Commencement certificate issued from Planning Authority
LOI/NOC from MHADA/ other	Location Clearance No.: MMRDA/RHD/RHS-128/10/426

	Sr. no	Particulars	Area in Sq.mt
Total plot area (Sq.mt)	1	Area of Plot	21,501.50
Deductions	2	Deduction	
Net Plot Area		D.P road	1731.23
		Encroachment	371.23
		Non Buildable	92.92
		5 % Amenity	965.31
	3	Total Deduction	3160.29
	4	Net Plot Area	18,340.81

Permissible FSI (including TDR	73363.24 Sq.mt

Proposed Built Up Area(FSI & Non FSI)	**Building**	**FSI Area**	**Non-FSI Area**	**Total Construction**
	Rental	18,331.094	9401.	27,732.194
	Sale	47,768.56	69734.00	1,17,502.56
	Total	66,099.65	79,135.10	1,45,234.754

Chairman

Member Secretary

Minutes of the 70th meeting of the SEIAA held on 20th to 22nd May, 2014

Ground Coverage Area	Ground Covered Area:- 11902.01 Sq.mt Percentage:- 55%				
Estimated Cost of the	260 Crores.				
Number of Buildings & configuration(s)	The above ground structures will comprise of:				
	Building	No. of Building	Configuration		
	Rental bldg	3	St + 24 Floors		
	Sale bldg	7	Basement + Stilt + Podium + 22 upper		
Number of tenants and shops			Rental	Sale	Total
	No. of Tenements		1056	1088	2144
	No. of shops		4	18	22
	Balwadi / Welfare Centre/ Offices		15	--	15
Number of expected residents/users	No of Users		Rental	Sale	Total
	Residential		5280	5440	10,720
	Shop		12	54	66
	Balwadi/ Welfare Centre/ Office		87	--	87
	TOTAL		5379	5494	10,873
Tenant density per hector	Rental:- 920 Sale:- 791				
Height of Building(s)	Building		Height		
	Rental Building		72.15 m		
	Sale Building		72.55 m		

Right of way	60 m wide Western Express Highway. 15 m wide D.P Road.
Turning radius	Sale : 7.5 m Rental : 6 m
Existing Structure(s)	Vacant Plot.
Details of the demolition with disposal (If applicable)	Excavated soil and rubble will be used in backfilling and remaining material will be disposed by covered trucks to the authorized sites.

Chairman

Member Secretary

Minutes of the 70th meeting of the SEIAA held on 20th to 22nd May, 2014

Total Water Requirement	Dry Season: • Fresh water & source: 968 KLD by MBMC • Recycled water : 500 KLD (From STP) • Total Water Requirement : 1468 KLD • Fire fighting : 100 Cum (Rental) & 700 cum (Sale) Wet Season: • Fresh Water & Source: 680 KLD (MBMC) & 288 KLD (RWH tanks) • Recycled Water : 489 KLD (STP treated water) • Total Water Requirement : 1457 KLD (Including water from RWH Tank) • Fire fighting : 100 Cum (Rental) & 700 cum (Sale)
Rain Water Harvesting (RWH)	Level of the ground water table : 2.0 m Size and no of RWH tank(s) and quantity: 2 Nos. tank Location of the RWH tanks(s): Stilt level Size, no. of recharge pits and quantity: No recharge pits provided since water table is at 2.0 m Total rain water harvested: 288 m^3 daily **Budgetary allocation (capital cost and O&M cost)** Capital cost: Rs. 35 lakhs O & M Cost : Rs.2 lakhs
Strom water drainage	Quantity of storm water: 10 m^3 / min. **Size of SWD:** SWD of size 0.55 m wide & 0.30 m deep with slope of
Sewage & Waste Water	Sewage generation: 1358 KLD STP Technology: Compact submerged aerated fixed film attached growth system working on the principle of extended aeration process (MBBR) Capacity of STP: Location of the STP- Stilt Level for Rental & Basement Level for Sale DG Sets (during emergency): DG set will be provided for backup power to emergency facilities. For Rental - 1 No. of D.G set of 160 Kva For

Chairman

Member Secretary

Minutes of the 70th meeting of the SEIAA held on 20th to 22nd May, 2014

	For Sale – 2 No. of D.G set of 650 Kva For Sale Budgetary allocation (capacity cost and O&M cost): Capital cost : 307 lakhs O & M Cost : 65 lakhs
Solid Waste Management	Disposal of the construction way debris Bricks - Bricks will be removed clinically to prevent the breakage of bricks, broken bricks are used for land filling and whole Broken bricks will be resold for second hand usage. Steel – will be recycled or reused. Wood – wood will be sold to saw mills, recycled and reused. Waste generation in the operation phase: Dry waste (Kg/day): Rental: 1074 Kg/Day Sale: 1097 Kg/Day Total: 2171 Kg/Day Wet waste (Kg/day): Rental: 1591 Kg/Day Sale: 1636 Kg/Day Total: 3227 Kg/Day STP sludge: 34 kg/day Mode of Disposal of Waste: Dry waste: Will be handed over to MBMC for recycling Wet Waste: Will be processed in the OWC for manure for landscaping/ gardening STP Sludge (Dry Sludge): Use as a manure
Green Belt Development	RG on the ground (Sq.mt.): 2159.06 Sq.mt Number and list of trees species to be planted on the ground RG: 109 Nos. Number, size, age and species of trees to be cut, trees to be transplanted: There are 31 no of Existing Trees. Budgetary allocation (Capital cost and O&M cost) Capital Cost: Rs.20 lakhs O & M Cost: Rs. 3 lakhs
Energy	Power Supply: Reliance Energy. Construction Phase: 80 KW Operation Phase: Connected Load : 8132 KW Maximum Demand : 4930 KW Power

Chairman

Member Secretary

<table>
<tr><td></td><td>1 No. of D.G set of 160 Kva for Rental.
Overall Energy saving for the Project : 18
% Compliance of the ECBC guidelines:
Yes. Budgetary allocation (capital cost and
O&M cost) For Solar Energy system :
Capital Cost :Rs. 180
lakhs O & M Cost :Rs.
25 lakhs Type of fuel
used: HSD</td></tr>
<tr><td>Environmental Management plan
Budgetary Allocation</td><td><table>
<tr><th>Sr. No.</th><th>Method Adopted</th><th>Setting-up Cost (Rs. in lakhs)</th><th>Annual Maintenance and Operational Cost (Rs. in</th></tr>
<tr><td>1.</td><td>Sewage Treatment</td><td>307</td><td>65</td></tr>
<tr><td>2.</td><td>Rain water Harvesting</td><td>35</td><td>2</td></tr>
<tr><td>3.</td><td>Landscaping</td><td>20</td><td>3</td></tr>
<tr><td>4.</td><td>Solar Energy</td><td>180</td><td>25</td></tr>
<tr><td>5.</td><td>Solid waste</td><td>129</td><td>48</td></tr>
<tr><td colspan="2">Total</td><td>671</td><td>143</td></tr>
</table></td></tr>
<tr><td>Traffic Management</td><td>Entries & Exits : 2 Vehicular Entries & Exits
Roads: 60 m wide Western Express Highway, 15 M wide D.P road. Parking Details:

No of Cars 4-wheelers: 670 No's
Width of all Internal roads (m): 6.00 m wide internal roads.</td></tr>
</table>

Authority in its 64th meeting noted that the proposal was considered and recommended by SEAC-II in its 16th meeting under screening category 8(a) B2 as per EIA Notification, 2006.SEAC-II in their 16th meeting decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of following points.(i) PP to restrict construction of the Rental Housing Component up to plinth level only till the final

Minutes of the 70th meeting of the SEIAA held on 20th to 22nd May, 2014

decision on the tenement size is taken by the State Government.(ii) PP to remove the extra parking provided beyond the norms by deleting parking podium appropriately from sale component and ensure that number of parking provision is as per the norms.

Authority in the 64th meeting noted that the construction has already been initiated.In view of the MoEF OM dated 12.12.2012, Authority decided to refer the case to Environment Department for necessary action as per Para 5 of the said OM.

In the 70th meeting of SEIAA, it is noted that, Environment department withdrawn the directions under Environment (Protection) Act, 1986 vide letter dated 11.04.2014 after following due procedure. Project proponent stated that the number of parking has been reduced as per norms from 670 to 307. Area so saved, has been proposed to convert into green aerea (1000 sq.m to 3174 sq.m). During discussion on rental housing component, project proponent stated that location clearance & commencement certificate issued to the project as per Government order & so could not restrict the rental portion up to plint level. After elaboration discussion, SEIAA decided to delete the said condition subject to submission of copy of location clearance & commencement certificate.

Chairman

Member Secretary

Government of Maharashtra

SEAC-2011/CR-79/TC-2
Environment department
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai- 400 032.
Dated: 11th June, 2014

To,
M/s. Man Global Ltd
101, Man House, S.V road,
Vile Parle (W).Mumbai- 400056.

Subject: Environment clearance for Proposed Residential Project located at S. No. 53/1(PT), C.T.S. No 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at Village Mira, Dist. Thane by M/s. Man Global Ltd.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 16th meeting decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 64th & 70th Meetings.

2. It is noted that the proposal is for grant of Environmental Clearance for Residential Project located at S. No. 53/1(PT), C.T.S. No 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at Village Mira, Dist. Thane. SEAC considered the project under screening category 8(a) B2 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

Name of the Project	Proposed Residential Project under MMRDA Rental Housing
Name of the Proponent	M/s. Man Global Ltd.
Name of the Consultant	M/s Enviro Analysts & Engineers Pvt. Ltd.
Type of Project:	MMRDA Rental Housing Scheme
Location of the project	S. No. 53/1(PT), C.T.S. No 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at Village Mira. District: - Thane.

Whether in Corporation/ municipal/other area	Mira Bhayander Municipal Corporation
Applicability of the DCR	DCR for Mira Bhayandar (Sanctioned by Government U/S 31 of the
Note on the initiated work (if applicable)	Construction work has initiated as per Commencement certificate issued from Planning Authority

LOI/NOC from MHADA/ other	Location Clearance No.: MMRDA/RHD/RHS-128/10/426			
Total plot area (Sq.mt) Deductions Net Plot Area	Sr. no	Particulars		Area in Sq.mt
	1	Area of Plot		21,501.50
	2	Deduction		
		D.P road		1731.23
		Encroachment		371.23
		Non Buildable		92.92
		5 % Amenity		965.31
	3	Total Deduction		3160.29
	4	Net Plot Area		18,340.81
Permissible FSI (including TDR	73363.24 Sq.mt			
Proposed Built Up Area(FSI & Non FSI)	**Building**	**FSI Area**	**Non-FSI Area**	**Total Construction**
	Rental	18,331.094	9401.	27,732.194
	Sale	47,768.56	69734.00	1,17,502.56
	Total	66,099.65	79,135.10	1,45,234.754
Ground Coverage Area	Ground Covered Area:- 11902.01 Sq.mt Percentage:- 55%			
Estimated Cost of the	260 Crores.			
Number of Buildings & configuration(s)	The above ground structures will comprise of:			
	Building	No. of Building	Configuration	
	Rental bldg	3	St + 24 Floors	
	Sale bldg	7	Basement + Stilt + Podium + 22 upper	
Number of tenants and shops		Rental	Sale	Total
	No. of Tenements	1056	1088	2144
	No. of shops	4	18	22
	Balwadi / Welfare Centre/ Offices	15	--	15
Number of expected residents/users	No of Users	Rental	Sale	Total
	Residential	5280	5440	10,720
	Shop	12	54	66
	Balwadi/ Welfare Centre/ Office	87	--	87
	TOTAL	5379	5494	10,873
Tenant density per hector	Rental:- 920 Sale:- 791			
Height of Building(s)	Building	Height		
	Rental Building	72.15 m		
	Sale Building	72.55 m		

Right of way	60 m wide Western Express Highway. 15 m wide D.P Road.
Turning radius	Sale : 7.5 m Rental : 6 m
Existing Structure(s)	Vacant Plot.
Details of the demolition with disposal (If applicable)	Excavated soil and rubble will be used in backfilling and remaining material will be disposed by covered trucks to the authorized sites.

Total Water Requirement	Dry Season: • Fresh water & source: 968 KLD by MBMC • Recycled water : 500 KLD (From STP) • Total Water Requirement : 1468 KLD • Fire fighting : 100 Cum (Rental) & 700 cum (Sale) Wet Season: • Fresh Water & Source: 680 KLD (MBMC) & 288 KLD (RWH tanks) • Recycled Water : 489 KLD (STP treated water) • Total Water Requirement : 1457 KLD (Including water from RWH Tank) • Fire fighting : 100 Cum (Rental) & 700 cum (Sale)
Rain Water Harvesting (RWH)	Level of the ground water table : 2.0 m Size and no of RWH tank(s) and quantity: 2 Nos. tank Location of the RWH tanks(s): Stilt level Size, no. of recharge pits and quantity: No recharge pits provided since water table is at 2.0 m Total rain water harvested: 288 m^3 daily **Budgetary allocation (capital cost and O&M cost)** Capital cost: Rs. 35 lakhs O & M Cost : Rs.2 lakhs
Strom water drainage	Quantity of storm water: 10 m^3 / min. **Size of SWD:** SWD of size 0.55 m wide & 0.30 m deep with slope of
Sewage & Waste Water	Sewage generation: 1358 KLD STP Technology: Compact submerged aerated fixed film attached growth system working on the principle of extended aeration process (MBBR) Capacity of STP: Location of the STP- Stilt Level for Rental & Basement Level for Sale DG Sets (during emergency): DG set will be provided for backup power to emergency facilities. For Rental - 1 No. of D.G set of 160 Kva For
	For Sale – 2 No. of D.G set of 650 Kva For Sale Budgetary allocation (capacity cost and O&M cost): Capital cost : 307 lakhs O & M Cost : 65 lakhs

Solid Waste Management	Disposal of the construction way debris Bricks - Bricks will be removed clinically to prevent the breakage of bricks, broken bricks are used for land filling and whole Broken bricks will be resold for second hand usage. Steel – will be recycled or reused. Wood – wood will be sold to saw mills, recycled and reused. Waste generation in the operation phase: Dry waste (Kg/day): Rental: 1074 Kg/Day Sale: 1097 Kg/Day Total: 2171 Kg/Day Wet waste (Kg/day): Rental: 1591 Kg/Day Sale: 1636 Kg/Day Total: 3227 Kg/Day STP sludge: 34 kg/day Mode of Disposal of Waste: Dry waste: Will be handed over to MBMC for recycling Wet Waste: Will be processed in the OWC for manure for landscaping/ gardening STP Sludge (Dry Sludge): Use as a manure
Green Belt Development	RG on the ground (Sq.mt.): 2159.06 Sq.mt Number and list of trees species to be planted on the ground RG: 109 Nos. Number, size, age and species of trees to be cut, trees to be transplanted: There are 31 no of Existing Trees. Budgetary allocation (Capital cost and O&M cost) Capital Cost: Rs.20 lakhs O & M Cost: Rs. 3 lakhs
Energy	Power Supply: Reliance Energy. Construction Phase: 80 KW Operation Phase: Connected Load : 8132 KW Maximum Demand : 4930 KW Power
	1 No. of D.G set of 160 Kva for Rental. Overall Energy saving for the Project : 18 % Compliance of the ECBC guidelines: Yes. Budgetary allocation (capital cost and O&M cost) For Solar Energy system : Capital Cost :Rs. 180 lakhs O & M Cost :Rs. 25 lakhs Type of fuel used: HSD

Environmental Management plan Budgetary Allocation	Sr. No.	Method Adopted	Setting-up Cost (Rs. in lakhs)	Annual Maintenance and Operational Cost (Rs. in
	1.	Sewage Treatment	307	65
	2.	Rain water Harvesting	35	2
	3.	Landscaping	20	3
	4.	Solar Energy	180	25
	5.	Solid waste	129	48
	Total		671	143
Traffic Management	Entries & Exits : 2 Vehicular Entries & Exits Roads: 60 m wide Western Express Highway, 15 M wide D.P road. Parking Details: No of Cars 4-wheelers: 670 No's Width of all Internal roads (m): 6.00 m wide internal roads.			

3. The proposal has been considered by SEIAA in its 64th & 70th meetings & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

(i) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

(ii) PP has to abide by the conditions stipulated by SEAC except restricting the rental portion up to plinth level as location clearance and commencement certificate issued to the project.

(iii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according

commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.

(iv) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

(v) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

(vi) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

(vii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

(viii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

(ix) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material

(x) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.

(xi) Arrangement shall be made that waste water and storm water do not get mixed.

(xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.

(xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.

(xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

(xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

(xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

(xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.

(xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

(xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

(xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

(xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

(xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

(xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

(xxiv) Ready mixed concrete must be used in building construction.

(xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.

(xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.

(xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

(xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

(xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environmenent department before the project is commissioned for operation. Discharge of this unused treated affluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated affluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.

(xxx) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

(xxxi) Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.

(xxxii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

(xxxiii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

(xxxiv) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.

(xxxv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement

(xxxvi) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

(xxxvii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.

(xxxviii) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

(xxxix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

(xl) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement

(xli) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

(xlii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

(xliii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

(xliv) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.

(xlv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.

(xlvi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.

(xlvii) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

(xlviii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.

(xlix) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in.

(l) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.

(li) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(lii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO_2, NOx (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(liii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

(liv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision

under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. **Validity of Environment Clearance**: The environmental clearance accorded shall be valid for a period of 5 years.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal , Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Dilwara Apartment, Cooperage, M.K.Road, Mumbai 400021

3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510

4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).

6. Regional Office, MPCB, Thane.

7. Collector, Thane

8. Commissioner, Municipal Corporation, Thane.

9. Commissioner, MMRDA, Bandra (E), Mumbai

10. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.

11. Select file (TC-3)

(EC uploaded on 12 June, 2014)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781 /4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : http://mpcb.gov.in

Kalpataru Point, 3rd & 4th floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400022

Infrastructure /Red/LSI
Consent order No: Format1.0/BO/JD (WPC)/UAN-0000087588/CE/CC-2007001102 Date-16 /07/2020

To,
M/s. Man Global Ltd.
"Man Opus" - Proposed Residential project located at S.No. 53/1(pt), CTS No. 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at village Mira, District Thane

Subject: Consent to Establish Construction of Residential Building project, under Red Category.

Ref : Your application MPCB-CONSENT- 0000087588 Dated: 24/01/2020

For: Consent to Establish for Construction of Residential building Project , under Red Category. under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent is granted for a period up to Commissioning of unit or 5 years whichever is earlier.**

2. **The capital investment of the project is Rs. 149.12 Crs. (As per undertaking submitted by project proponent)**

The Consent to Establish is valid for Construction of Residential building Project, named as,**M/s. Man Global Ltd."Man Opus" - Proposed Residential project located at S.No.53/1(pt), CTS No. 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627,1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at village Mira, District Thane For Total plot area of 21,501.50 Sq.mtrs** and **Total Construction BUA of 1,45,234.75 Sq.mtrs. (As per EC dt. 11/06/2014)** including utilities and services as per construction commencement certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	607.00	As per Schedule –I	60% should be reused & recycled and remaining should be discharged in municipal sewer.

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No w.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	160 KVA	1	As Per Schedule –II

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

5. **Conditions under Solid Waste Management Rules, 2016:**

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	2030.00 Kg/Day	OWC	Used as Manure
2	Dry garbage	1450.00 Kg/Day	--	Segregate and Hand over to Local Body for recycling
2	STP Sludge	120 Kg/Day	--	Used as Manure

6. **Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.**
7. **The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.**
8. **This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.**
9. **Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.**
10. **PP shall submit fresh BG of Rs. 10 lakhs towards compliance of consent conditions & Environmental Clearance conditions.**
11. **Project Proponent shall install online monitoring systems to the O/L of STP for monitoring for BOD, SS and flow at the outlet of STP.**
12. **The treated domestic effluent shall be 60% recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening & connected to the sewerage system provided by local body.**
13. **Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E**
14. **The applicant shall comply with the conditions stipulated in Environment Clearance granted by GOM, vide no: SEAC-2011/CR-79/TC-2 dt: 11/06/2014.**

For and on behalf of the
Maharashtra Pollution Control Board

13.7.2020

Dr. Y.B. Sontakke
Joint Director (WPC)

Maharashtra Pollution Control Board

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	298240.00	RHMP8465689158	28/01/2020	Online payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Thane-II-- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to install of Sewage Treatment Plants **(STP)** with the design capacity of 775.00 **CMD**

B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 Ml	Less than	100.0

C) The treated domestic effluent shall be 60% recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening & connected to the sewerage system provided by local body.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	**738.00**

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. **As per your application, you have proposed to install the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S %	SO_2
1.	DG Set (160 KVA)	Acoustic enclosure	5.00	HSD	36.00	Kg/Hr	–	–

*** Above roof of the building in which it is installed.**

2. **The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.**

Particulate matter	Not to exceed	150 mg/Nm³.

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Valid ity Date
1	consent to establish	Rs. 10 lakh	15 Days	Towards compliance of consent conditions	Upto commissioning of the unit or five years	Up to commiss ioning of unit or five years

Maharashtra Pollution Control Board

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

Schedule-IV

General Conditions:

The following general conditions shall apply as per the type of the industry.

1. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
3. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
4. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
5. **Conditions for D.G. Set**
   a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
   d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   g. D.G. Set shall be operated only in case of power failure.
   h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   i. The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
7. Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
8. The treated sewage shall be disinfected using suitable disinfection method.
9. The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
10. **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**

Maharashtra Pollution Control Board

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/5f0ffc9471a8a33141868e03

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781 /4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : http://mpcb.gov.in

Kalpataru Point, 3rd & 4th floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400022

Infrastructure /Red/LSI
Consent order No: Format1.0/BO/JD (WPC)/UAN-0000087689/CE/CC- 2008000581 Date- 17/08/2020

To,
M/s. Man Global Ltd.
"Man Opus" - Proposed Residential project located at S.No. 53/1(pt), CTS No. 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627, 1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at village Mira, District Thane

Subject: 1st Consent to Operate (part) Construction of Residential Building project, under Red Category.

Ref : Your application MPCB-CONSENT- 0000087689 Dated: 27/01/2020

For: 1st Consent to Operate (part) Construction of Residential Building project, under Red Category.. under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period up to 31/07/2021

2. The capital investment of the project is Rs. 129.50 Crs. (As per undertaking submitted by project proponent)

The 1st Consent to Operate (part) is valid for Construction of Residential building Project, named as,M/s. Man Global Ltd."Man Opus" - Proposed Residential project located at S.No.53/1(pt), CTS No. 1475, 1556 to 1561, 1565 to 1568, 1625 to 1627,1643, 1644, 1711 to 1720, 1782 to 1784, 1823 to 1826 & 1870 at village Mira, District Thane For Total plot area of 21,501.50 Sq.mtrs , Completed construction BUA of 92,371.37 sq. mtrs. Out of Total Construction BUA of 1,45,234.75 Sq.mtrs, (As per EC dt. 11/06/2014) including utilities and services as per construction commencement certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	738.00	As per Schedule –I	60% should be reused & recycled and remaining should be discharged in municipal sewer.

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No w.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	160 KVA	1	As Per Schedule –II

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162

5. **Conditions under Solid Waste Management Rules, 2016:**

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	2030.00 Kg/Day	OWC	Used as Manure
2	Dry garbage	1450.00 Kg/Day	--	Segregate and Hand over to Local Body for recycling
2	STP Sludge	120 Kg/Day	--	Used as Manure

6. **Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.**
7. **The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.**
8. **This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.**
9. **Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.**
10. **PP shall submit fresh BG of Rs. 10 lakhs towards O & M of pollution control system.**
11. **Project Proponent shall install online monitoring systems to the O/L of STP for monitoring for BOD, SS and flow at the outlet of STP.**
12. **The treated domestic effluent shall be 60% recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening & connected to the sewerage system provided by local body.**
13. **Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E**
14. **The applicant shall comply with the conditions stipulated in Environment Clearance granted by GOM, vide no: SEAC-2011/CR-79/TC-2 dt: 11/06/2014.**

For and on behalf of the
Maharashtra Pollution Control Board

Dr. Y.B. Sontakke
Joint Director (WPC)

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	259000.00	RHMP8467762685	29/01/2020	Online payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Thane-II-- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to install of Sewage Treatment Plants (**STP**) with the design capacity of **775.00 CMD**

B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 Ml	Less than	100.0

C) The treated domestic effluent shall be 60% recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening & connected to the sewerage system provided by local body.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	933.00

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. **As per your application, you have proposed to install the Air pollution control (APC)system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S %	SO_2
1.	DG Set (160 KVA)	Acoustic enclosure	5.00	HSD	36.00	Kg/Hr	–	–

*** Above roof of the building in which it is installed.**

2. **The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.**

Particulate matter	Not to exceed	150 mg/Nm³.

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (part)	Rs. 10 lakh	15 Days	Towards O&M of pollution control system.	31/07/2021	30/11/2021

Maharashtra Pollution Control Board

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162

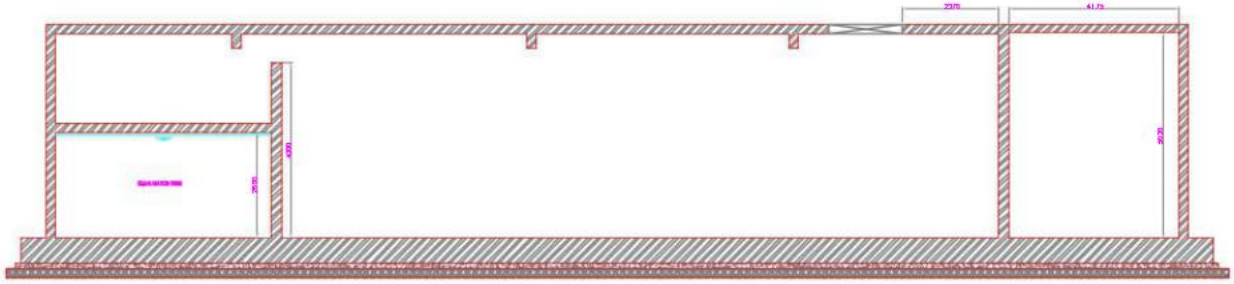
Schedule-IV

General Conditions:

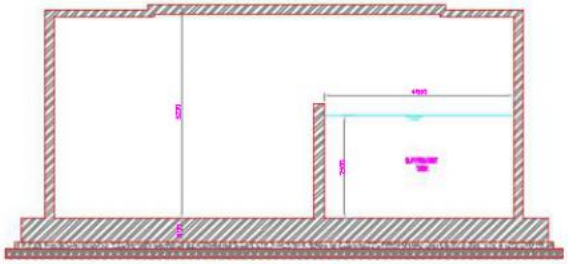
The following general conditions shall apply as per the type of the industry.

1. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
3. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
4. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
5. **Conditions for D.G. Set**
   a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
   d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
   e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
   f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
   g. D.G. Set shall be operated only in case of power failure.
   h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
   i. The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
7. Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
8. The treated sewage shall be disinfected using suitable disinfection method.
9. The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
10. **The applicant shall obtain renewal of Consent to Operate from Maharashtra Pollution Control Board before 60 day from expiry of consent validity.**

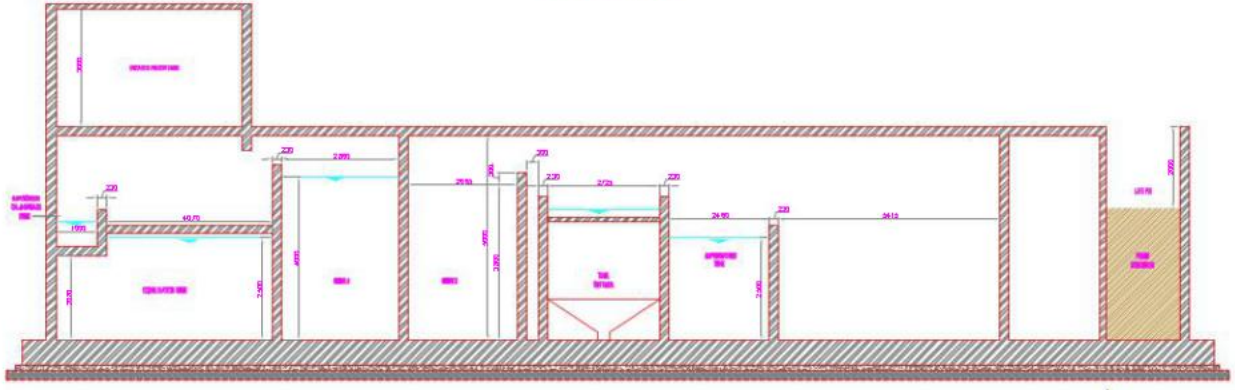
Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/c92502be69c18b26389054425d41dbac57de328e122c3cda920b1f7987b34162



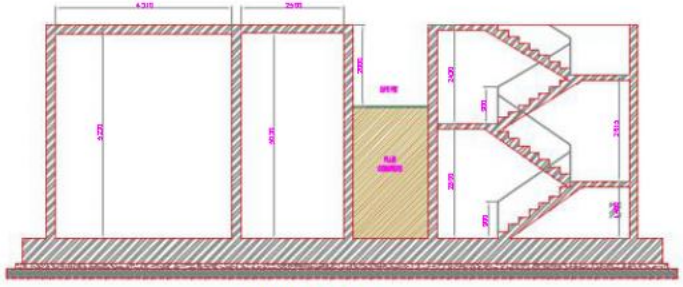
SECTION 3-3



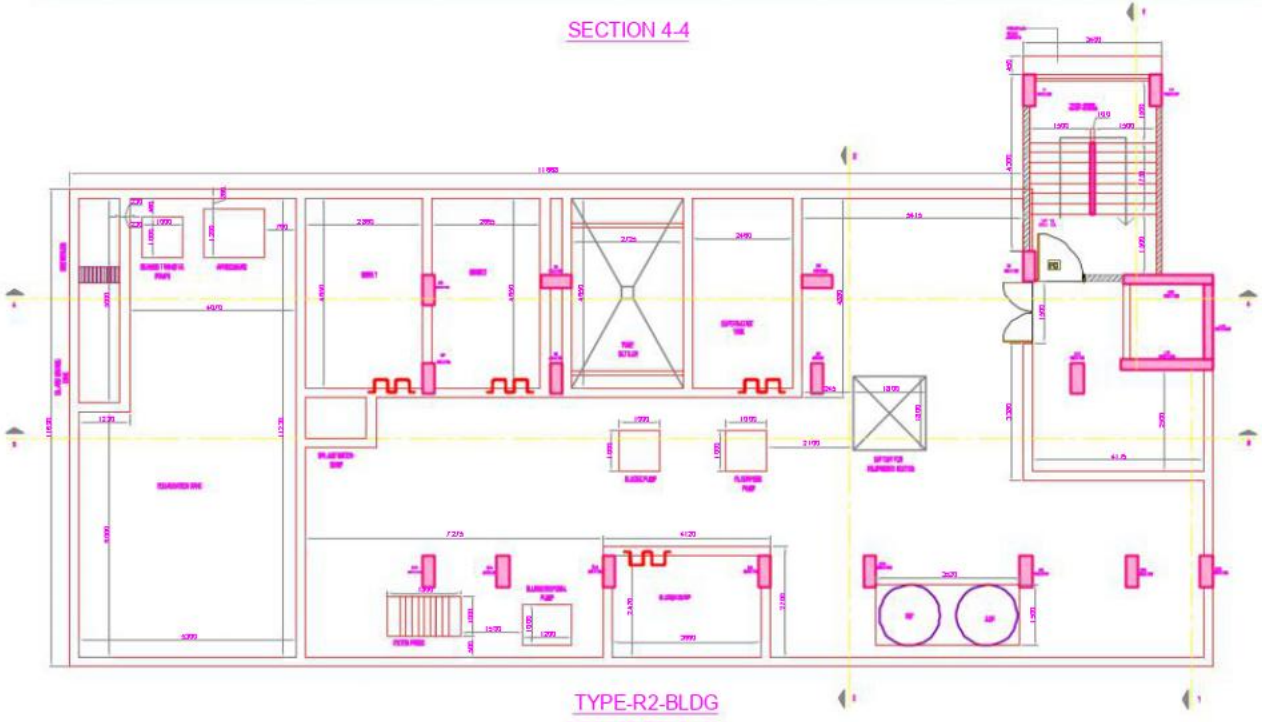
SECTION 2-2



SECTION 4-4



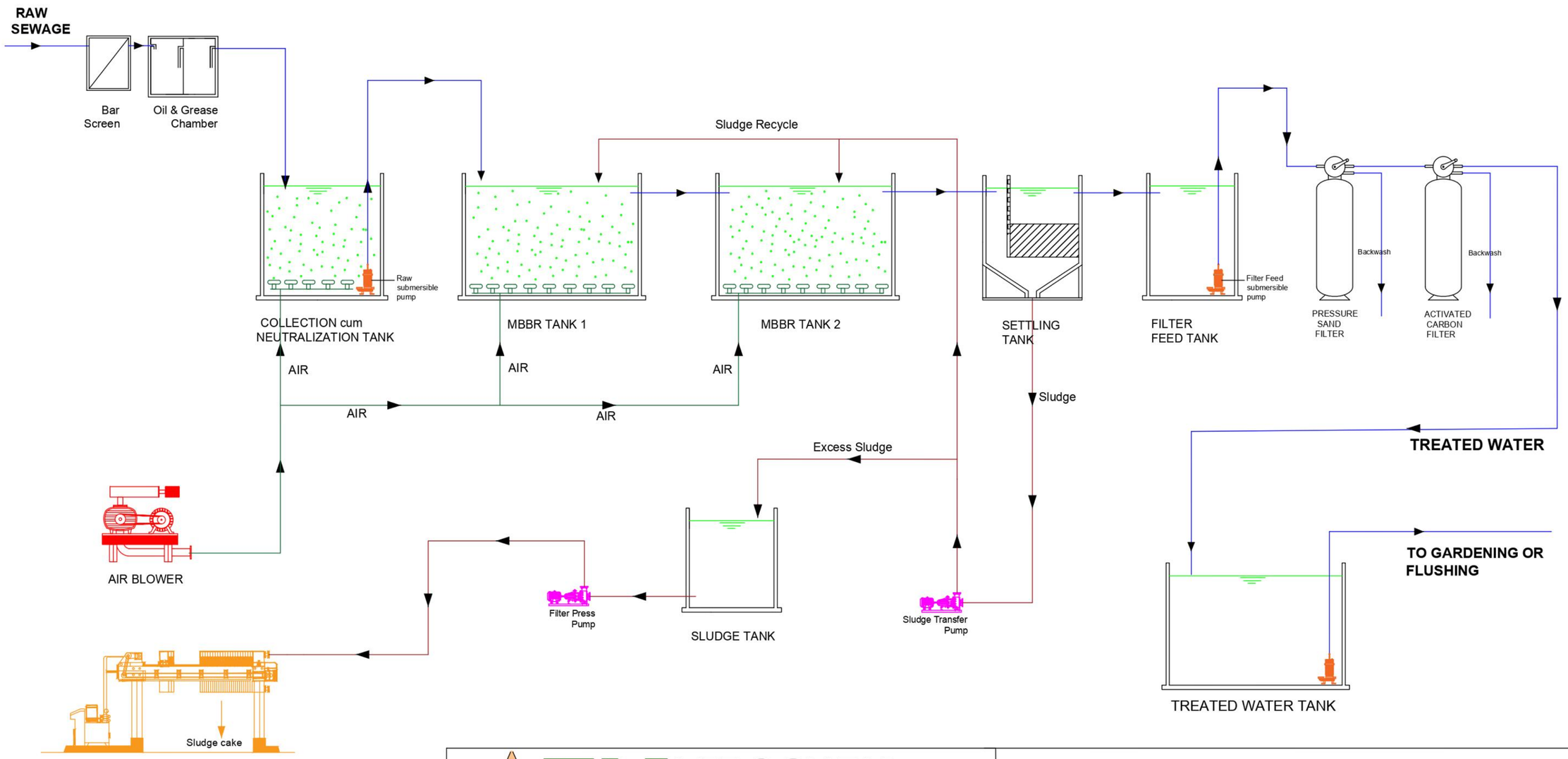
SECTION 1-1



TYPE-R2-BLDG
STP LEVEL PLAN

0	08.08.2018	FOR APPROVAL	A.C.M	H.K
REV. No	DATE	REVISION	DRN	CHD. BY
CLIENT	MAN OPUS MIRAROAD			
PROJECT	355 KLD SEWAGE TREATMENT PLANT			
TITLE:	UNIQUE LIQUID ENGINEERING. 52 CINE WONDER, KAPUR BAWADI JUNCTION, THANE. (WEST)			
APPD				
CHEC				
DESIGN		APPROVED	DATE	SCALE
DRAWN	A.C.M	FILE NAME:	08.08.2018	
DRAWING NO:			REV. No.	

GENERAL FLOW LAYOUT DIAGRAM FOR SEWAGE TREATMENT PLANT



ENVIROCHEM ENTERPRISES
LETS GO GREEN! "TO GETOUR GLOBE CLEAN!!"
OFFICE NO. 18, SAVITRI SADAN, SHARMA COMPOUND,
BEHIND JAIN SWEET AND FARSHAN MART ,OLD NAGARDAS ROAD,
ANDHERI, EAST - MUMBAI - 400069
envirochem.enterprises@gmail.com/ sudhir.enviro@gmail.com
sudhir.enviro@gmail.com / 9323180433 / 8169767396

CLIENT : MAN GLOBAL LIMITED	
PROJECT : SEWAGE TREATMENT PLANT - 355 KLD	
Drawn By : Roshan A. Rai	DWG No : ECE/DWG68/22
Checked By : Yadnyesh	Rev. No. - 1
Checked By : Sudhir Khamkar	Date : 19.10.2022

OPERATION MANUAL

FOR

SEWAGE TREATEMENT PLANT
(Capacity – 355 KLD)

CLIENT: M/s. Man Global Limited.

SITE NAME - Man Opus, Near Laxmi Auto, Western Express Highway, Mira Road East, Mumbai.

Prepared By: M/s. Envirochem Enterprises

(Andheri – East)

MAN GLOBAL LTD. OPUS SITE

प्राप्त
J.B. Redkee 15/2/23
लिपिक
मलनिःसारण विभाग

Table of Content

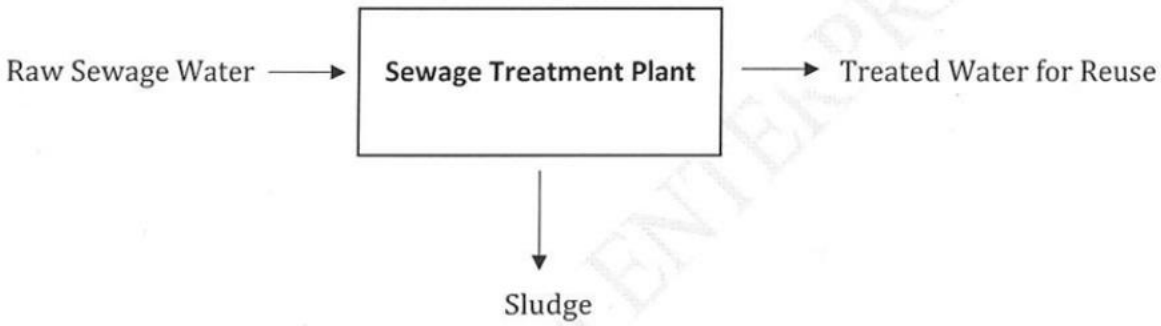
Sr. No.	Content	Page No.
1	Description of sewage treatment Plant	1
2	General Layout Of sewage treatment plant	2
3	Units of Sewage Treatment Plant	3
4	Operating procedure	6
5	Chemical dosing	8
6	Record maintaining	9
7	Safety precautions	10

ENVIROCHEM ENTERPRISES

MAN GLOBAL LLP
OPUS SITE

1. Description of sewage treatment Plant

Sewage treatment Plant is a type of wastewater treatment facility which aims to remove contaminants from sewage (human waste) water to produce an effluent that is suitable for reuse or discharge to the surrounding environment. Sewage contains waste water from households and businesses and possibly pre-treated industrial wastewater. The aim of sewage treatment plant is to remove the unwanted sludge and recollect the water for desire use.

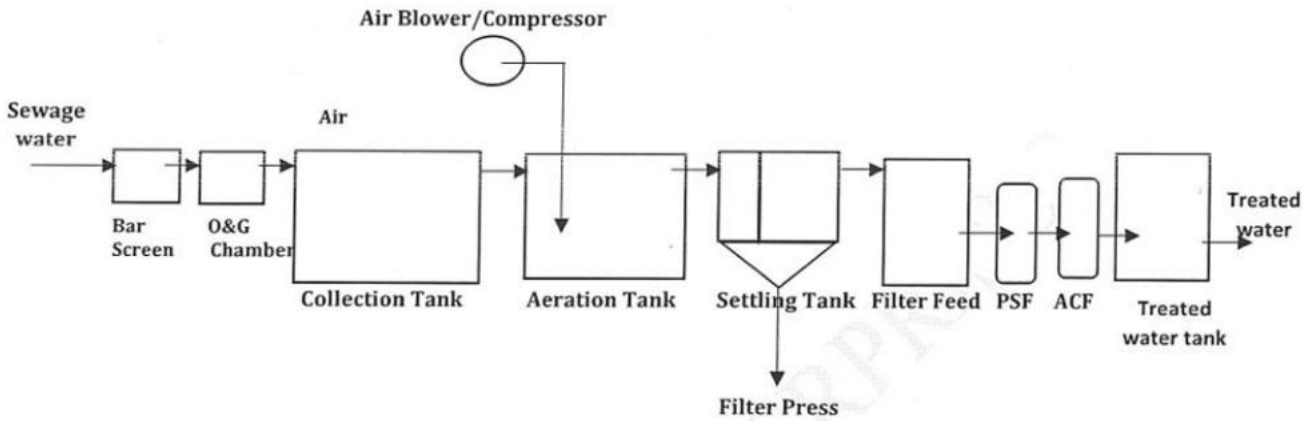


The basic concept of sewage treatment plant is to remove sludge from sewage water so that we can obtain clear water. The treated water obtained after treatment of sewage water can be utilised for gardening, flushing, cleaning or can be safety discharge to surrounding.

ENVIRO THEM ENTERPRISES

MAN GLOBAL LTD
GROUS SITE

2. General Layout Of sewage treatment plant



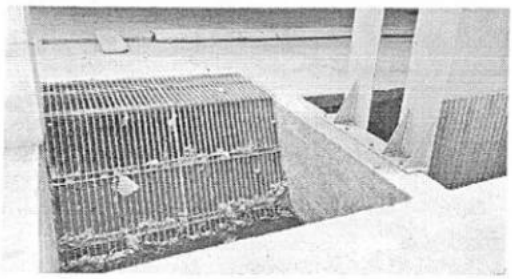
Sewage water is first pass through a screening chamber called bar screen. Large particles like plastic, wood, rags etc. are separated from sewage water so it will not stick into any mechanical equipment or chock any line. After that it comes to O&G chamber where oily substance is separated from sewage. Water then comes into collection tank. After equalization it goes to aeration tank where biological oxidation of sewage occurs. Bacteria in aeration tank decompose biological material. After aeration sewage water comes into settling tank where sludge is separated from water by gravity force. Clear water then goes into filter feed tank from where it passes through sand and carbon filter for removal of micro substances which were not separated in settling tank. A clear treated water is obtained after sand and carbon filter which can be stored in treated water tank and used for gardening, cleaning, flushing or any other use.

NEW GLOBAL LLP
OPUS SITE

3. Units of Sewage Treatment Plant

3.1. Bar Screen Chamber

A **bar screen** is a mechanical filter used to remove large objects, such as rags and plastics, from wastewater. It is part of the primary filtration flow and typically is the first, or preliminary, level of filtration, being installed at the entry of influent. It can be a series of vertical bar spaced equally or net of uniform mess size.



3.2. Oil and Grease Chamber

An Oil and Grease Trap also known as Grease Trap, Grease Interceptor is a device used to trap oil, grease, food solids etc from the wastewater before they enter into a sewer system. The Oil and Grease Trap prevents the clogging of sewer by preventing the Oil, grease fats and solids from entering the sewer.

3.3. Raw Collection Tank -

The collection tank is the first tank in an STP. Its main function is to act as buffer: To collect the incoming raw sewage that comes at widely fluctuating rates, and pass it on to the rest of the STP at a steady (average) flow rate.

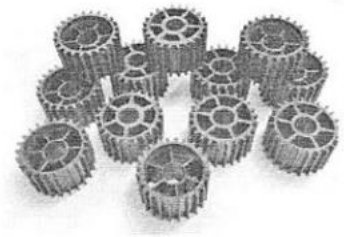
3.4. Aeration Tank – (MBBR Tank 1 & 2)

STP water aeration tank is called the heart of the treatment plant. The major part of treatment in the plant is done by microbes and bacteria. The main work of the aeration tank is to maintain the large population of microbes. The mixture in this aeration tank is called MLSS (mixture liquid suspended solids).

Aeration provides oxygen to bacteria for treating and stabilizing the wastewater. Oxygen is needed by the bacteria to allow biodegradation to occur. The supplied oxygen is utilised by bacteria in the wastewater to break down the organic matter containing carbon to form carbon dioxide and water.

Components of Aeration Tank

3.4.1. MBBR media: MBBR media provide surface for bacteria to decompose organic matter. It also resists the air bubbles that come from the bottom. It forces it to remain in the water for a long time. The more time the bubble remains in the sewage, the more it will let the oxygen transfer into the sewage.



3.4.2. Air Diffuser: An air diffuser is an aeration device typically in the shape of a disc, tube or plate, which is used to transfer air and with that oxygen into the sewage or industrial wastewater. Oxygen is required by microorganisms/bacteria residents in the water to break down the pollutants. Diffusers use either rubber membranes or ceramic elements typically and produce either fine or coarse bubbles.

3.5. Settling Tank

Settling tanks used for continuous removal of solids being deposited by Gravity. A clarifier is generally used to remove suspended solids from liquid for clarification and (or) thickening. Concentrated impurities settled at the bottom which is discharged from the bottom of the tank are known as sludge, while the clear liquid float on the surface.

3.6. Filter Feed Tank

The Filter tank act as buffer. The water from settling tank is stored in filter feed tank and then pumped in sand and carbon media vessels.

3.7. Pressure Sand Filter

The Pressure Sand Filter consists of a multiple layer of sand with a variety in size and specific gravity. These Filters are designed to remove turbidity and suspended particles present in the water. Raw water flows down wards through the filter bed and as the suspended matter, is retained on the sand surface and impurities trap between the sand grains.

3.8. Activated Carbon Filter

Activated carbon filter is used to remove organic Compounds, Taste, Odour and Free Chlorine from the raw water. Activated carbon works via a process called Adsorption, where pollutant molecules in the fluid (water) are trapped inside the pore structure of the carbon substrate.

3.9. Treated Water Tank

A storage tank to store the water coming after filtration from carbon and sand filter. So that it can be use as per requirement and quantity.

3.10. Sludge Dewatering

Sludge dewatering is the practice of minimizing waste by volume by removing excess water to prepare for its effective disposal.

3.10.1. Filter press

Filter press provide a simple method of dewatering. the thick sludge is injected into the centre of the press and each chambers/cassette of the press is filled. Then these cassettes are press by hydraulic or mechanical power. Water is strained through filter cloths. After then it is dried by air and a dry cake of sludge is obtained.

ENVIROCHEM ENTERPRISES

HAN GLOBAL LTD

4. Operating procedure

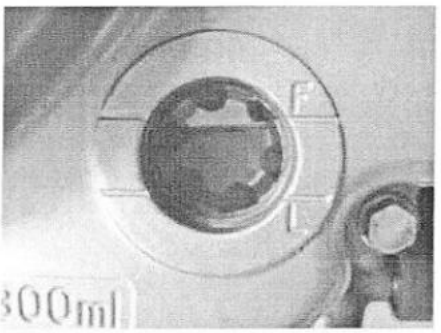
a. Control panel

Identify all control switches in control panel. Identify switches for blower, pumps and also for other utility like lights and fans.

b. Air Blower

Start Air Blower and Change it in every one hour. Use Blowers alternatively.

Adjust valves of airline to MBBR tanks and collection tank so proper aeration will go in each tank. Check Belt Condition and Oil Level regularly. Refill the oil level whenever seems low.



Oil level indicator of air blower

c. Collection tank to MBBR.

Start raw sewage Pump and take Water into MBBR 1. As raw sewage starts entering MBBR 1, sewage water starts to move into MBBR 2, MBBR2 to settling and then settling to filter feed tank.

Use both sewage pump alternately.

Start both hypo and PAC dosing as you start raw sewage pump and stop with raw sewage pump.

Prepare both dosing solution on regular interval in dosing tanks.

d. filter feed to treated water tank

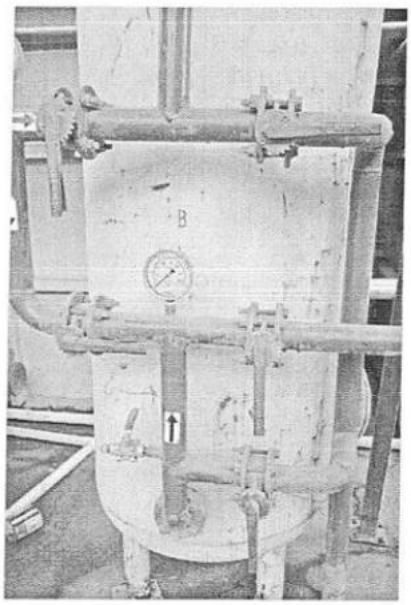
when filter feed tank full, Start Filter feed pump and take water into treated water tank.

Backwash Filters two times daily and once in a week with fresh water.

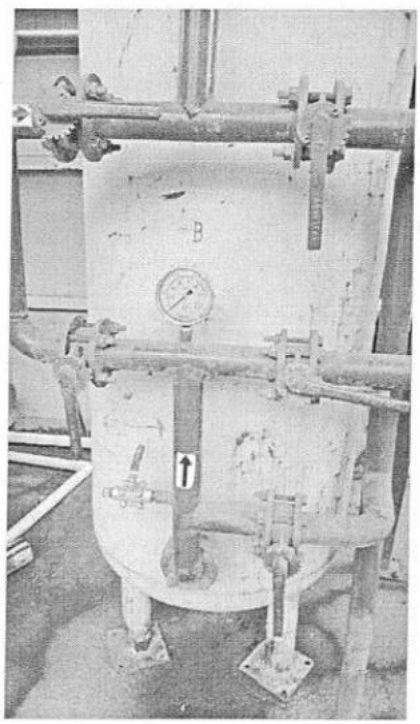
ENVIROCHEM ENTERPRISES

Backwash procedure

Adjust the valves of the filter in arrangement shown below.



Start the filter feed pump and let it backwash for 10 to 15 minutes.
Stop the pump and rearrange the valves in below arrangement.



MAN GLOBAL LTD
OPUS SITE

Now start the pump and water will start to come into treated water tank.

e. Treated water pump

Start the treated water pump and send water to the utility.

f. Sludge recycle pump

Remove sludge from settling tank in every 2-3 hours. Take some sludge back into aeration tank while remove excess to filter press.

5. Chemical dosing

5.1. Hypo Dosing

Hypo has outstanding disinfection properties, used in wastewater treatment to kill off bacteria before being discharged back into the environment, and in water treatment as one of the primary methods of drinking water disinfection.

Dosing Point – Filter Feed Tank

5.2. P.A.C. Dosing

Poly aluminium Chloride (PAC) is used in wastewater treatment because it provides high coagulation efficiency and help in settling the Concentrated impurities in settling tank.

Dosing Point – At the Entry Point in Settling Tank

ENVIROCOMMENTERPRISES

MAN GLOBAL

6. Record maintaining

It is an operator responsibility to make and maintain all the daily operation, maintenance, cleaning and water quality record of STP Plant.

6.1. Daily Operation

Daily operation includes all pump and blower operating time & duration, Filter back wash timing, chemical dosing quantity, electric consumption and inlet and outlet quantity.

6.2. Maintenance

Records of equipment replacement, repairment, modification should be available to operator. Inform the supervisor or incharge about the failure and misfunctioning of any equipment is also key role of an operator.

6.3. Cleaning

Plant should be clean and hygienic at all the time. Monthly cleaning of filter feed and settling tank is recommended and its record should be maintained by operator.

6.4. Water quality

Regular check for outlet water quality, MLSS in Aeration tank, pH, TDS should be done and record properly.

ENVIROCHEM ENTERPRISES

OPUS MAN GLOBAL LTD

7. Safety precautions

- The Operator shall have the same responsibility for safety as for every part of the operation.
- No guard shall be removed from any machine or piece of equipment except to perform required maintenance.
- Materials and supplies used at a plant site should be stored in a neat and orderly manner at the site to prevent them from falling off of shelves onto moving equipment or exposing it from air or water.
- Wearing of loose-fitting clothing around machinery with moving parts or belt drives is discouraged, as clothing may become entangled in equipment resulting in serious injury.
- Full cover goggles shall be worn when an employee is engaged chemical mixing and handling.
- Handling of Hypo, PAC, caustics should be done with safety hand gloves. Wash hands and Eyes after each application.
- Empty containers shall be disposed of in a safe manner.
- Any electric connection work should be done after switching off power from main control panel.
- Any Noise from any equipment should not be ignored and Operator shall report it promptly to a proper authority.
- When an Operator observes a hazardous condition that may cause injury or property damage, the Operator shall report it promptly to a proper authority and when necessary, guard it.

MAN GLOBAL LLP
OPUS SITE

NOTES FOR OPERATOR

ENVIROCHEM ENTERPRISES

MAN REALTY
INTELLIGENT LIVING

R1,R2 SEWAGE TREATMENT PLANT [355KLD] HANDOVER LETTER

Date: 09.01.2023

To

Hon. Major Rental Housing Scheme

Mumbai Metropolitan Region Development Authority Bandra (East) Mumbai 400051

Mira- Bhayandar Municipal Corporation.

[Man Opus R1, R2, Building Western Express Hwy, MIDC Road, Mira Bhayandar, Maharashtra, 401107]

We (**MAN Global Ltd Project Team**), hereby Man **R-1 and R-2 under Rental Housing Scheme in Mira- Bhayandar Municipal Corporation Area** Sewage Treatment Plant [355 KLD] handover the following System of without any defects.

1] R1-R2 Sewage Treatment Plant Pumps Details

2] R1-R2 Sewage Treatment Plant [355KLD] HVAC Air Ducting System

3] R1-R2 Sewage Treatment Plant [355KLD] Drawing

4] R1-R2 Sewage Treatment Plant [355KLD] Standard Operating Procedure

5] R1-R2 Sewage Treatment Plant [355KLD] Operating Manual

6] R1, R2, Building Work Sewage Treatment Plant [355KLD] And Balance Work Completion letter

7] Handover team Details [MBMC/ MMRDA and MAN Global Team]

This is for your information & records.

पोच
2-B Redla 15/2/23
लिपिक
मलनि:सारण विभाग

Date of Handover:

Handover Taken By:

Mumbai Metropolitan Region Development Authority
Bandra (East) Mumbai 400051

Handover Given by

MAN GLOBAL LTD. OPUS SITE

MAN REALTY
INTELLIGENT LIVING

HANDOVER R1,R2 STP PLANT PUMPS AND

Sr no	Descriptions	Location	Nos	Qty	Electrical Panel
1	Submersible Cutter pump 7.5 Hp	Row water Tank	Nos	2	1 Panel
2	Air Blower 7.5Hp	Settling tank	Nos	1	Common Panel
3	Submersible pump 3 Hp	Row water tank	Nos	2	Common Panel
4	Mono block pump 2 Hp	Sludge Recycle	Nos	1	Common Panel
5	Submersible pump 3 Hp	Clear water	Nos	2	Common Panel
6	Hypo Dosing Pump 0.5 Hp	Dosing Tank	Nos	1	Common Panel
7	Centrifuge Press Set Up	Centrifuge Area	Setup	Setup	Common Panel
8	Submersible pump 5 Hp	Treated water tank	Nos	2	1 Panel
9	Submersible pump 15 Hp	Sump Area	Nose	1	

HVAC AIR DUCTING SYSTEM

HVAC Air Ducting System

Sr no	Description	Nos	Qty
1	HVAC Pump- 5 HP	Nos	1
2	HVAC Pump Electrical Panel	Nos	1
3	HVAC Air Ducting Setup	Nos	1

Handover Taken By:
MBMC/MMRDA Team

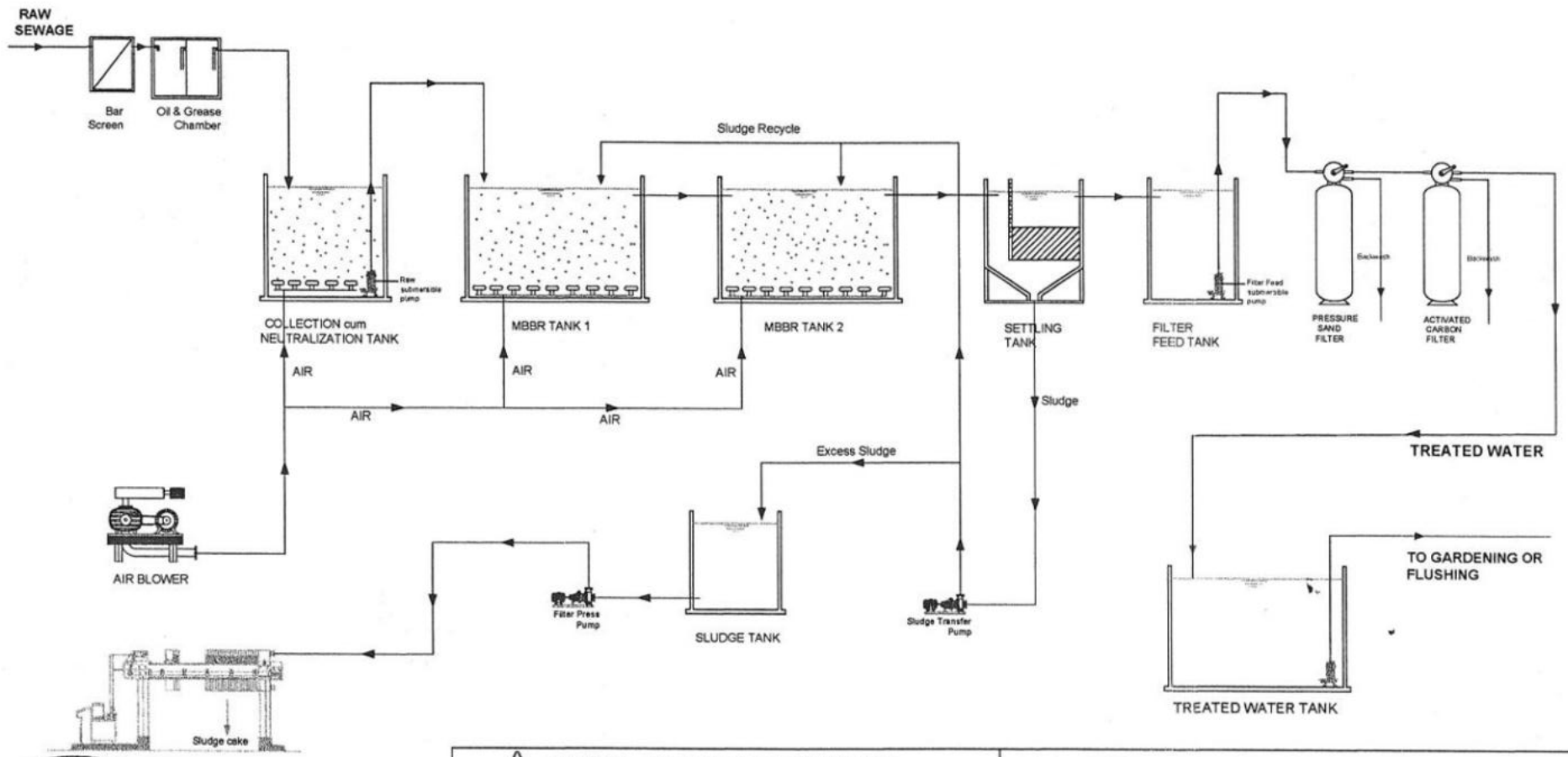
Team

[MBMC Team R1 R2 under Kamlesh nagar]

Handover Given by

Mr. Kamalakar Shinde

GENERAL FLOW LAYOUT DIAGRAM FOR SEWAGE TREATMENT PLANT



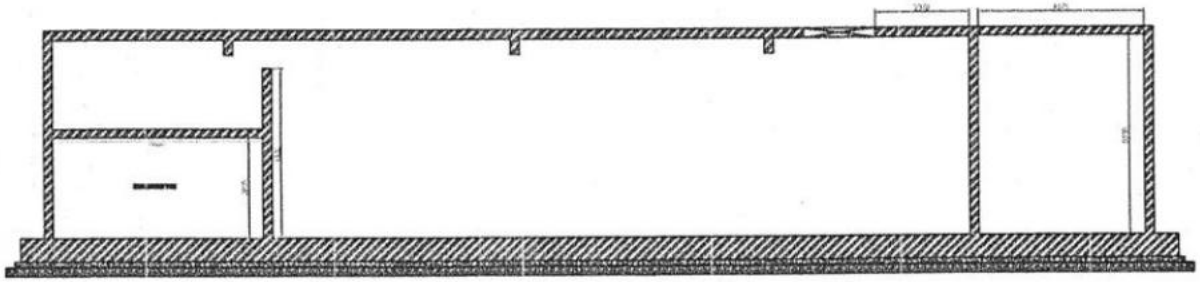
ENVIROCHEM ENTERPRISES

LETS GO GREEN! "TO GETOUR GLOBE CLEAN!!"

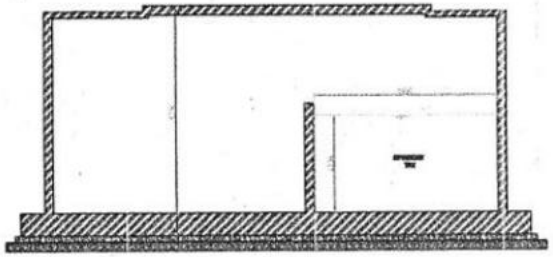
OFFICE NO. 18, SAVITRI SADAN, SHARMA COMPOUND, BEHIND JAIN SWEET AND FARSHAN MART ,OLD NAGARDAS ROAD, ANDHERI, EAST - MUMBAI - 400069
envirochem.enterprises@gmail.com/ sudhir.enviro@gmail.com
sudhir.enviro@gmail.com / 9323180433 / 8169767396

CLIENT : MAN GLOBAL LIMITED	
PROJECT : SEWAGE TREATMENT PLANT - 355 KLD	
Drawn By : Roshan A. Rai	DWG No : ECE/DWG68/22
Checked By : Yadnyesh	Rev. No. - 1
Checked By : Sudhir Khamkar	Date : 19.10.2022

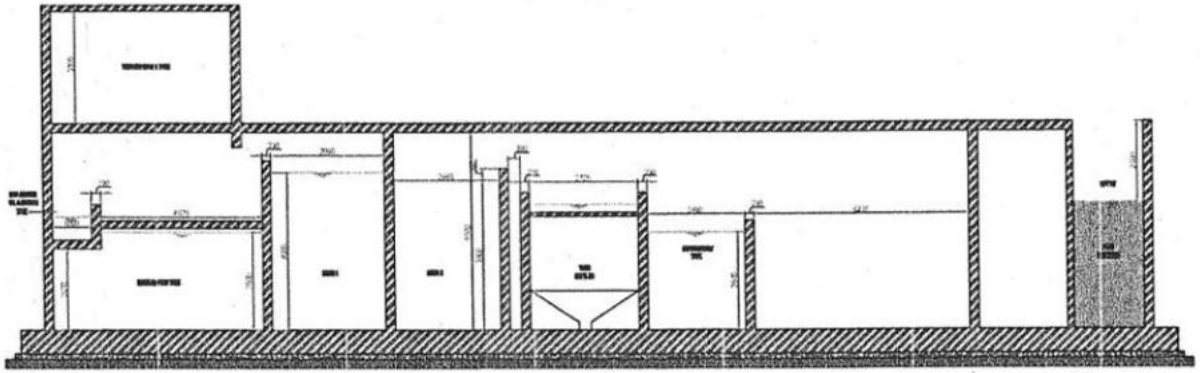
MAN GLOBAL LLP OPUS SITE



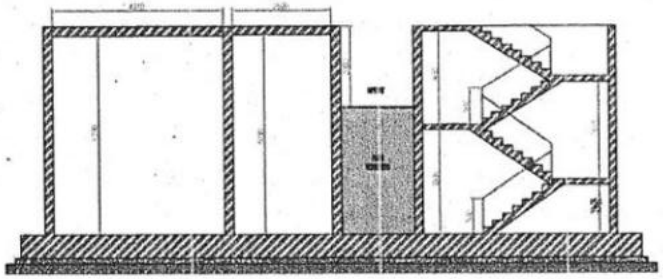
SECTION 3-3



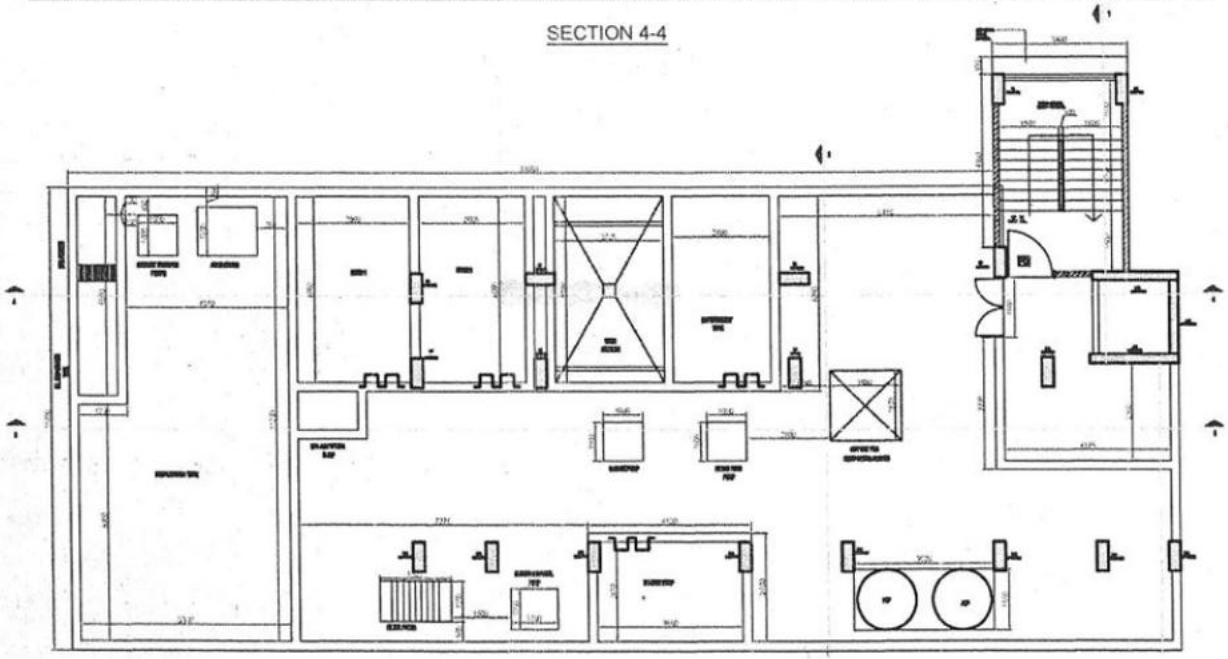
SECTION 2-2



SECTION 4-4



SECTION 1-1



TYPE-R2-BLDG
STP LEVEL PLAN

MAN GLOBAL LLP

0		FOR APPROVAL	A.C.M	H.K
REV. NO.	DATE	REVISION	DRN	CHD. BY

CLIENT	MAN OPUS MIRAROAD
PROJECT	355 KLD SEWAGE TREATMENT PLANT
TITLE:	UNIQUE LIQUID ENGINEERING. 62 CINE WONDER, KAPUR BAWADI JUNCTION, THANE. (WEST)

APPD						
CHEC						
DESIGN			APPROVED:	DATE	SCALE	SHEET No.
DRAWN	A.C.M		FILE NAME:	08.08.2016		
DRA NO:						No.

597

MAN REALTY
INTELLIGENT LIVING

R1-R2 Building-Completion of Work Letter

Date- 09.01.2023

To

Hon. Major Rental Housing Scheme

Mumbai Metropolitan Region Development Authority Bandra (East) Mumbai 400051

Mira- Bhayandar Municipal Corporation.
[Man R-1 and R-2 under Rental Housing Scheme in Mira- Bhayandar Municipal Corporation Area Western Express Hwy, MIDC Road, Mira Bhayandar, Maharashtra, 401107]

Subject: *Completion of Work Letter*

Dear Sir,
I am writing this letter to inform **Mira-Bhayandar Municipal Corporation (MBMC) & Mumbai Metropolitan Region Development Authority [MMRDA] BalanceR1- R2 Sewage Treatment Plant and R1 outside plaster and other repairing work** about successful and timely completion of project [Man R-1 and R-2 under Rental Housing Scheme in Mira-Bhayandar Municipal Corporation Area Western Express Hwy, MIDC Road, Mira Bhayandar, Maharashtra, 401107] by us.

Man Global Limited had a deadline of 06th **January, 2023 to complete**. We have adhered to the timeline mutually agreed between you and our company. Today, **January 09 , 2023,** we have completed the work and are giving you this letter to ensure that we have kept our word and completed the work on time. All our work has been completed.

For your reference, we are attaching some other relevant documents with this letter.

Thanking you and assuring you our best services at times.

Yours truly,
Kamalakar Shinde
Man Global Ltd mira road

MAN GLOBAL LTD

MAN REALTY
INTELLIGENT LIVING

To
Hon. Major Rental Housing Scheme
Mumbai Metropolitan Region Development Authority Bandra (East) Mumbai 400051

Mira- Bhayandar Municipal Corporation.
[Man R-1 and R-2 under Rental Housing Scheme in Mira- Bhayandar Municipal Corporation Area Western Express Hwy, MIDC Road, Mira Bhayandar, Maharashtra, 401107]

Subject-Hand over Documents Submitted Letter

We (**MAN Global Ltd Project Team**), hereby Man R-1 and R-2 under Rental Housing Scheme in Mira- Bhayandar r Municipal Corporation Area Sewage Treatment Plant [355 KLD] handover the following System of without any defects.

Sr no	Annexure	Status
1	R1-R2 Sewage Treatment Plant Pumps Details	Submit
2	R1-R2 Sewage Treatment Plant [355KLD] HVAC Air Ducting System	Submit
3	R1-R2 Sewage Treatment Plant [355KLD] Drawing	Submit
4	R1-R2 Sewage Treatment Plant [355KLD] Standard Operating Procedure	Submit
5	R1, R2, Building Work Sewage Treatment Plant [355KLD] And Balance Work Completion letter	Submit
6	R1-R2 Sewage Treatment Plant [355KLD] Operating Manual	Submit
7	R1-R2 Building-Completion of Work Letter	Submit
8	Handover team Details [MBMC/ MMRDA and MAN Global Team]	Submit
9	Hard Copy Documents Submitted Letter	Submit

This is for your information & records.

Date of Handover:

Handover Taken By:

MBMC/MMRDA Team

[MBMC / MMRDA under R1 R2 building Kamlesh Nagar]

Handover Given by

Mr. Kamalakar Shinde

MAN GLOBAL LTD. MUMBAI

MAN REALTY
INTELLIGENT LIVING

Handover Signature Details [MBMC ,MMRDA R1-R2 Bldg Committee Members And MAN Global Team]

			Date- 09.01.2023
Sr no	Name	Mobile no	Signature
	[MBMC Management Team Members]		
1	Yatin Jadhav – MBMC Sub Engineer-		
2	Arvind Patil - MBMC Sub Engineer		
3	Chetan Mharty- MBMC- Branch Engineer		
4	Manoj Vishe –MBMC – Junior Engineer		
5	Manoj Vishe –MBMC – Junior Engineer		
	R1-R2 Bldg Society Committee Members		
1	Manisha Gayaki bhople	8652887701	
2	Reshma ~~Gawali~~ Gaud	9920128113	
3	Dinesh Ingle	8976524315	Ingle dy
4	Suresh Kadam	9594295495	
5	Usha Shinde	8108054722	V.D.Shinde.
6	Gita Abyanakar	8850020083	Geetaingadi
7	Shamlal Yadav	9870003599	
8	Cherkar Balkrishana	9223235308	Bchelkar
9	Vikrant Kharat	8424992084	
10			
	Man Globle Ltd Team		
1	Bhaskar Cheke Sir MGL-DGM	9930457910	
2	Kamalakar Shinde- MGL- MEP DEPT	8551870287	

ENVIROCHEM ENTERPRISES
LETS GO GREEN! "TO GET OUR GLOBE CLEAN!!"

ANALYSIS REPORT FOR WATER SAMPLE

REPORT NO.ECE/69/22		REPORT DATE – 20/01/2023	
NAME OF CLIENT	M/s. Man Opus.		
ADDRESS OF CLIENT	Kasi Mira, Mira Road, Mumbai.		
SAMPLING POINT	STP		
SAMPLE DETAILS	Treated Water	DATE OF COLLECTION	12/01/2023
SAMPLE COLLECTED BY	Mr. Suvichan Gharat	SAMPLE RECEIVED ON	13/01/2023
ANALYSIS STARTED ON	13/01/2023	ANALYSIS COMPLETED ON	20/01/2023
SAMPLE CONTAINER	Plastic Bottle	SAMPLE QUANTITY	1000ml

CHEMICAL PARAMETERS:

SR NO.	PARAMETERS	RESULTS	UNITS	LIMITS	METHOD
1	pH	7.1	-	6.0– 8.0	APHA (22nd Edition)4500 H+-B: 2012
2	Chemical Oxygen Demand (COD)	41	mg/lit	50	APHA (22nd Edition)5220-B :2012
3	Biochemical Oxygen Demand (BOD)	9	mg/lit	10	IS 3025 (Part 44) :1993
4	Total Suspended Solid (TSS)	19	mg/lit	20	APHA (22nd Edition)2540-D:2012
5	Total Dissolved Solid (TDS)	382	mg/lit	500	APHA 2510
6	Oil & Grease (O & G)	1	mg/lit	10	APHA (22nd Edition)5520-O & G :2012

NOTE: Test results related only to the sample tested.

For, ENVIROCHEM ENETRPRISES

Authorized Signatory

ENVIROCHEM ENTERPRISES MUMBAI 400069

Office No. 18, 2nd Floor, Savitri Sadan, Sharma Compound, Behind Jain Sweet & Farsan Mart, Old Nagardas Road, Andheri East. Mumbai – 400069.
Mob.: 9323180433

Branch Office: Shop No.P-120, Near Ganesh Hotel, Kaloda Naka, MIDC, Tarapur, Dist. Palghar – 401 506 (Maharashtra) Tel.: 9137287633 / 8169767396

www.envirochement
info@envirochement
envirochem.enterprise

Scanned By Camera Scanner

ENVIROCHEM ENTERPRISES

LETS GO GREEN! "TO GET OUR GLOBE CLEAN!!"

ANALYSIS REPORT FOR WATER SAMPLE

REPORT NO.ECE/68/22		REPORT DATE – 20/01/2023	
NAME OF CLIENT	M/s. Man Opus.		
ADDRESS OF CLIENT	Kasi Mira, Mira Road, Mumbai.		
SAMPLING POINT	STP		
SAMPLE DETAILS	Raw Sewage	DATE OF COLLECTION	12/01/2023
SAMPLE COLLECTED BY	Mr. Suvichan Gharat	SAMPLE RECEIVED ON	13/01/2023
ANALYSIS STARTED ON	13/01/2023	ANALYSIS COMPLETED ON	20/01/2023
SAMPLE CONTAINER	Plastic Bottle	SAMPLE QUANTITY	1000ml

CHEMICAL PARAMETERS

SR NO.	PARAMETERS	RESULTS	UNITS	METHOD
1	pH	6.4	-	APHA (22nd Edition)4500 H+-B: 2012
2	Chemical Oxygen Demand (COD)	330	mg/lit	APHA (22nd Edition)5220-B :2012
3	Biochemical Oxygen Demand (BOD)	221	mg/lit	IS 3025 (Part 44) :1993
4	Total Suspended Solid (TSS)	280	mg/lit	APHA (22nd Edition)2540-D:2012
5	Total Dissolved Solid (TDS)	340	mg/lit	APHA 2510
6	Oil & Grease (O & G)	5	mg/lit	APHA (22nd Edition)5520-O & G :2012

NOTE: Test results related only to the sample tested.

For, ENVIROCHEM ENETRPRISES

Authorized Signatory

MAN GLOBAL LLP

ENVIROCHEM ENTERPRISES MUMBAI 400069

Office No. 18, 2nd Floor, Savitri Sadan, Sharma Compound, Behind Jain Sweet & Farsan Mart, Old Nagardas Road, Andheri East, Mumbai – 400069.
Mob.: 9323180433

Branch Office: Shop No.P-120, Near Ganesh Hotel, Kaloda Naka, MIDC, Tarapur, Dist. Palghar – 401 506 (Maharashtra) Tel.: 9137287633 / 8169767396

www.envirochementerprises.com
info@envirochementerprises.com
envirochem.enterprises@gmail.com

Scanned By Camera Scanner

ENVIROCHEM ENTERPRISES

LETS GO GREEN! " TO GET OUR GLOBE CLEAN!! "

ANALYSIS REPORT FOR WATER SAMPLE			
REPORT NO.ECE/69/22		REPORT DATE –20/01/2023	
NAME OF CLIENT	M/s. Man Opus.		
ADDRESS OF CLIENT	Kasi Mira, Mira Road, Mumbai.		
SAMPLING POINT	STP		
SAMPLE DETAILS	Treated Water	DATE OF COLLECTION	12/01/2023
SAMPLE COLLECTED BY	Mr. Suvichan Gharat	SAMPLE RECEIVED ON	13/01/2023
ANALYSIS STARTED ON	13/01/2023	ANALYSIS COMPLETED ON	20/01/2023
SAMPLE CONTAINER	Plastic Bottle	SAMPLE QUANTITY	1000ml

CHEMICAL PARAMETERS:

SR NO.	PARAMETERS	RESULTS	UNITS	LIMITS	METHOD
1	pH	7.1	-	6.0– 8.0	APHA (22nd Edition)4500 H+-B: 2012
2	Chemical Oxygen Demand (COD)	41	mg/lit	50	APHA (22nd Edition)5220-B :2012
3	Biochemical Oxygen Demand (BOD)	9	mg/lit	10	IS 3025 (Part 44) :1993
4	Total Suspended Solid (TSS)	19	mg/lit	20	APHA (22nd Edition)2540-D:2012
5	Total Dissolved Solid (TDS)	382	mg/lit	500	APHA 2510
6	Oil & Grease (O & G)	1	mg/lit	10	APHA (22nd Edition)5520-O & G :2012

NOTE: Test results related only to the sample tested.

For, ENVIROCHEM ENETRPRISES

ENVIROCHEM ENTERPRISES MUMBAI 400069

Authorized Signatory

Office No. 18, 2nd Floor, Savitri Sadan, Sharma Compound, Behind Jain Sweet & Farsan Mart, Old Nagardas Road, Andheri East. Mumbai – 400069.
Mob.: 9323180433

Branch Office: Shop No.P-120, Near Ganesh Hotel, Kaloda Naka, MIDC, Tarapur, Dist. Palghar – 401 506 (Maharashtra) Tel.: 9137287633 / 8169767396

www.envirochementerprises.com
info@envirochementerprises.com
envirochem.enterprises@gmail.com

ENVIROCHEM ENTERPRISES

Office Address: A/53, Andheri Sahjeevan CHS Ltd., Nr. BMC K/E Ward Office,
Azad Road, Andheri (E), Mumbai – 400 069.
Office Telephone: 26830433 / Mobile No.: 9323180433
Email: Envirochem.enterprises@gmail.com / info@envirochementerprises.com

TECHNICAL DATASHEET OF PROVIDED STP MATERIAL/EQUIPMENT:

1. Unit No.1 –

Name of Equipment	Air Blower
Quantity	2 No.
Capacity /Size	230 M^3/Hr
Material of Construction	C.I.
Pressure	0.45 Kg/CM2
Speed Recommended	1252 RPM
BHP at duty Point	6.51 B.H.P
Recommended power	7.5 HP/1500 RPM

2. Unit No. 2 –

Name of Equipment	Dosing Pump
Quantity	1 No.
Capacity /Size	30 LPH @ 4 kg/cm2
Diaphragm	PTFE
Stroke/min	Max. 120
Electrical	230v AC, 50 Hz

3. Unit No. 3 –

Name of Material	MBBR Media
Quantity	15 m3.
Type	MBBR FAB Media
Material of Construction	PP
Colour	Black

ENVIROCHEM ENTERPRISES

Office Address: A/53, Andheri Sahjeevan CHS Ltd., Nr. BMC K/E Ward Office,
Azad Road, Andheri (E), Mumbai – 400 069.
Office Telephone: 26830433 / Mobile No.: 9323180433
Email: Envirochem.enterprises@gmail.com / info@envirochementerprises.com

4. Unit No. 4 –

Name of Material	Tube Media
Quantity	10 m3.
Type	Vertically Inclined Tube PVC media
Material of Construction	PVC
Colour	Black

5. Unit No. 5 –

Name of Material	Activated Carbon
Iodine Value	700 mg/gm
Bulk Density	480 gm/m3
Mesh Size	4X8 mm

6. Unit No. 6-

Name of Material	STP Piping
Quantity	1 Lot.
Type	(SCH 40/80)
Size -	1", 1.5", 2" , 3"

ENVIROCHEM ENTERPRISES
LETS GO GREEN! "TO GET OUR GLOBE CLEAN!!"

AKASH BLOWERS PVT. LTD.
Plot No. 1710, M.I.E, Part-B, Bahadurgarh, Distt-Jhajjar, Haryana-124507
TESTING STD. : AS PER BS 1571 : PART 2 MARCH 1975
An ISO 9001 : 2015 Certified Company

Date 19-10-2022
Manufacturer: AKASH BLOWERS PVT. LTD.
Inspecting Agency : - SELF
Invoice No. : ABPL/22-23/1072

AKASH ®

CLIENT : **Envirochem Enterprises**

P.O : ECE/PO-47/22-23

1.00	BLOWER DETAIL (GUARANTEED PARAMETER)			
1.01	MODEL/ IDEN NO.	AB-47 (A.C.) AKASH		221019093
1.02	CAPACITY	230 M³/Hr		
1.03	PRESSURE	0.45 Kg/CM²		
1.04	SPEED RECOMMENDED	1252 RPM		
1.05	BHP AT DUTY POINT	6.51 B.H.P		
1.06	RECOMMENDED MOTOR	7.5 HP/1500 RPM		
2.00	OBSERVATIONS TEST CONDITION			
	DESCRIPTION	METHOD/ INSTRUMENT	UNITS	VALUE
2.01	TEST MOTOR	(TEST BED MOTOR)	HP / RPM	10/1440
2.02	NOZZLE SIZE	(STANDARD BS-1571)	SIZE	1.5"
2.03	TEST SPEED	(TACHO METER)	RPM	1250
2.04	DISCHARGE PRESSURE(PD)	(MERCURY MANOMETER)	PSIG	6.39
2.05	INLET PRESSURE (p1)	(BARO METER)	mmHg	734
2.06	INLET TEMP. (t1)	(THERMOMETER)	Deg C	30
2.07	DROP ACROSS NOZZLE (h)	(WATER MANOMETER)	mmWG	218
2.08	DROP NOZZLE DOWNSTREAM (I)	(WATER MANOMETER)	mmWG	13
2.09	DISCH. AIR TEMP. (t2)	(THERMOMETER)	Deg C	84
2.10	INPUT POWER OBSERVED (KW)	(KW METER)	KW	5.7

3.00 CALCULATIONS : BS 1571 II (1975)

3.01 FAD (Ltrs/sec) = K T1/P1 $\sqrt{h.P2/T2}$.....Eq 1

WHERE (K) NOZZLE CONSTANT (T1) INLET TEMP ABS (K), (P1) INLET PRESSURE IN mmhg, NOZZLE IN mmWG, (P2) ABS., PRESSURE DOWNSTREAM NOZZLE IN mmWG, (h) PRESSURE DROP ACROSS ,(T2) DISCHARGE AIR TEMPERATURE ABS

3.01.1	NOZZLE (K) =	(BS1571 II 1975)	CONST.	7.377
3.01.2	T1=t1+273	CALCULATED	Kelvin	303
3.01.3	P1=p1	(AS OBSERVED)	mmHg	734
3.01.4	h=h	(AS OBSERVED)	mmWG	218
3.01.5	P2=P1-(I) / 13.6	CALCULATED	mmHg	733.04
3.01.6	T2=t2+273	CALCULATED	Kelvin	357

3.01.7 **Substituting the values in equation 3.01 & solving we get,**
CAPACITY FAD (Ltrs/sec)=
(at inlet conditions) **64.43 lt/sec ~ 136.53 cfm** **231.4 m3/hr**

3.02 BHP = I.Power(KW) X Eff. Motor X Eff. Drive/0.746... ....Eq2

3.02.1	Input Power Observed =	(OBSERVED) KW	5.72 KW
3.02.2	Motor Efficiency	(MOTOR MANF. CHART)	0.88
3.02.3	Drive Efficiency	(VEE BELT DRIVE)	0.95
3.02.4	On substituting the above in eq.....(2)	**BHP calculated**	**6.41 Bhp 4.8 BKW**

4.00 DUTY POINT PARAM ETERS :- (CORRECTION IN ACCORDANCE TO BS:1571 II-1975)

4.01.0	**DUTY POINT (dp) CAPACITY CALULATION**	UNITS		0.165
4.01.1	Test Point Capacity (as observed)	CFM	136.53	
4.01.2	Test Speed (as observed)	RPM	1250	
4.01.3	Speed (dp) (data sheet)	RPM	1252	
4.01.4	**Capacity dp** = Test point capacity x speed (dp) / Test Speed (at speed dp)		**136.74 cfm**	~ 231.8 m3/hr
4.02	**DUTY POINT (dp) BHP CALULATION**			
4.02.1	Test Power BHP (as observed)	BHP	6.41	
4.02.2	Test Speed (as observed)	RPM	1250	
4.02.3	Speed (dp) (data sheet)	RPM	1252	
4.02.4	**Capacity dp** = Test point BHP x speed (dp) / Test Speed (at speed dp)		**6.42 Bhp**	~ 4.8 BKW

4.03 ACCEPTABLE TOLERANCE : (AS PER BS1571 II-1975)

COMPRESSOR SHAFT		
INPUT AT NORMAL LOAD	CAP.	POWER
BELOW 10KW	±6%	±7%
10-100 KW	±5%	±6%
ABOVE 100KW	±4%	±5%

5.00 CORRECTION & CONCLUSION

The Blower Model,under test,tested for performance and final result calculated as

5.01 **Capacity Calculated at Duty Parameter .....** **136.7 CFM or 231.8 M3/hr** ------**Variation of 0.8%** **Accepted**

5.02 **BHP Calculated at Duty Parameter .....** **6.4 BHP or 4.8 BKW** ---------- **Variation of -1.4%** **Accepted**

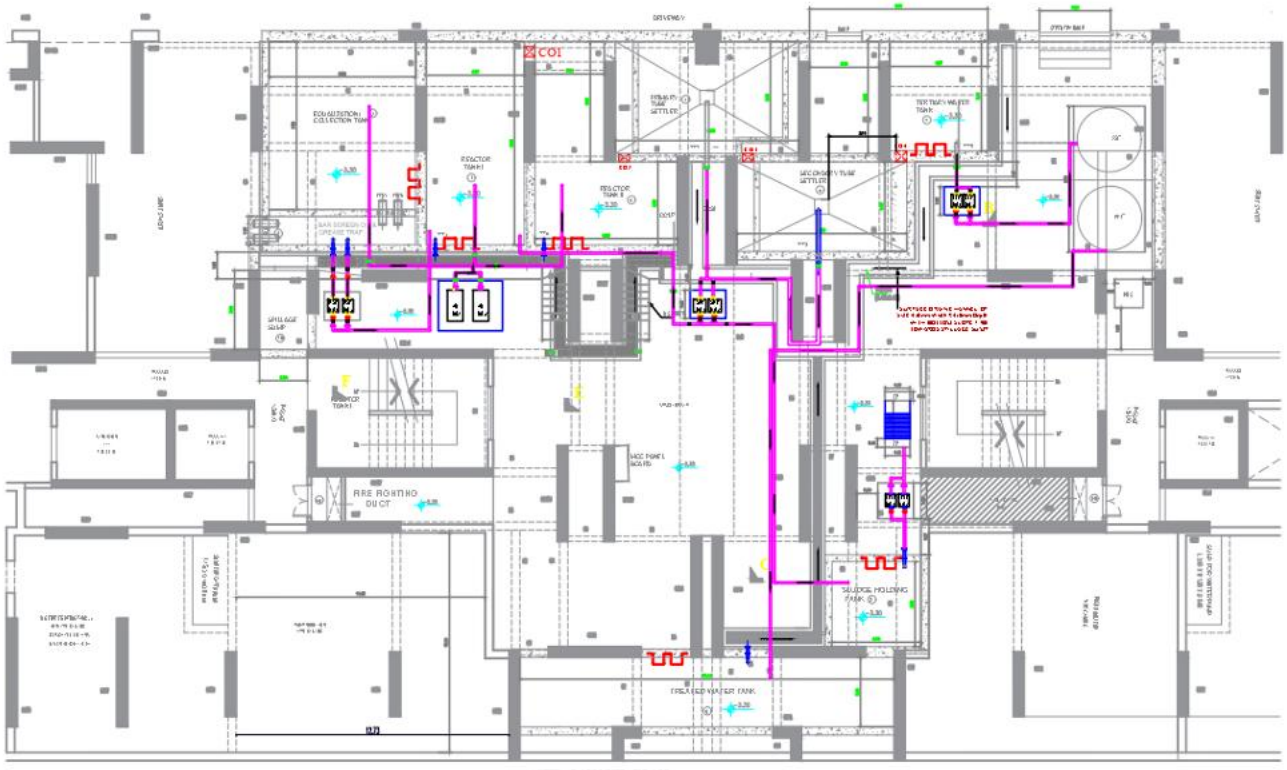
6.00 VERIFICATION (FROM INTERNAL INSPECTION FORMAT)

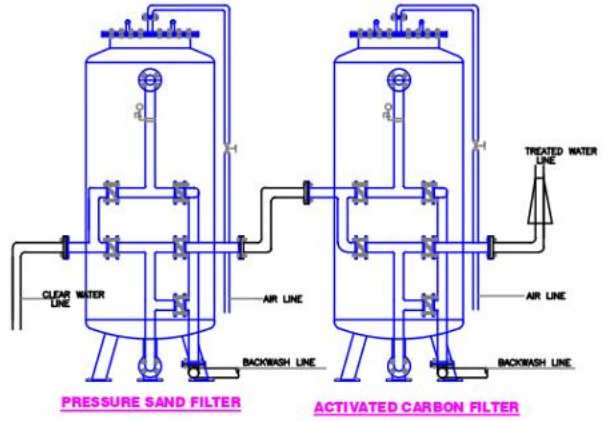
6.01 MOC : SHAFT:EN19 BS970:1955
GEARS 20MnCr5 DIN 17210 : 1969
CASING , SIDE PLATES, ROTORS: FG260 IS210:1993

6.02 BALANCING : GR 6.3 ISO 1940 : 1986

AKASH BLOWERS PVT. LTD. AUTH SIGN.

ENGINEER





UNIQUE LIQUID ENGINEERING

OPERATION AND MAINTENANCE MANUAL

FOR

SEWAGE TREATMENT PLANT OF CAPACITY 420 KLD

AT

MAN OPUSPHASE-1,
Near Laxmi Auto Western Express Highway,
Mira Road(E)

SUBMITTED BY

UNIQUE LIQUID ENGINEERING.
62, 1st, FLOOR, CINE WONDER MALL,
KAPURBAWADI JUNCTION,
GHOD BANDER ROAD,.
THANE (W) -400607.
TELEPHONE NO.: 09930002791,
Email: uleind@yahoo.in & projectsale@yahoo.com

SR. NO.	DESCRIPTION
A.	INTRODUCTION, DESIGN BASIS & PROCESS DESCRIPTION
B.	OPERATIONAL RESPONSIBILITIES
C.	PROCESS UNITS DESCRIPTION AND PLANT OPERATION
D.	DRAWINGS

SECTION – A

INTRODUCTION, DESIGN BASIS

&

PROCESS DESCRIPTION

SECTION- A

INTRODUCTION, DESIGN BASIS & PROCESS DESCRIPTION

A.1. INTRODUCTION:

This manual contains guidelines for operation and maintenance of Sewage Treatment Plant (STP). The main role of Sewage treatment plant is to treat the domestic wastewater generating from the industrial complex before discharge. The instruction given should be followed as per the site requirement, but the principal of treatment will remain same. As per the site condition, plant operation may change to suit the site condition at the time of operation.

A.2. DESIGN BASIS

The sewage quantity and Characteristics of domestic waste water, estimated based on furnished data, are given below. The following parameters are forming the basis for assessment of design calculations.

Sr. No	Parameters	Input	Output
1	PH	7-8	7-8
2	TSS	200-250	<10
3	COD	400-500	<80
4	BOD	200-250	<15
5	Oil and Grease	10-15	<5

A.3. TREATMENT SCHEME

The objective of the scheme will be to treat the Sewage water, utilize within premises for Recycling / Reuse / horticulture /flushing for toilets and avoid discharging any sewage water outside

The STP is of modular construction and the treatment process will consists of four stages.

- **Stage I: Primary Treatment**

  Screen Mesh cum, Equalization/Collection Tank 1/ Septic Tank 2
- **Stage II: Secondary or biological treatment**

  MBBR Reactor 1 & 2 and Primary & Secondary Tube Settler Tank
- **Stage III: Tertiary treatment**

  Supernatant Tank, Hypo dosing system, Multi-grade sand Media Filter, Activated carbon filter
- **Stage IV: Sludge Treatment**

  Sludge dewatering unit

A.4. PROCESS UNITS

The process units along with their brief purpose to be used for the treatment of sewage water are given in the following table:

Sr. NO.	PROCESS UNIT	BRIEF PURPOSE
I.	Bar Screen & Oil Grease Trap Chamber	For removal of floatable matter like plastic, paper, oil & grease
II.	Collection/Equalization Tank	For collection of sewage water
III.	MBBR Reactor 1	For removal of dissolve organic matter using attached growth biological aerobic treatment
IV.	MBBR Reactor 1	For removal of dissolve organic matter using attached growth biological aerobic treatment

VI.	Blowers & Aeration	For supplying air in the MBBR tank to maintain DO and mixing purpose.
VII.	Primary Tube Settler Tank	For settle & separation of bio solids
VIII.	Secondary Tube Settler Tank	For separation of bio solids
IX.	Supernatant/Tertiary Tank	To store the treated sewage for further polishing
X.	Sludge Holding Tank	For holding excess sludge and recycle
XI.	Hypo Dosing System	For disinfection
XII.	Spillage Sump	For collecting trench water to recycle
XIII.	Multi-grade sand Media Filter	For removing the suspended solids.
XIV.	Activated carbon Filter	For removing the color, odor & trace organic matter
XV.	Filter Press	For dewatering of the sludge

A.5. PROCESS OF TREATMENT

A.5.1 Primary Treatment

a) Collection/Equalization Tank

The Sewage water will then enter the Collection/Equalization Tank with a long detention time to complete homogenization of the Sewage and then absorb the parameter shock loadings. From there the sewage water will be pumped to inlet of MBBR reactor for Biological Treatment.

b) Screen cum Oil & Grease Trap chamber

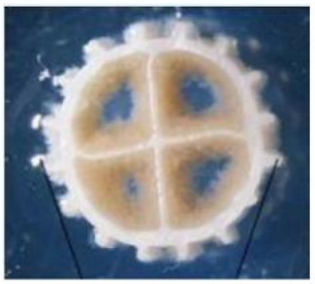
The Sewage water by pump is passed through the mesh basket for screening the material to avoid blockage and chocking further. This will then go to the MBBR 1tank for biological degradation.

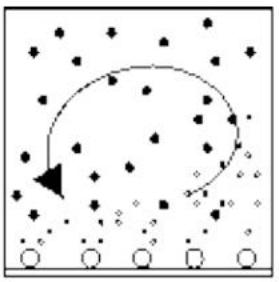
A.5.2 Biological Treatment

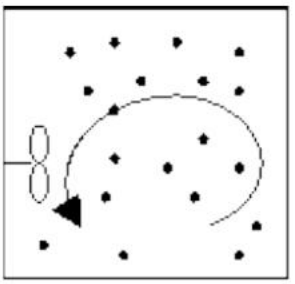
a) Description of the MBBR (MOVING BED BIO REACTOR) Process Technology Using Moving Bio Media.

The basic principal of the **moving bed** process is the growth of the biomass on plastic media that move in the biological reactor via agitation generated by aeration system RCC (aerobic reactors). The supports are made from plastic with a density close to 1 g/cm^3 letting them move easily in the reactor even when the capacity reaches 70%.

The **moving bed** processes come from the current trend in wastewater treatment, from the use of system RCC that offer an increased specific surface in the reactor for the growth of the biomass, achieving significant reductions in the biological reactor volume.







MBBR process uses aeration and mixing in wastewater tank with small biofilm carrier elements to grow bacteria and treat wastewater flows. Air is mechanically compressed and distributed to the aerobic reactor tank. Oxygen in the air gets in contact with the thin biofilm that naturally grows on the biofilm carrier elements. The biofilm carrier elements move at random throughout the aerobic reactor tank. As air passes through the water and past the media, the wastes in the water act as food for the microbes growing on the moving media. Treated Cleaned water is

discharged while settled biological solids in the solids separation zone (tube settler) are occasionally returned back to aeration and at normal conditions the routinely passed to the sludge sump. The system reduces BOD5 and TSS. Supplying oxygen to the wastewater stream reduces BOD5. TSS is reduced through settling and filtration.

This type of process can be applied both to treatment plants for the biodegradation of organic material as well as for installations with nutrient elimination, in urban and industrial wastewaters. Another application is the use of this technology in the redesign of current activated sludge processes, which only treat organic material, to expand them and include simple nitrogen elimination without the need to construct new biological reactors.

b) MBBR Reactor

The sewage from Collection / Equalization Tank will then be passed to the MBBR Reactor for biological treatment through pumps. As it is a biological system it has to be operated continuously all 24 hours and there by constant feed of sewage is required. The MBBR reactor oxidizes the organic matter in effluent to CO_2 & H_2O by the aeration principle. In MBBR reactor PVC UV stabilized plastic media is provided for the attachment of bacteria and growth. This media has large surface area and High Void age ratio. The MBBR Reactor has been provided with no. of air diffusers of suitable capacity to provide necessary dissolved oxygen mixed to the sewage. Air Blowers for oxidation, provides the aeration. The MBBR Reactor is able to achieve 90-95 % reduction in the BOD level.

c) Tube Settler Tank

The Tube Settler tank, which is designed on low overflow rate, is provided after MBBR Reactor to enable separation of solids. A steep slope is provided in the settling tank to eliminate the need of scrapper mechanism. A part of the sludge from the Tube Settler will be recirculated to MBBR Reactor to maintain MLSS levels and a part

will be feed to the centrifuge. Tube Settler is provided with the Tube Settler Media for increasing the surface area to increasing the settling time.

A.5.3 Tertiary Water Treatment

a) Supernatant Tank

The overflow of the Tube Settler is collected by gravity to Supernatant Tank. From this tank treated water is pumped to DMF for further treatment.

b) Multi-grade Sand Media Filter (RCCF) & Activated Carbon Filter & Hypo dosing system

RCCF is based on adsorption and absorption mechanism, whereby the suspended solids flowing through the bed of Sand & colloidal particles like color and odor through the Carbon respectively is attached to media by Straining, Impaction, Interception & adsorption mechanism. The treated sewage water is filtered to remove any micro suspensions, colors and odor present in the treated sewage water and given online dose of oxidizing agent for killing of pathogens (Disinfection). And store in treated water tank, treated water will use for utilize within premises for Recycling / Reuse / horticulture /flushing for toilets etc.

SECTION- B

OPERATIONAL RESPONSIBILITIES

SECTION- B

OPERATIONAL RESPONSIBILITIES

The sewage treatment plant shall be operated by competent, reliable and experienced personnel who have been trained in the operation of Sewage Treatment Plant.

Operator responsibilities:

1. Monitors the operation of the sewage treatment plant process, including mechanical equipment such as pumps, air blowers, and other equipment;
2. Adjusts controls on sewage treatment plant equipment and machinery such as valves, motors, pumps and clarifiers to ensure sewage operation of plant equipment.
3. Assists in training personnel in the proper operation and maintenance of the plant.
4. Makes recommendations on the types and kinds of equipment needed for sewage water maintenance and repair.
5. Recommends proper sludge handling, maintenance and safety procedures.
6. Reads gauges and other instruments and records data.
7. Cleans equipment, Cleans & adjusts valves & pumps
8. Collects samples and perforce laboratory tests
9. Makes necessary calculations to obtain and record accurate test results
10. Preparation of Chlorine, adjustment of dosages.
11. Inspects and make mechanical repairs to plant and pumping & electrical equipment;
12. Keeps records of plant operations.
13. Operation of Pressure Multi-grade Sand Media Filter.
14. Operation and trouble shooting of MBBR Reactor.

Following are the proble RCC which may be faced by the operator:

1. Change in quality and quantity of the Sewage water (trouble shooting)
2. Mechanical and/ or Electrical fault

SECTION- C

PROCESS UNITS DESCRIPTION AND PLANT OPERATION

SECTION- C

PROCESS UNITS DESCRIPTION AND PLANT OPERATION

C.1.0 CIVIL UNITS

Sr. No.	Description	Qty.	MOC	CAPACITY
I.	Screen Chamber	1	RCC	3.2 M^3
II.	Collection/Equalization Tank	1	RCC	69.39 M^3
III.	MBBR Reactor	2	RCC	49.46 M^3
IV	Tube Settler Tank	2	RCC	49.46 M^3
V.	Supernatant/ Tertiary Tank	1	RCC	39.27 M^3
VI.	Treated Water Tank	1	RCC	51.18 M^3
VII.	Sludge Holding Tank	1	RCC	10.71 M^3
VIII.	Spillage Sump	1	RCC	3.59 M^3

C.2.0 MECHANICAL UNITS

I. Bar screen– 1 Nos. (8 MM & 6 MM Gap) Make-Manually

Location	At Entry Of Collection/Equalization Tank
Application	Screening of floatable matter

II. SEWAGE LIFT PUMP SET –2 Nos. (1W + 1S)/2 HP /Make-Kirloskar

Location	On sewage Collection/Equalization Tank
Application	To feed Sewage water to MBBR Reactor

III. AIR BLOWER WITH ACCESSORIES – 2 Nos. (1W + 1S)/7.5 HP/Make-Everest

Location	On MBBR 1 and 2
Application	Supply of air for mixing and biological degradation.

IV. MBBR MEDIA – 1 Lot/Make-Shree Devi

Location	In MBBR tank
Application	For reduction of organic load and support growth of biomass

V. TUBE SETTLER MEDIA – 1 Lot./Make-Shree Devi

Location	At Secondary Tube Settler Tank
Application	Settling of suspended solids

VI. SLUDGE RECYCLING / WITHDRAWAL PUMP – 2 Nos. /1 HP/Make-Kirloskar

Location	At the bottom of Secondary Tube Settler
Application	Recycle sludge to MBBR Reactor & excess sludge to Sludge Holding Tank.

VII. HYPO DOSING TANK WITH DOSING PUMP –2 Nos./0.5HP/MAKE-Polygold/Kirloskar

Location	At The Inlet Of DMF/ At The Outlet Of DMF
Application	Storage of Chlorine Dosing Solution
	Dosing Tank
	Dosing Pump
Application	To dose the Chemical

X. FILTER FEED PUMP – 2 Nos. (1W + 1S)/3HP/Make-Kirloskar

Location	At Supernatant tank
Application	To feed the treated sewage to MSF and for backwashing

XI. MULTIGRADE SAND MEDIA FILTER – 1 Nos./Make-Manual

Location	After Supernatant Tank
Application	Remove fine suspended solids.

XI. ACTIVATED CARBON MEDIA FILTER – 1 Nos./Make-Manual

Location	After Supernatant Tank
Application	Remove Odor & Color.

XII. Filter Press– 1 Nos./2HP/Make-Shree sai

Location	Near Mcc Panel
Application	Sludge Dewatering

XI. Filter Press Feed Pump– 2 Nos./2 HP,./Make-Kirloskar

Location	Near Filter Press
Application	For recycle sludge from sludge holding tank

C.4.0 PLANT OPERATION

1) The Sewage water from Screen tank by gravity collected in Collection /Equalization tank. Flow equalization is a method used to overcome the operational probleRCC caused by flow rate variations to improve the performance of the downstream processes and to reduce the size of the downstream treatment facilities. The tank should be completely cleaned at least once in year. The pipe suction should be checked for clogging. From there the sewage water will be pumped through mesh basket to the inlet of MBBR reactor for Biological Treatment.

2) Air is supplied in MBBR Reactor for mixing & supply of atmospheric Oxygen to aerobic bacteria through Air Blower. Check the uniform distribution of air in the MBBR Reactor (Aeration Tank), if not, Control by the Air line Valves.

3) The Sewage water is pumped through Sewage Feed Pump after opening delivery valve into MBBR Reactor .Sewage water Feed is controlling through throttling/ regulating the delivery valve.

4) The required air is passed through the Air Diffusers. Since, the treatment is a biological aerobic process, aeration must continue round the clock.

5) The MBBR Reactor is also provided with media for the microbial growth. MLSS should be maintaining between 1500-2500 mg/lit. This helps in efficient BOD removal.

6) Overflow from MBBR reactor will go to the Secondary tube settler Tank for settling of biological suspension. ST is provided with media, here, the excess biomass settles down which will be partly recirculated by Sludge Recycling Pump into the MBBR Reactor (aeration tank) to maintain the biomass level as per the process requirement.

7) The sludge from ST should be withdrawn periodically by opening sludge valves allow going to Centrifuge by Pump.

8) The sludge can be removed & the filtrate will be allowed to flow to Collection / Equalization tank by gravity or disposed off safely to the environment.

9) Overflow of ST is allowed to flow into the Supernatant tank & the treated sewage water is given dose of chlorine for killing of pathogens (Disinfection).

10) **DOSING SYSTEM:** - **Preparation & Dosing of $NaOCl_2$ solution**: - System requires dosing 2 ppm Sodium hypo chloride solution with 10 % concentration

11) From where it is pumped by Filter Feed Pump to Multi-grade Sand Media Filter. Filter Feed is controlling through throttling / regulating the delivery valve .On line chlorine dosing @ minimum 2 to 5 ppm by chlorine dosing after filtration is provided here. To operate the filters, set the valve) in the Back wash position. Run the pump till the water coming out is visibly clear. See that the delivery valve of the pumps is open & remove air from Filter Vessel. Once the back wash is complete, stop the pump. Set the valve opening to filter position. Start the pump. Continue operation as desired. It must be noted that valve is never to be operated while the pump is running. This will damage the valve permanently. The depending upon quality of ACF Outlet once in a week / month extended backwash operation should be done to keep Bed clean.

C.6.0 MAINTENANCE

To ensure uninterrupted running, check the following things constantly i.e. every day.

1) Check current in every shift in all the phases.
2) All bolts and nuts should be tight between motor, coupling and float connected through weld and base plate.

3) Observe for any unusual or **abnormal noise** and **vibrations.** If noticed, check the source and rectify the defect.
4) No fixed foreign matter like gunnies, plastic sheets/bag, and wooden pieces to be allowed in aeration tank.
5) pH of the aeration basis to be near neutral and the Aerator cannot handle solids other than activated sludge unless specifically designed for such purpose.
6) Always ensure that correct fuse is used while running the motor. Do not use fuse wire that can take more current than the rated current. In case of over load, motor should trip otherwise motor will get burnt.

TANK SIZES

Unit No.	UNITS		SIZES
1	Bar Screen RCCEP	:	4.0m x 0.80m x 1.0m + 0.3m FB
2	Equalization/Collection Tank (RCC/Brickwork)	:	5.71m x 4.12m x 2.95m SWD + 0.5m FB
3	MBBR –I (RCCEP)	:	5.71m x 2.75m x 3.15m SWD + 0.3m FB
4	MBBR – II (RCCEP)	:	5.71m x 2.75m x 3.15m SWD + 0.5m FB
5	Tube Settler–I (RCCEP)	:	5.15m x 3.15m x 2.85m SWD + 0.3m FB
6	Tube Settler–II (RCCEP)	:	4.79m x 2.52m x 2.75m SWD + 0.3m FB
7	Supernatant/Tertiary Tank (RCCEP)	:	5.0m x 3.08m x 2.55m SWD + 0.3m FB
8	Treated Water Tank(RCCEP)		10.50m x 1.95m x 2.5m SWD + 0.3m FB
9	Sludge Holding Tank(RCCEP)		2.39m x 2.49m x 1.8m SWD + 0.3m FB
10	Spillage Sump (RCCEP)		2.22m x 1.35m x 1.2m SWD + 0.0m FB

EQUIPMENTS DETAILS

Unit No.	EQUIPMENTS		CAPACITY
1	Sewage Transfer Pump	:	20.7m3/ hr at 10 mtr Head,
2	Air Blowers	:	250m3/hr @ 0.45kg/cm2
3	Sludge Recycle Pump	:	7.92m3/hr at 10 mtr. Head,
5	Filter Feed Pump	:	14.4m3/ hr at 25 mtr Head,
6	Multi-Grade Sand Filter	:	1800 mm Dia. x 1800 mm HOS
7	Activated Carbon Filter	:	1500 mm Dia. x 1800 mm HOS
8	Filter Press	:	600 mm x 600 mm (13 plates)
9	Dosing Pump	:	0 - 6 LPH
10	Filter Press Feed Pump	:	2m3/hr@25 m Head,
11	MCC Panel	:	700 mm x 1200 mm HOS

DRAWINGS

GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.
Tel. : (02362) 223519 • E-mail : info@gadark.in • Website : www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

TEST CERTIFICATE

Doc. No: GLPL/QF/7.8/01

Test Certificate No.	GW/O/21/2462	T.C. Date:	01/10/2021
Customer Name and Address	M/s. MAN OPUS PHASE – 1 WESTERN EXPRESS HIGHWAY, MIRA ROAD (E)		
Letter Ref/Date	---		
Lab Reference No.	GW/O/21/2462	Page No.	1 of 1
Sampling Plan	---	Sampling Method	---
Sampling Done By	G. K. Engineers	Sample Received on	27/09/2021
Sample Submitted by	G. K. Engineers	Analysis Period	27/09/2021 To 01/10/2021
Sample Description	STP Treated Water Sample, 1 lit in plastic bottle		

ANALYSIS REPORTS:

Parameters	Units	Test Result	Specification Range as per MPCB Limits	Methods
pH	---	6.92	5.5 - 9.0	APHA 4500 H'
COD	mg/ltr	91	250 Max.	APHA 5220 B
BOD 3 days 27°C	mg/ltr	27	100 Max.	IS 3025 (Part 44) : 1993
Total Suspended Solids 105°C	mg/ltr	5	100 Max.	APHA 2540 D
Oil & Grease	mg/ltr	< 0.1	10 Max.	APHA 5520 B

End

For GADARK LAB PVT. LTD.

AUTHORISED SIGNATORY
[SANTOSH V. ZULPE]

CHECKED BY

Note:
1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by GLPL.
2. Test certificate shall not be reproduced except in full, without written approval of the laboratory.
3. Samples will be preserved for a period 15 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.

For G.K. ENGINEERS

Partner

G.K.ENGINEERS.

Mobil: 8879476962

Name of Customer: MAN REALTY (STP-R1) SALE OFFICE MIRA ROAD

Name of month: September -2021

SERVICE REPORT OF STP Plant.

(1) **Sand filter:** Filter back wash work done per day

(2) **Carbon filter** : Carbon back wash work done per day

(3) **Chlorine dosing** : Added chemical by dosing pump in treated tank line.

(4) **Raw sewage &filter motors:** Repaired month of August and working properly

(5) **Air Blowers no-1:** Replaced gear oil -90 on date 19/08/21
Next due to replace gear oil on date 05/11/21

(6) **Air Blowers no-2 :** Replaced gear oil -90 on date 19/08/21
Next due to replace gear oil on date 05/11/21

(7) **Clear tank/Filter feed tank:** Proper cleaned the filter feed tank the 4th week of September -21

NOTES: To replaced gear oil in 1000 working hours

For G.K. ENGINEERS

Partner

G.K.ENGINEERS.

Name of Customer: MAN OPUS. STP-R-1 (Sale office) MIRA ROAD

Senior Executive month: September -21

Senior Executive Visit Report of STP plant.

Raw Sewage pump: Sewage pumps working properly

Return Sludge pumps: Return Sludge pumps working properly

Filter feed pumps : Filter feed pumps working properly

Treated transfer pump: One pump are working and second pump laying without working Last one year (before 31/3/20).Required to repaired it

Air blowers: Replaced gear oil-90 on date 19/08/21 in both air blower
Next due to replace gear oil-90 on date 05/11/21 in both blowers

Filter feed tank: proper cleaned the filter feed tank the 4th week of September -21

Sumps pumps : Working properly

STP TREATED WATER :STP treated Water parameters are under control

For **G.K. ENGINEERS**

Partner

G.K.ENGINEERS.

Name of Customer: MAN OPUS. STP-R-1 (Sale office) MIRA ROAD

VISIT DATE: 29/09/21

SUPERVISOR VISIT REPORT OF STP.

Sr	Name of equipments	Quantity	working	Not working	Remarks
01	Raw Sewage pump	2nos	2 nos		
02	Filter feed pumps	2 nos	2 ns		
03	Return Sludge pump	2 nos	2 nos		
04	Treated Transfer pump	2 nos	1 no	1 no	Required to repaired
05	Air blower	2nos	2 nos		
06	Pressure Sand filter	1 no	1 no		
07	Activated Carbon filter	1 no	1 no		
08	Chemical dosing pump	1 no	1 no		
09	Sludge pump for center press	1 no		Not working	Required to repaired
10	Centre press	1 no		1 no	Required to repaired
11	Sump pumps	2 nos	2 nos		

Suggestion:

Supervisor signature

V.K

VKS

For G.K. ENGINEERS

Partner

G.K.ENGINEERS.

Name of Customer: MAN OPUS. STP-R-1 (Sale office) MIRA ROAD

VISIT DATE: 23/09/21

SUPERVISOR VISIT REPORT OF STP.

Sr	Name of equipments	Quantity	working	Not working	Remarks
01	Raw Sewage pump	2nos	2 nos		
02	Filter feed pumps	2 nos	2 ns		
03	Return Sludge pump	2 nos	2 nos		
04	Treated Transfer pump	2 nos	1 no	1 no	Required to repaired
05	Air blower	2nos	2 nos		
06	Pressure Sand filter	1 no	1 no		
07	Activated Carbon filter	1 no	1 no		
08	Chemical dosing pump	1 no	1 no		
09	Sludge pump for center press	1 no		Not working	Required to repaired
10	Centre press	1 no		1 no	Required to repaired
11	Sump pumps	2 nos	2 nos		

Suggestion:

Supervisor signature

V.K

VIKS

For G.K. ENGINEERS

Partner

G.K.ENGINEERS.

Name of Customer: MAN OPUS. STP-R-1 (Sale office) MIRA ROAD

VISIT DATE: 18/09/21

SUPERVISOR VISIT REPORT OF STP.

Sr	Name of equipments	Quantity	working	Not working	Remarks
01	Raw Sewage pump	2nos	2 nos		
02	Filter feed pumps	2 nos	2 ns		
03	Return Sludge pump	2 nos	2 nos		
04	Treated Transfer pump	2 nos	1 no	1 no	Required to repaired
05	Air blower	2nos	2 nos		
06	Pressure Sand filter	1 no	1 no		
07	Activated Carbon filter	1 no	1 no		
08	Chemical dosing pump	1 no	1 no		
09	Sludge pump for center press	1 no		Not working	Required to repaired
10	Centre press	1 no		1 no	Required to repaired
11	Sump pumps	2 nos	2 nos		

Suggestion:

Supervisor signature

VIKS J.K

For G.K. ENGINEERS

Partner

G.K.ENGINEERS.

Name of Customer:MAN OPUS.STP-R-1 (Sale office) MIRA ROAD

VISIT DATE: 09/09/21

SUPERVISOR VISIT REPORT OF STP.

Sr	Name of equipments	Quantity	working	Not working	Remarks
01	Raw Sewage pump	2nos	2 nos		
02	Filter feed pumps	2 nos	2 ns		
03	Return Sludge pump	2 nos	2 nos		
04	Treated Transfer pump	2 nos	1 no	1 no	Required to repaired
05	Air blower	2nos	2 nos		
06	Pressure Sand filter	1 no	1 no		
07	Activated Carbon filter	1 no	1 no		
08	Chemical dosing pump	1 no	1 no		
09	Sludge pump for center press	1 no		Not working	Required to repaired
10	Centre press	1 no		1 no	Required to repaired
11	Sump pumps	2 nos	2 nos		

Suggestion:

Supervisor signature

Vikas N.K

For G.K. ENGINEERS

Partner

GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.
Tel. : (02362) 223519 • E-mail : info@gadark.in • Website : www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

TEST REPORT

Doc. No: GLPL/QF/7.8/01

Test Report No.	GW/GK/22/0201	Test Report Date	01/03/2022
Customer Name and Address	M/s. MAN OPUS PHASE – 1 WESTERN EXPRESS HIGHWAY, MIRA ROAD (E)		
Letter Ref/Date	---		
Lab Reference No.	GW/GK/22/0201	Page No.	1 of 1
Sampling Plan	---	Sampling Method	---
Sampling Done By	G. K. Engineers	Sample Received on	26/02/2022
Sample Submitted by	G. K. Engineers	Analysis Period	26/02/2022 To 01/03/2022
Sample Description	STP Treated Water Sample, 1 lit in plastic bottle		

ANALYSIS REPORTS:

Parameters	Units	Test Result	Specification Range as per MPCB Limits	Methods
pH	---	7.51	5.5 - 9.0	APHA 4500 H^+
COD	mg/ltr	64	250 Max.	APHA 5220 B
BOD 3 days 27°C	mg/ltr	16	100 Max.	IS 3025 (Part 44) : 1993
Total Suspended Solids 105°C	mg/ltr	8	100 Max.	APHA 2540 D
Oil & Grease	mg/ltr	< 0.1	10 Max.	APHA 5520 B

End

For GADARK LAB PVT. LTD.

AUTHORISED SIGNATORY
[SANTOSH V. ZULPE]

CHECKED BY

Note:
1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by GLPL.
2. Test Report shall not be reproduced except in full, without written approval of the laboratory.
3. Samples will be preserved for a period 15 days from the delivery of Test Report.
4. Customer complaint register is available at laboratory.

For G.K. ENGINEERS

Partner

दूरध्वनी : २८१९२८२८ / २८१९३०२८ / २८१८११८३ / २८१८१३५३ / २८१४५९८५
फॅक्स : २८१९७६३६

मिरा - भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA BHAINDAR MUNICIPAL CORPORATION

स्व.इंदिरागांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प), ता.जि.ठाणे-४०११०१.

जा. नं. मनपा/का/ए२३९/२०११-१२ दिनांक : 20/9/2012

प्रति,

मे. मन ग्लोबल लि.

१०१, मन हाऊस, अेस.व्ही.रोड,

विलेपार्ले (प.) मुंबई - ५६

विषय :- स्वखर्चाने गटार बांधणेच्या कामास परवानगी देणेबाबत.

संदर्भ :- आपलेकडील दि.१८/११/२०११ चे पत्र.

वरील संदर्भिय विषयान्वये, आपणांस कळविण्यात येते कि, मौजे मिरे येथील सर्व्हे क्र. १४७५, १५५६-१५६१, १५६५ ते १५६८, १६२५ ते १६२७, १६४३ ते १६४४, १७११ ते १७२०, १७८२ ते १७८४, १८२३ ते १८२६ व १८७०, सर्व्हे क्र. ५३/१ पै. हा भाग सखल असून या ठिकाणी बांधकामास सुरुवात करावयाची आहे. सदर जागेतून पावसाळी पाणी वाहून नेण्यासाठी स्वखर्चाने गटार बांधणे कामी परवानगी मागितलेली आहे. आपणांस सोबत जोडलेल्या सेक्शन नुसार खालील नमुद अटीशर्तीच्या आधीन राहून स्वखर्चाने गटार बांधणेस या कार्यालयाची हरकत नाही.

१) महानगरपालिकेने मंजूर केलेल्या नकाशानुसार महानगरपालिकेच्या संबंधित कनिष्ठ अभियंता यांचे देखरेखीखाली काम करावे लागेल.

२) नाल्याच्या फाऊंडेशनचे काम करणेपूर्वी महानगरपालिकेकडून Level तपासून त्यानुसारच काम करावे लागेल.

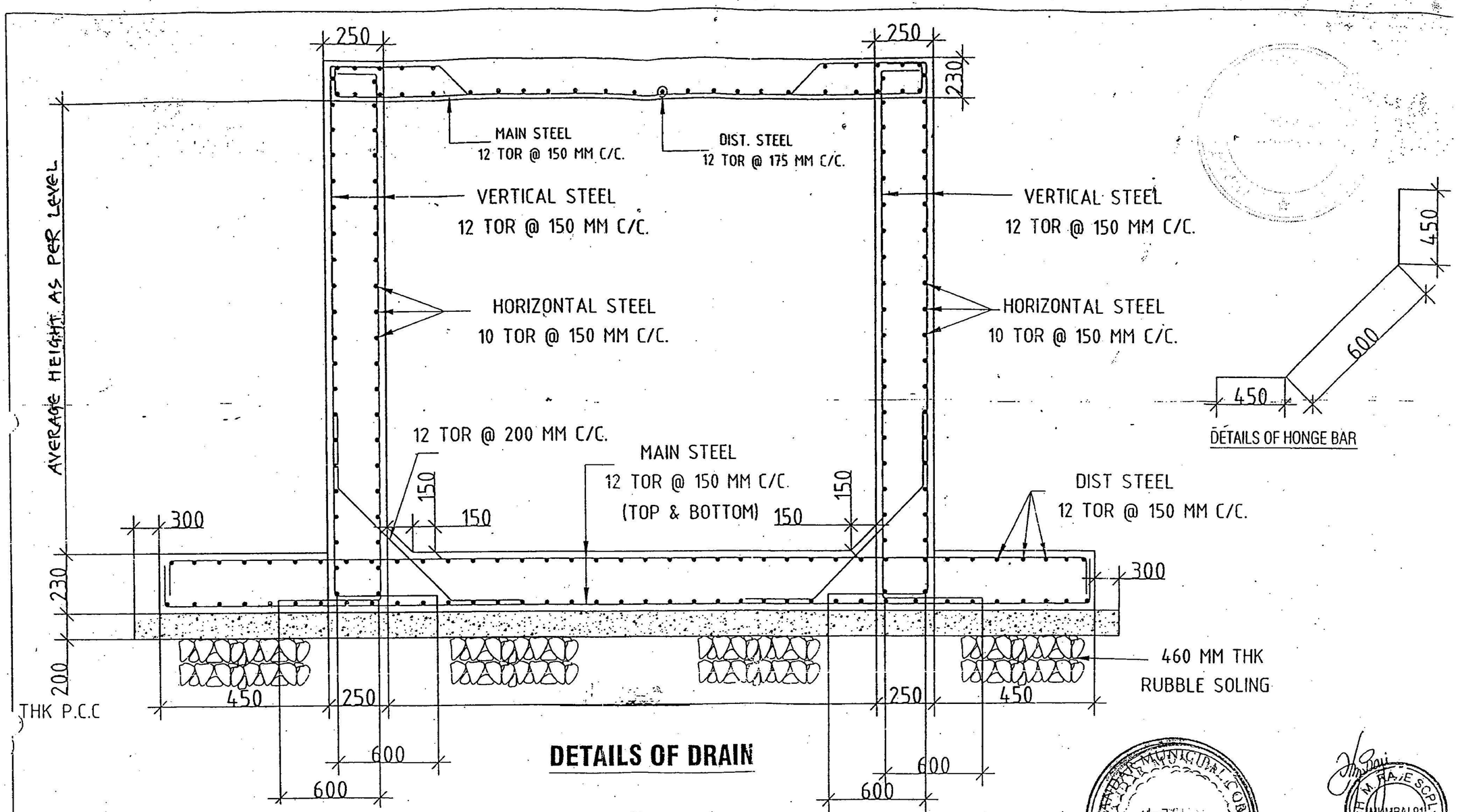
३) सदर ठिकाणी जागेच्या मालकीहक्काबाबत वाद निर्माण झाल्यास सर्वस्वी जबाबदारी आपणावर राहील.

४) नाल्याची व डि.पी. रस्त्याची लाईन आऊट महानगरपालिकेच्या नगररचना विभागाकडून अंतिम करून घेण्यात यावी.

५) नाल्याचे काम पूर्ण झाल्यानंतर ह्या विभागाकडून पूर्णत्वाचा दाखला घेणे बंधनकारक राहील.

कार्यकारी अभियंता
सार्वजनिक बांधकाम विभाग

PSB/SP/2011-12 L59



DETAILS OF DRAIN

Letter No. MNP/PWD/9239/2011-12 dt 20/01/2012

Junior Engineer
Mira-Bhayandar Municipal Corporation

Deputy Engineer
Mira-Bhayandar Municipal Corporation

Executive Engineer
Mira-Bhayandar Municipal Corporation

MIRA BHAYANDER MUNICIPAL CORPORATION

H. M. RAJE SCPL MUMBAI-91 GORAI, BORIVALI (W)

THIS DRAWING IS THE PROPERTY OF H M RAJE STRUCTURAL CONSULTANTS PVT LTD & TRANSMITTED FOR CONSIDERATION. NO THE REPRODUCTION,USE OR DISCLOSURE IN WHOLE OR IN PART, OF THE DESIGN AND DETAILS CONTAINED HERE IN IS PROHIBITED WITHOUT THE WRITTEN PERMISSION OF H M RAJE CONSULTANTS

CLIENT:- MIRA BHAYANDER MUNICIPAL CORPORATION

ARCHITECT:-

JOB TITLE:- PROPOSED BOX CULVERT

SHEET TITLE:- DETAILS OF OPEN CULVERT

DWG NO.-

REV NO.-

NISAR	
SWAPNIL	
VAIBHAV	
DR. H M RAJE	

STRUCTURAL CONSULTANTS
REPAIR/REHABILITATION EXPERTS
THAKAR BSC - 4 391-2173
GORAI, BORIVALI(W), MUMBAI- 400092

दूरध्वनी: २८१९२८२८ / २८१९३०२८ /२८१८११८३ /२८१८१३५३ / २८१४५९८५
फॅक्स: २८१९७६३६

मिरा - भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA BHAINDAR MUNICIPAL CORPORATION

स्व.इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प), ता.जि.ठाणे-४०११०१.

जा. नं. मनपा / सांबा / 2226/03/2013-14 दिनांक : 16/06/2013

प्रति,
श्री. अविनाश म्हात्रे
१०१, वेस्ट व्ह्यु अ-२,
सेक्टर नं. २, मिरारोड (पूर्व),
ठाणे - ४०११०७

विषय :- मौजे मिरा स.क्र. १४७५ ,१५५६, १५५७, १५५८, १५५९, १५६०, १५६१, १५६५, १५६६, १५६७, १५६८, १६२५, १६२६, १६२७, १६४३, १६४४, १७११, १७१२, १७१३, १७१४, १७१५, १७१६, १७१७, १७१८, १७१९, १७२०, १७८२, १७८३, १७८४, १८२३, १८२६, १८७०, जुना स. नं.५३, (नविन ९९) हिस्सा क्र. १ या जागेतील डि.पी.रस्त्यालागत स्वखर्चाने गटार बांधणेबाबत...

संदर्भ :- आपलेकडील दि. ०६/०६/२०१३ चे पत्र.

उपरोक्त संदर्भिय विषयान्वये, आपणांस कळण्यात येते कि, मौजे मिरा स.क्र. १४७५ ,१५५६, १५५७, १५५८, १५५९, १५६०, १५६१, १५६५, १५६६, १५६७, १५६८, १६२५, १६२६, १६२७, १६४३, १६४४, १७११, १७१२, १७१३, १७१४, १७१५, १७१६, १७१७, १७१८, १७१९, १७२०, १७८२, १७८३, १७८४, १८२३, १८२६, १८७०, जुना स. नं.५३, (नविन ९९) हिस्सा क्र. १ या जागेत प्रस्तावित डी.पी.रस्ता आहे. सदर ठिकाणी डि.पी. रस्त्यालगत गटार स्वखर्चाने बांधणेकामी परवानगी मागितलेली आहे. त्यानुसार सदर मौजे मिरा स.क्र. १४७५ ,१५५६, १५५७, १५५८, १५५९, १५६०, १५६१, १५६५, १५६६, १५६७, १५६८, १६२५, १६२६, १६२७, १६४३, १६४४, १७११, १७१२, १७१३, १७१४, १७१५, १७१६, १७१७, १७१८, १७१९, १७२०, १७८२, १७८३, १७८४, १८२३, १८२६, १८७०, जुना स. नं.५३, (नविन ९९) हिस्सा क्र. १ या जागेत आपणांस सोबत जोडलेल्या २.१ मीटर रुंदीचा सेक्शन नुसार खालील नमुद अटीशर्तींच्या आधीन राहून स्वखर्चाने गटार बांधणेचे काम करण्यास हरकत नाही.

१) महानगरपालिकेने मंजूर केलेल्या नकाशानुसार महानगरपालिकेच्या संबंधित कनिष्ठ अभियंता यांचे देखरेखीखाली काम करावे लागेल.
२) गटाराच्या/नाल्याच्या फांऊडेशनचे काम करणेपूर्वी महानगरपालिकेकडून Level तपासुन त्यानुसारच काम करावे लागेल.
३) सदर ठिकाणी जागेच्या मालकीहक्काबाबत वाद निर्माण झाल्यास सर्वस्वी जबाबदारी आपणावर राहील.
४) गटाराची/नाल्याची व डि.पी. रस्त्याची लाईन आऊट महानगरपालिकेच्या नगररचना विभागाकडून अंतिम करून घेण्यात यावी.
५) गटाराचे/नाल्याचे काम पूर्ण झाल्यानंतर ह्या विभागाकडून पूर्णत्वाचा दाखला घेणे बंधनकारक आहे.
६) सदर काम हे पत्र मिळाल्यापासुन सहा महिन्यात पुर्ण करण्यात यावे.

कार्यकारी अभियंता (साबां)
मिरा भाईंदर महानगरपालिका

PCII/13-14/PW/L36

APPENDIX - J (Clause 7.0) Official Stationary of the Test Laboratory/ Institution Address and Contact Details		
TEST REPORT		
A.	GENERAL	
1	Name & Address of Manufacturer/Supplier	HaiNing Baoguang Solar Energy Industrial co.LTD No.138 Yuanhua Zona Industrial, Yuanhua Town, HaiNing City, Zhejiang Province, China
2	Contact details of manufacturer/supplier	Tel:86-0573-87860877 Mobile No+8613679168804 Fax:86-0573-87860677 e-mail:kevin@cnbg-solar.com
3	Details of sample submitted/model	Cu/SS-ALN 58-2100 (三高管)
4	Latitude & Longitude of test laboratory	Latitude –30.32 Longitude –120.42
5	Duration of the Test	Date of start - 2018-1-2 Date of completion - 2018-1-6
B.	SPECIFICATIONS OF THE TEST SAMPLE (All dimensions are in mm.unless specified otherwise)	58mm×2100mm.thickness 1.6+/-0.15MM
	Evacuated Tube(ET)	
1	Make/Model	58mm×2100mm three Target Vacuum Tube
		No.138 Yuanhua Zona Industrial, Yuanhua Town, HaiNing City, Zhejiang Province, China

Bill No.

1	Dimensions of tube	The value of the Max Dia & Min Dia. Dimension ratio should not more than 1.02	1.00	Reach the standard
2	Visual appearance checks	All Glass Solar Vacuum Tubes Turtuosity inspection should not more than 0.2%	0.03	Reach the standard
3	Stagnation Performance Parameter Test,Y	Not less than 190 m²°C/KW	285 m²°C/KW	Reach the
4	Stagnation Solar Irradiance Test	a)Not more than 3.7 MJ/m² for 47 mm outside diameter cover glass tube b)Not more than 4.7 MJ/m² for 58 mm outside diameter cover glass tube c)Not more than 5.7 MJ/m² for 70 mm outside diameter cover glass tube	4.3 MJ/m²	Reach the standard
5	Average Heat Loss Coefficient Test,Ult	Less than 0.85W/m²°C	0.54W/m²°C	Reach the standard
6	Vacuum performance test i) Air Pressure Test ii) Vacuum Quality Test	i) If glass surface showing weak fluorescence sample meets the requirements ii) The disappearance ratio in getter mirror axial length shall be not more than 50%	Qualified	Reach the standard
7	Resistance to thermal shock test	No damage after test	Qualified	Reach the standard
8	Resistance to Impact Test	No damage after test	Qualified	Reach the standard
9	Resistance to internal Pressure Test	No damage after test	Qualified	Reach the standard
10	Selective Coating i) Absorptivity test ii) Emissivity test	i) Absorptivity Min 0.92 ii) Emmisivity less than 7%	0.94	Reach the standard
11	Any Other Details			
12	Remarks			

Bill No.
OC-JA/069/17-18 19

- SOLAR WATER HEATING SYSTEMS
- SOLAR LIGHTING SYSTEMS
- GAS GEYSERS
- WATER PURIFICATION SYSTEMS

Just Accura
THE ENVIRONMENT PEOPLE

Date: 29/03/2018

To,
M/s. Man Global Ltd;
101, Man House, S.V. Road,
Vile Parle (West),
Mumbai – 400 056.

WARRANTY CERTIFICATE

With respect to supply of solar water heating system at your building Man Opus, C-1, Man Global Ltd, Near Laxmi Auto Western Express Highway, Kashimira, Mira Road (East) vide Our Invoice No.G/JA/069/17-18 Dated 19/03/2018, we hereby give you the warranty of 24 months (twenty four months) against manufacturing defects from the date of installation(i.e. from April, 2018) for entire solar water heating \system except glass tubes.

We stand guaranteed for the following test certificates of raw materials submitted duly stamped & signed by us.

1.	GI Coils	Certificate issued by JSW Steel Limited
2.	Galvanized steel	Certificate issued by JSW Steel Limited
3.	Evacuated Tube	Certificate issued by HaiNing Baoguang Solar Energy Industrial co. LTD,China

30/03/18

124, Shukla Estate, Near Ashok Van, Western Express Highway, Dahisar (East), Mumbai - 400 068.
Tel : +91-22-28976999 Fax : +91-22-28970120 Email : accurageyser@hotmail.com

- SOLAR WATER HEATING SYSTEMS
- SOLAR LIGHTING SYSTEMS
- GAS GEYSERS
- WATER PURIFICATION SYSTEMS

Just Accura
THE ENVIRONMENT PEOPLE

Date: 19/03/2018

SOLAR WATER HEATING SYSTEM TECHNICAL SPECIFICATIONS ETC TYPE

EVACUATED TUBE COLLECTOR (TUBE)	
Tube thickness	1.5 mm Three Targeted
Tube size and length	58 mm outer Dia + .5 mm -00 mm and 2100 mm length
Stagnation Temperature	180 Degree C Maximum
Material of Tube	Tube made of borosilicate Glass
Coating	Grade AI-N/AI Outer surface of inner tube selective black chrome
Vacuum of the tube	<=5 X 10Pa
Absorptivity (%)of the collector	➢ 92%
Emissivity (%) of the collector	<8%
Water Output	Rated LPD At 60degree C Under normal sunny condition
INNER TANK MATERIAL	GI
Thickness	1.5 mm Jindal 120 GSM
Outer Tank Cover	Pre-Coated GI sheet thickness 0.4 MM
Insulation of Tank	PUF
Density of Insulation	36 kg/ m^3
Thermal conductivity of Insulation	0.2 W/m^3
Thickness of Insulation	50 mm
Rubber Parts	Silicon Rubber
Tank Pressure test	Factory pressure tested @ 3 kg/ cm^2
Inlet & outlet connection	1/¼"
Working Pressure	1 kg per cm^2
Weight of tank	76 kg
MISCELLANEOUS	
Stand	GI 1.2 mm with powder coated
Nut Bolt	GI
Interface between Dissimilar Materials	Special Silicon Rubber – Dia 58

JUST MUMBAI ACCURA

124, Shukla Estate, Near Ashok Van, Western Express Highway, Dahisar (East), Mumbai - 400 068.
Tel.: +91-22-28976999 Fax : +91-22-28970120 Email : accurageyser@hotmail.com

JSW STEEL LIMITED

Vijayanagar Works, PO- Vidyanagar, Village-Toranagallu, Dist: Bellary, Karnataka-583275, INDIA
Regd. Office: JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

MILL TEST CERTIFICATE

Test Certificate -: GALVANIZED/17-18/0000640924
To M/S. MEENAKSHI STEEL CORPORATION
NO. 28/1, NEW GANGAMMACHARI STREET
BANGALORE - 560002 Region: 10

Date : 31.12.2017
SO No./ Item : 400758951 / 30
Product : GALVANIZED STEEL
PO No. : RETAIL PRIME

TEST RESULTS

Specification: ASTM A653_2006 SS255			QTY (MT)	C %	Mn %	S %	P %	Ti %	YS (Mpa)	UTS (MPa)	GL (mm)	EL%	Hard (HRB)	Ra µm	Bend Test	Coating (GSM)
Cast / Heat No.	Coil Number	Nominal Size (MM)	Min						255	360	50	18.00				120
Mother Coil		T X W X L	Max	0.2000	1.35	0.040	0.100	0.025						0.60		168
[illegible]	GC48753000	1,200 X 1500.0 X Coil	8.415	0.0810	0.31	0.008	0.010	0.001	320	385	50	45.40	58.0	0.37	Pass	156
Total Weight in Metric Tonnes			8.415													
Grand Total of Coils/Pkt/Bundles			1													

This is to certify that the above mentioned product produced & supplied by JSW Steel Ltd do not contain any radio active element higher than the natural level and it confirms to Standard Rolling & Weight tolerences. The product or packing material does not contain any hazardous substances as per RoHS norms.

Delivery ID : 705369513
Invoice No. : 7100457578
GST Invoice No : VJ2900332423
Mode of Transport : Special Trailor
Vehicle No. : KA01AD3392

Legends: Chemistry = Laddle Sample analysis; 1Mpa= 1N/mm2 ; T x W x L = Thickness x Width x Length
YS= Yield Strength ; UTS = Ultimate Tensile Strength, EL = %ge Elongation on standard gauge length
Spangle = MINIMISED, Passivation = CR +3 Both Side T/B. Oil Type = NOT APPLICABLE

Remarks :

L. G. Naidu
(L. G. NAIDU)
Authorised Signatory
For JSW Steel Ltd.

Bill No
G-JA 069/17-
19/3/18

892

645

MAN REALTY
INTELLIGENT LIVING

MATERIAL QUALITY CHECK LIST (SUMMARY)

MATERIAL QUALITY CHECK LIST FOR SOLAR SYSTEM

				DOCUMENT NO.	
NAME OF PROJECT	MAN OPUS SITE	PERIOD		RECEIVED DATE	12/03/18 ~~10.03.2018~~
NAME OF AGENCY	JUST ACCURA	BLDG. NO.	C1 & ~~C2~~	CHALLAN No.	15
				QTY.	35

SR NO.	POINTS CHECKED	DESCRIPTION OF MATERIAL	Solar Water Heating System	
		Checked	Approved	Remark
1	Type of Material	TC Type	Yes	
2	Approved make	JUST ACCURA	Yes	Found OK
3	Heater Size	OK	Yes	
4	Glass Size	OK	Yes	As per PO
5	Tube Thickness	Ok	Ok	
6	Visual Appearance	Ok	Ok	~~Received total material for~~ C1 Wing only
7	Material testing cetificate	ok	Yes	
8	Finishing	Ok	Ok	

Type of Remarks as					
	Poor	☐	Checked by Store	Checked By (MEP)	Checked By (MAN QA/QC
	Average	☐			
	Good	☐			
	Very Good	☑			
	Excellent	☐			

For G building

MAN GLOBAL LIMITED
101, MAN HOUSE
, OPP. PAWAN HANS, S. V. ROAD,
, VILE PARLE (WEST)
MUMBAI INDIA
CIN : U65990MH1986PLC039845
GSTIN : 27AACCM2980J1Z8

MAN REALTY

PURCHASE ORDER 05190/17-18

Business Unit : MGL - MAN OPUS PHASE I : MAN OPUS : NEAR LAXMI AUTO, WESTERN EXPRESS HIGHWAY, : MIRA ROAD (EAST) GST LOCATION - MAHARASHTRA, GSTIN - 27AACCM2980J1Z8

JUST ACCURA 116/124/125, Shukla Estate,, Western Express Highway,, MUMBAI-400068, MAHARASHTRA Phone : 9820094795/9819333775 Email:accurageyser@hotmail.com,justaccura@gmail.com GST LOCATION - MAHARASHTRA, GSTIN - 27AAAHF2497L1ZP	Order No. : PORMMOP/~~00209/17-18P~~ Order Date : 06/03/2018 Quotation No. : Quotation Date : Kind Attention :PANKAJ SHAH & Alka Malhotra Ph.-9820094795/9819333775	**Billing Address:** **Delivery Address/Project Site :** MAN OPUS, MAN GLOBAL LTD, WESTERN EXPRESS HIGHWAY, KASHIMIRA, MIRAROAD EAST. NEAR LAXMI AUTO. GST LOCATION - MAHARASHTRA, GSTIN - 27AACCM2980J1Z8 **Contact Person :** Mr. Dinesh Makwana 9223163991. **Contact No :**

Please supply the following Materials/Items in accordance with your Quotation and subject to following terms and conditions.

#	Item	HSN	Description	Unit	Quantity	Rate	Amount	Indent No.	Div Dt.
1	-6234	84191900	Solar water heater and system SOLAR WATER HEATER AND SYSTEM FOR G-1 BUILDING CGST@ 2.50% - 38016.000, SGST@ 2.50% - 38016.000	LS	1.000	1,520,640.000	1,520,640.00	INDMMOP/00236/17-18	21-03-2018
	BASIC						1,520,640.00		
	CGST						38,016.00		
	SGST						38,016.00		

Amount in words: Rupees Fifteen Lakhs Ninety Six Thousand Six Hundred Seventy Two Only **Total Order Value:** **1,596,672.00**

Rate Basis -

Terms & Conditions :

Bill Submission: All bills shall be submitted along with all supportive documents by courier or hand delivery to the address mentioned below.

MAN OPUS, MAN GLOBAL LTD,
WESTERN EXPRESS HIGHWAY,
KASHIMIRA, MIRAROAD EAST
NEAR LAXMI AUTO

PAN : AACCM2980J

PROV GST ID : 27AACCM2980J1Z8

Accepted

JUST ACCURA MUMBAI

22/03/2018

Based on email approval of Nikhil Sir dated 16 March 18

For, MAN GLOBAL LIMITED

Authorised Signatory

THIS PURCHASE ORDER IS SUBJECT TO THANE JURISDICTION ONLY.

दूरध्वनी: २८१९२८२८ / २८१९३०२८ /२८१८११८३ /२८१८१३५३ / २८१४५१८१
फॅक्स: २८१९७६३६

मिरा - भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA BHAINDAR MUNICIPAL CORPORATION

स्व.इंदिरागांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प), ता.जि.ठाणे-४०११०१.

जा.नं. मनपा/साबां/८९३३/१८-१९ दिनांक : १४/१२/२०१८

प्रति,

मे.मन रिॲल्टी

101 मन हाऊस, पवन हंस,

एस.वी.रोड,विलेपार्ले (प.)

विषय :- मिरा-भाईंदर महानगरपालिका क्षेत्रातील मौजे. मिरा सिसक्र.1475,1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717 1782, 1870 व स.क्र.53/1पै या जागेतील "मन ऑपस बिल्डींग टाईप R1 आणि R2 या इमारतीस बसविण्यात आलेल्या सोलर वॉटर हिंटींग सिस्टीम बाबत...

संदर्भ :- आपले कडील दि.07/12/2018 रोजीचे पत्र.

वरील संदर्भिय विषयानुसार मिरा-भाईंदर महानगरपालिका क्षेत्रातील मौजे. मिरा सिसक्र.1475,1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717 1782, 1870 व स.क्र.53/1पै या जागेतील "मन ऑपस बिल्डींग टाईप R1 आणि R2 या इमारतीस बसविलेल्या सोलर वॉटर हिटींग सिस्टीम ची पहाणी करण्यात आलेली असून सदरची System कार्यान्वीत आहे. तरी सदरचा दाखला खालील अटीशर्तीच्या अधिन राहून देण्यात येत आहे.

अटी व शर्ती –

1) सदर परवानगीची मुदत 1 वर्ष राहील.
2) सदर सौरऊर्जा यंत्रणेची वेळोवेळी देखभाल व दुरुस्ती करणे बंधनकारक राहिल.
3) सदर यंत्रणा 1 वर्षानंतर सुस्थितीत असल्याबाबत वास्तुविशारदामार्फत प्रस्ताव सादर करण्यात यावा.
4) सदर यंत्रणेचा या विभागाच्या पहाणी नंतर व्यवस्थित वापर होत नसेल तर आपणावर दंडात्मक कारवाई करण्यात येईल.

(दिपक खांबित)
कार्यकारी अभियंता (साबां)
मिरा-भाईंदर महानगरपालिका

प्रत :- नगररचनाकार
नगररचना विभाग
मिरा-भाईंदर महानगरपालिका

PC-9/VP/18-19/PJ/Solar Water/L-20

LUMEN INDUSTRIES

GALA NO 1 SIDDHIVINAYAK APT,KON-PIMPLAS ROAD,KONGAON,BHIWANDI, THANE ,MAHARASHTRA.

TEL:-9323285246/9820443502

GSTIN:27AACFL8680R1ZE PAN:AACFL8680R

DELIVERY CHALLAN

MANOPUS,MAN GLOBAL LTD,	CHALLAN NO:-62/05D/SOL/LI18	
WESTERN EXPRESS HIGHWAY	DATE; 16/05/18	DELIVERY THROUGH:-HAND
KASHIMIRA,MIRAROAD EAST,	INVOICE NO:-	ORDER NO:-00006/18-19
FOR R1 BLDG	DATE :	DATE:- 10/04/2018

Please receive the under mentioned goods in good order & condition and acknowledge on the duplicate to be returned

Sr.no	DESCRIPTION	QUANTITY	RATE/UNIT	AMOUNT Rs	Ps
A	1. 1/4" CPVC ASTRAL PIPES(HSN 84818020)	20 NOS			
B	1." CPVC ASTRAL PIPES(HSN 84818020)	35 NOS			
C	3/4" CPVC ASTRAL PIPES(HSN 84818020)	35 NOS			
D	1."T	25 NOS			
E	3/4" T	25 NOS			
F	1/2"T	30 NOS			
G	1/2" ELBOW	100 NOS			
H	1."COUPLING	10 NOS			
I	3/4" COUPLING	10 NOS			
			TOTAL		

* SUBJECT TO KALYAN JURISDICTION

N.B.GOODS ONCE SOLD WILL NOT BE RETURNED BACK

RECEIVERS STAMP AND SIGNATURE	FOR LUMEN INDUSTRIES AUTHORISED SIGNATORY

Order Sent 16/5/18

Job Card by Store

MTC Required

MAN GLOBAL LTD.

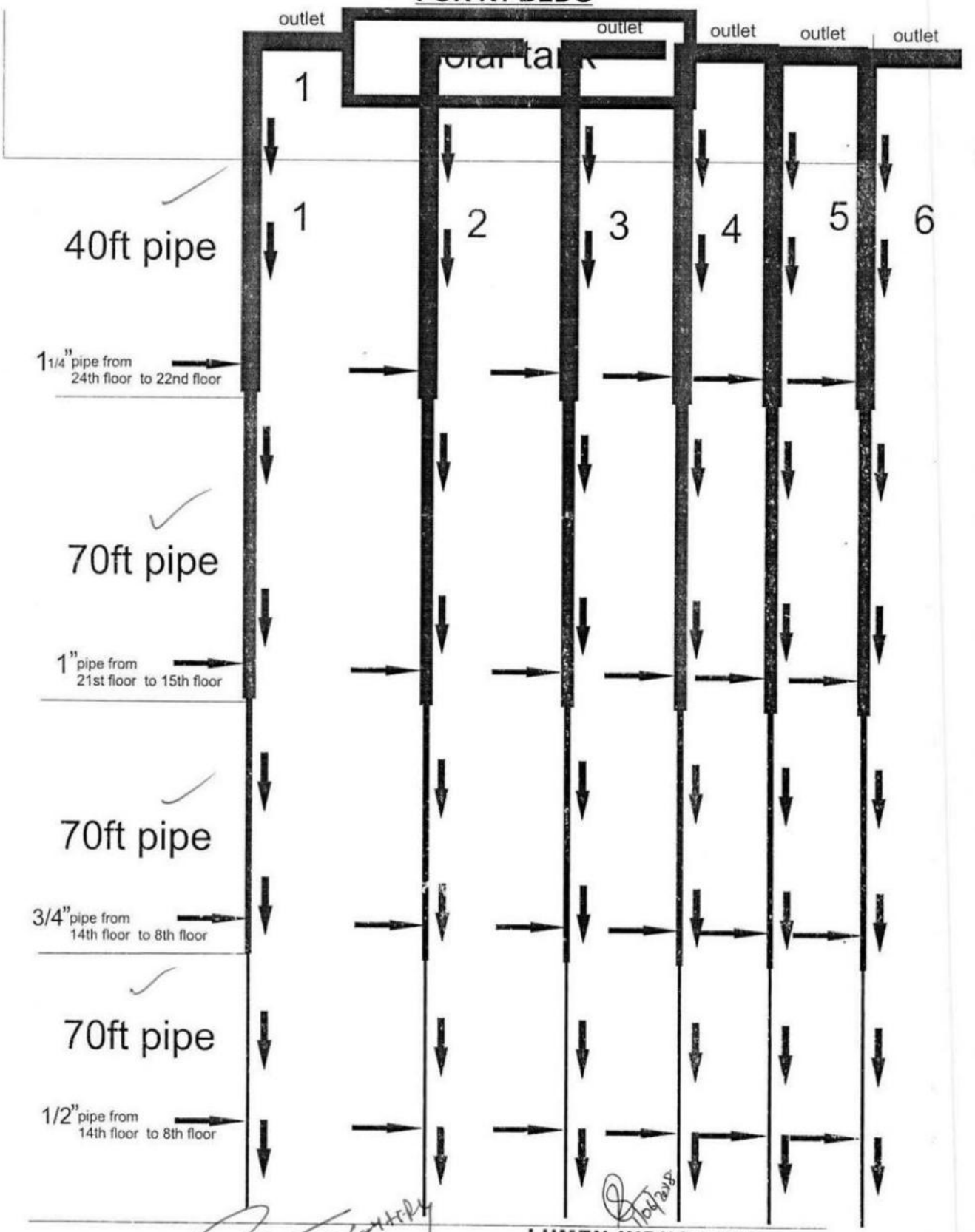
Project:- man opus

Inward No.: 02 / 16/05/2018

Time In: 12:25 Pm Out: 12:50 Pm

Security Sign: Sui Vehicle No: MH-04-HD 2301

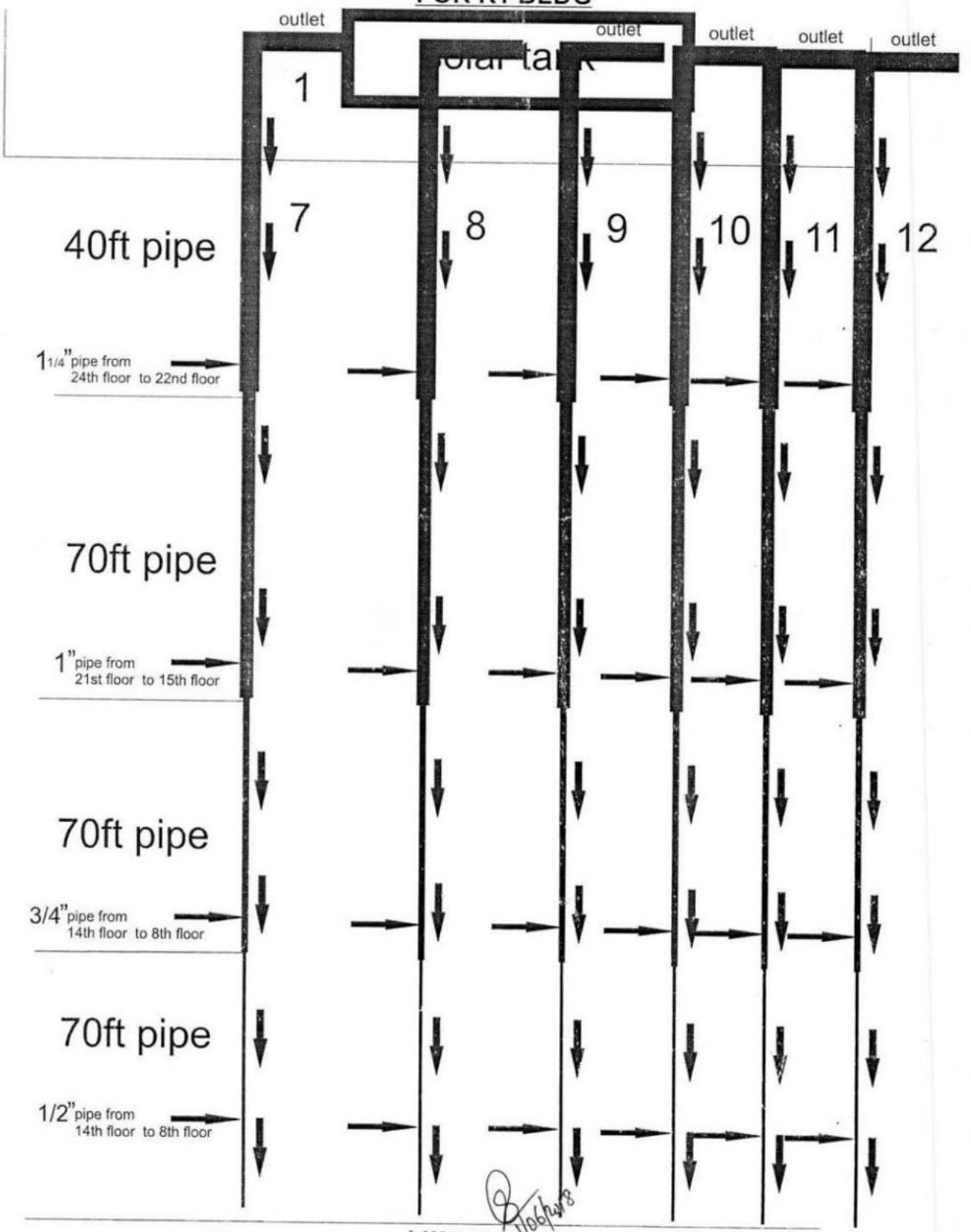
SOLAR HOT WATER DOWNTAKE PIPE DIAGRAM FOR R1 BLDG



Sty Chief S Controller
1/06/18

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

SOLAR HOT WATER DOWNTAKE PIPE DIAGRAM FOR R1 BLDG



11/06/18

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

LUMEN INDUSTRIES

Mfgrs. of : ONLINE, LIFT, HOME UPS, BATTERIES & GREEN ENERGY

JAS-ANZ

AN ISO 9001:2008 COMPANY

CRISIL
A Standard & Poor's Company

WARRANTY CERTIFICATE

PRODUCT :-SOLAR WATER HEATER ETC SYSTEM

INVOICE NO :- LI 20/18-19

DATE OF INVOICE:- 28/06/2018

WARRANTY START DATE:- 1/07/2018

WARRANTY EXPIRY DATE:- 30/06/2023

CUSTOMER'S NAME & SITE ADDRESS:- MAN GLOBAL LIMITED
MAN OPUS R-1 BLDG,
WESTERN EXPRESS HIGHWAY,
KASHIMIRA, MIRA ROAD EAST,

WARRANTY :-5 YEAR'S FOR TOTAL SYSTEM WARRANTY AGAINST MANUFACTURING DEFECTS FROM THE DATE OF INVOICE.
NO WARRANTY FOR GLASS TUBES AND RUBBER ITEMS AS PER THE P.O NO:-00006/18-19. DATED:-10/04/18.

FREE SERVICE FOR 1 YEAR FROM DATE OF COMMISSIONING OF SYSTEM.

FOR LUMEN INDUSTRIES

AJIT MATHEW

Corp. Off. : LUMEN INDUSTRIES D/8 101, Bhumi World Industrial Park, Pimplas - Village, Mumbai - Nashik Highway, Thane - 421302. (MAHARASHTRA)

Works : LUMEN INDUSTRIES D/8 102, Bhumi World Industrial Park, Pimplas - Village, Mumbai - Nashik Highway, Thane - 421302. (MAHARASHTRA)
Tel. : 91- 0251 - 3205251 / 7498580803
Email : lumenindustries@gmail.com • Web : www.lumelitetm.com • www.lumenindustries.in

LUMEN INDUSTRIES

Mfgrs. of : ONLINE, LIFT, HOME UPS, BATTERIES & GREEN ENERGY

JAS-ANZ

AN ISO 9001:2008 COMPANY

CRISIL A Standard & Poor's Company

CHALLAN SUMMARY

S.NO	CHALLAN NO	DATE	DESCRIPTION OF MATERIAL	UNIT	QUANTITY
1	01/05D/SOL/LI18	27/04/2018	1/2" CPVC ASTRAL PIPES	NOS	100
2	02/05D/SOL/LI18	16/05/2018	1 1/4" CPVC ASTRAL PIPES	NOS	20
			1" CPVC ASTRAL PIPES	NOS	35
			3/4" CPVC ASTRAL PIPES	NOS	35
			1" T	NOS	25
			3/4"T	NOS	25
			1/2"T	NOS	30
			1/2" ELBOW	NOS	100
			1" COUPLING	NOS	10
			3/4" COUPLING	NOS	10
3	03/05D/SOL/LI18	29/06/2018	TANK FOR 500 LPD COMPACT	NOS	30
			STAND BOX FOR 500 LPD COMPAC	NOS	30
			BOX FOR BRACKETS AND ACCESSORIES		
			(3 BRACKETS IN EACH BOX)		
			FOR 500LPD TOTAL BOXES	NOS	30
			58X2100MM GLASS TUBES	NOS	960
			10 TUBE BOXES: 60 NOS,		
			12 TUBES BOXES: 30NOS.		

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt.
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

Corp. Off. : LUMEN INDUSTRIES D/8 101, Bhumi World Industrial Park, Pimplas - Village, Mumbai - Nashik Highway, Thane - 421302. (MAHARASHTRA)

Works : LUMEN INDUSTRIES D/8 102, Bhumi World Industrial Park, Pimplas - Village, Mumbai - Nashik Highway, Thane - 421302. (MAHARASHTRA)

Tel. : 91- 0251 - 3205251 / 7498580803

Email : lumenindustries@gmail.com • Web : www.lumelitetm.com • www.lumenindustries.in

F.No 30/03/0212-13/ST
Government of India
Ministry of New and Renewable Energy
(Solar Thermal Division)
*****

List of channel partners accredited by the Ministry for Off-Grid and Decentralized Solar Water Heating Systems under JNNSM (as on 19.09.2014)

S.No.	Name of the Company	Address	Rating Agency	Rating	Accreditation valid	Address with contact no.
1.	Star Coating Services, Rajkot	9 Ankur Commercial Centre , opp. Gurukul, Gondal road, Rajkot	ICRA	SP-3C	31.07.2016	Tel: 0281-3012366 M:9825381524 E-mail: info@standaedsolar.in Website: www.standardsolar.in
2.	Eagle Technologies	No 195, Siddeswar Nagar Extension, Bogadi North, Bogadi PO Mysore 570018	CRISIL	SP-2B	31.07.2016	Tel : 0821-234184 Fax : 0821-2541818 E-mail : info@eaglesolar.co Website : http://eaglesolar.co
3.	Kraftwork Solar Pvt. Ltd.	29/2862, Near andhi Square Poonthura P.O. Coachin-682 038	ICRA	SP-2C	31.07.2016	Tel:04842707228, 2707339 E-mail: info@kraftworksolar.com
4.	V.V. Associates	Plot No. 38, Ramkrishna Nagar Opp. Tajshreehona, Khanla Road Nagpur-4400 015	CRISIL	SP-3C	31.07.2016	Tel: 09421695741, Fax:2240960 E-mail: vivekbhore@rediffmail.com
5.	Redren Energy Pvt.Ltd.	Plot No G-2625, Road D-5, Kranti Gate, GIDC Metoda Rajkot	ICRA	SP-2B	31.07.2016	Tel : 02827-287281 Fax : 02827-287381 E-mail : info@redren.com Website : www.redren.com
6.	Zodiac Energy Pvt. Ltd.	B-307, Ganesh Plaza, Navrangpura, Ahmedabad-380 009	CARE	SP-3B	31.12.2015	Telefax : 079-26441784, 26441789 E-mail : kjs@zodiacenergy.com jsbisht@adossolar.com Website : www.zodiacenergy.com
7.	Anu Solar Power Pvt. Ltd.	# 248, 3rd Cross, 8th Main, 3rd Phase Peenya Industrial Area Bangalore-560058	ICRA	SP-1B	31.12.2015	Tel:080-43550200 (100 Lines) Fax: 080-080-43550234 Email: info@anusolar.com URL: www.anusolar.com
8.	Sudarshan Saur Shakti Pvt. Ltd.	# 5, Tarak Colony, Opp. Ramakrishna Mission Ashrama, Beed bypass,	ICRA	SP-1A	31.12.2015	Tel: 0240-6510677 Fax: 0240-6606556

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

654

901

		562123				Ph: 080-23716081 Fax 080-2279653
28.	Alpine Energies	157, Vardhman Grand plaza, mangalam place, sector 3, Rohini, Delhi	CARE	SP 3B	31.07.2015	Ph: 011-27943640 Mob: 9212136611 Email: v@alpineenergies.com
29.	Siddhakala Renewable Energy Systems Pvt. Ltd.	4-A Building, Shree VenkateshPuram, 33/11/1, Phale Nagar, ambega, Pune-411 046	CRISIL	SP-3C	31.07.2015	Te:020-65290699 Mob:09689920201 E-mail: srespl.vishal@gmail.com www.srespl.com
30.	Photon Energy Systems Ltd	No.8-2-686/DB/19, Mount View Enclave, Road No 12, Banjara Hills, Hyderabad-500034	CRISIL	SP-1C	31.07.2015	Tel : 040-23331337/8/9 Fax : 040-23331340 E-mail : sankar@photonsolar.in Website : www.photonsolar.com
31.	Racold Thermo Ltd.,	No 265/374-376, Kharabwadi, Chakan-Telegaon Road, TalukaKhedChakan Pune -410501	CARE	SP-1A	18.04.2015	Tel : 02135-253593-97 Fax : 02135-254025 / 252966 E-mail : marketing@racold.com Website : www.racold.com
32.	Jain Irrigation Systems Ltd	Jain Energy park, Shiroli Road, PO Bpx No 20 Jalgaon 425001	FITCH	SP-1B	24.03.2015	Tel : 0257-2220077 / 09422775927 Fax : 0257-2261155 E-mail : solar@jains.com Website : www.jains.com
33.	Orb Energy Pvt. Ltd., Bangalore	No. 12, SrigandhadaKavalu, Sunkadkatte, Magadi road, Bangalore-560 091	CRISIL	SP-1C	20.03.2015	Tel.080-67711300 / 09980633883 Fax. 080-67711333 Email. vv.krishnadas@orbenergy.com Web: www.orbenergy.com
34.	Inter Solar Systems Pvt. Ltd. Chandigarh	901-A, Industrial Area, Phase-II, Chandigarh 160 002	CRISIL	SP-1B	06.02.2015	Tel: 0172-4589999, 2655349, Fax: 0172-5086113 Email: info@intersolarsystems.com www.intersolarsystems.com
35.	Nutech Solar Systems Pvt. Ltd.	5, B M Shankarappa industrial Estate Sunkadakatte, Viswaneedam Post Bangalore -560091	CRISIL	SP-1B	29.01.2015	Tel : 080-23483766 Fax : 080-23281730 E-mail : info@nuetechsolar.com delhi@nuetechsolar.com Website : www.nuetechsolar.com
36.	Helious Clean Energy Pvt. Ltd.	No. 23/5 ThimmappaPalya D group Layout,60 feet road Srigandadakaval	ICRA	SP-3C	31.12.2014	Tel:080-65470862 Fax:08023186515

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance Petrol Pump,
Pimples Road, Kongaon, Tal. Bhiwandi.

655

902

E - WAY BILL SYSTEM

NATION TAX MARKET

e-Way Bill

E-Way Bill No:	**2510 2074 8920**
E-Way Bill Date:	28/06/2018 11:29 PM
Generated By:	27AAC FL868 0R1ZE - LUMEN INDUSTRIES
Valid From:	28/06/2018 11:29 PM
Valid Until:	29/06/2018

Part - A

GSTIN of Supplier	27AACFL8680R1ZE,LUMEN INDUSTRIES
Place of Dispatch	,MAHARASHTRA-421301
GSTIN of Recipient	GSTIN : 27AAC CM298 0J1Z8 ,MAN GLOBAL LIMITED
Place of Delivery	VILE PARLE WEST,MAHARASHTRA-400056
Document No.	20
Document Date	28/06/2018
Value of Goods	₹ 1927800
HSN Code	8419 -
Reason for Transportation	Outward - Supply
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH46BB1489		28/06/2018 11:29 PM	27AACFL8680R1ZE	-	-

251020748920

正本

CMA
2012110075Z
有效期：2015年7月29日止
浙江省质量技术监督局核发

(2012)(浙)质量验字075号
有效期：2015年7月29日止
浙江省质量技术监督局核发

浙江省太阳能产品质量检验中心

Provincial Center for Quality Inspection & Testing of Zhejiang Solar Energy Products

TESTING 检测报告

REPORT

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

声　明

一、本机构保证检测的公正性、独立性和诚实性，对检测的数据负责、对委托方所提供的检测样品保密和保护所有权。

二、本报告无编制、审核人和批准人签字，或涂改，或未盖本机构红色检验专用印章无效。

三、委托方若对本报告有异议，应及时向本机构提出。政府行政管理部门下达的指令性任务，被检方对抽检结果有异议时，按政府行政管理部门文件规定和/或国家相关法律、法规规定进行。

四、委托检测结果仅对来样负责。

五、本报告各页均为报告不可分割之部分，使用者单独抽出某些页导致误解或用于其它用途及由此造成的后果，本机构不负相应的法律责任。

DECLARATION

1. Our organization guarantees fairness, independence and honesty in inspecting process. We are responsible for the results of inspection, keeping the samples confidential which are supplied by the consignor and at the same time protecting the ownership of the consignor.

2. The report will be regarded null and void if the testing report has been modified and there are not the signatures (or seals) of the inspector/assessor and certifier, and lacking the red special inspection seal of our organization.

3. If there is any dissent to the report, the consignor should notify our organization timely and if the mandatory inspection is given by governmental administration departments, any dissent to the testing report about tested sample or testing results should be dealt with according relatively regulations prescribed by the Chinese government.

4. The testing result is only valid for the entrusted sample.

5. All the pages of the report are indivisibility. Our organization will not be responsible for any misleading or other results caused by using separate page(s) of the report

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

浙江省太阳能产品质量检验中心

检 测 报 告

报告编号：TR 2013-06021
共 4 页 第 1 页

TEST REPORT

样品名称 Product	全玻璃真空太阳集热管	检测类别 Test Category	委托检验
规格型号 model	QB-SS-AlNi/Cu 47/58-1800（三支）	商标 Trademark	/
等 级 grade	合格品		
生产日期 Date of manufacture	2013.5	批号或编号 Serial No.	/
委托单位（客户）名称 Name of client	海宁宝光太阳能工业有限公司	受检单位 Sample(s) From	/
地址 Address	海宁袁花工业区联江路 138 号	生产单位 Manufacturer	/
抽样者 Sampling organization	/	抽样基数 Number of Samples	/
抽样地点 sample location	/	抽样数量 Number of sample(s) for Inspection	/
抽样日期 sampling Date	/	到样数量 Receving Number of Sample (s)	/
送样者 samlle(s) Deliverer	马存浩	到样日期 Receving Date of Sample(s)	2013-6-8
检测依据 Test Requirement	GB/T 17049-2005 GZ39010402 全玻璃真空太阳集热管 Z34 2010		
检测项目 Test Item(s)	材料、空晒性能参数、闷晒太阳辐照量、平均热损系数、真空保持、耐热冲击、耐压、抗机械冲击、外观与尺寸		
样品概述、状态 Description andCondition of Sample(s)	封样和外观完好，无运输损坏		
检测日期 Test Date	2013-6-10至2013-6-12	检测地点 Test Location	袁花镇太阳能工业园
检测结论 Test Summary	依据 GZ39010402 全玻璃真空太阳集热管 Z34 [illegible] 全玻璃真空太阳集热管产品质量监督检查评价规则）要求，对所检[illegible]，所检项目符合评价要求，检验结论：符合本次监督检查要求。 批准日期 Date of approval: [illegible]/12/2013		
备注 Remarks	TUBE13002		

批 准：Approved by [illegible]　　审 核：Verified by [illegible]　　编制：Compose [illegible]

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

检 测 报 告

报告编号：TW2013-06021
共 4 页 第 2 页

TEST REPORT

序号 No.	检测项目 Inspection Items		技术要求 Technology	检验结果 Test Result	单项判定 Item Conclusion
1	外观与尺寸检验 Outer appearance and size inspection	表面划痕检查 Surface scratch inspection (mm)	罩玻璃表面轻微划伤累计长度不大于管长的 1/3(600mm)。 Slight scratch on the cover glass shall not longer than the 1/3 of tube length.	229	符合执行标准要求 Reach the standard
		选择性涂层外观检查 Selective coating outer appearance inspection	选择性涂层不得有污渍，起皮或脱落 Selective coating layer should no spot, peelings and abscission	符合 Qualified	符合执行标准要求 Reach the standard
		涂层颜色变浅区检查 Coating color fading area inspection (mm)	距真空管的开口端选择性吸收涂层颜色明显变浅区应不大于 50mm. Away from the open end of the vacuum tube, area of selective absorbing coating color lighter should be no more than 50mm.	22	符合执行标准要求 Reach the standard
		支承件检查 Support parts inspection	支撑内玻璃管自由端或其他部位的支撑件应不得明显变色，位置端正，不松动。 The tube free end or other parts support parts should not clear color change. Position right, no loose.	符合 Qualified	符合执行标准要求 Reach the standard
		开口端检查 Open-end inspection	开口端内管和罩管过渡圆滑，无粘连，无玻璃堆积。 内外表面平整，厚度均匀，无明显变形。 Open-end inner tube and cover tube should connect smoothly, no adhesion, no glass accumulation. Inner and cover tube surface level, uniformity thickness, no obvious transformation.	符合 Qualified	符合执行标准要求 Reach the standard
		长度允差检差 Length tolerance inspection	开口端至玻璃管Φ15mm 处的长度允差应不大于 9.0mm. Length tolerance from open-end to glass tube outer diameter 15mm should ≤ 9.0mm.	符合 Qualified	符合执行标准要求 Reach the standard
		弯曲度检查 Tortuosity inspection (%)	全玻璃太阳能集热管弯曲度不大于 0.2%。 All glass solar vacuum tubes tortuosity should not more than 0.2%.	0.03	符合执行标准要求 Reach the standard
		开口端径向最大与最小尺寸比检查 The value inspection of open end Max Dia. And Min Dia. dimension ratio.	局开口端 10mm~30mm 处的罩玻璃管的最大与最小径向尺寸比值应不大于 1.02. The value of Max Dia. and Min Dia. dimension ratio should not more than 1.02.	1.00	符合执行标准要求 Reach the standard
		排气管封离部分长度检查 Exhaust pipe sealing part length inspection (mm)	排气管封离部分长度 S≤15mm. Exhaust pipe sealing part length S≤15mm	10	符合执行标准要求 Reach the standard

MEP-

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

检 测 报 告

报告编号：TW2013-06021
共 4 页 第 3 页

TEST REPORT

序号 No.	检测项目 Inspection Items		技术要求 Technology	检验结果 Test Result	单项判定 Item Conclusion
2	材料 Material	太阳能透射比 Solar transmittance	太阳能透射比 τ ≥0.89 (AM1.5) Solar transmittance τ ≥0.89 (AM1.5)	0.92	符合执行标准要求 Reach the standard
		结石 Stone	结石：1mm 以下在 10mm×10mm 内不多于 1 个；整支管子的结石数不多于 5 个，结石周围不得有裂纹，大于 1mm 的结石不允许存在。Stone: size under1 mm in area of 10mm*10mm should no more than 1. Whole tube no more than 5. No crack around the stone. Stone size no more than 1mm.	未发现 Not Found	符合执行标准要求 Reach the standard
		结瘤 Nodulation	结瘤：1.5mm 以下在 10mm×10mm 内不多于 2 个；整支管子不大于 2.5mm 的结瘤数不多于 5 个，大于 2.5mm 的结瘤不允许存在。Nodulation: size under1.5 mm in area of 10mm*10mm should no more than 2. Whole tube no more than 5. Nodulation size no more than 2.5mm.	未发现 Not Found	符合执行标准要求 Reach the standard
		太阳吸收比 Solar absorption	太阳能吸收比 α ≥0.89 (AM1.5) Solar absorption α ≥0.89 (AM1.5)	0.95	符合执行标准要求 Reach the standard
		半球发射比 Hemisphere emission ratio	半球发射比 εh ≤ 0.080 (80℃±50℃) Hemisphere emission ratio εh ≤ 0.080 (80℃±50℃)	0.024	符合执行标准要求 Reach the standard
3	空晒性能参数 Idle sunning property parameters (m² ·℃/KW)		太阳能辐射度 G≥800W/ m²，环境温度 8℃≤T≤30℃，以空气为传热工质，空晒性能参数 Y≥190 m² ·℃/KW. Solar irradiance G ≥ 800W/ m², Ambient temperature 8℃≤T≤30℃. Use air as the heat transfer, Idle Shining Property Parameters Y≥190 m² ·℃/KW.	270	符合执行标准要求 Reach the standard
4	闷晒太阳辐照量 Water stagnation solar radiation (MJ/ m²)		太阳辐照度 G≥800W/ m²，环境温度 8℃≤T≤30℃，以水为传热工质，初始温度不低于环境温度，闷晒至水温升高 35℃所需太阳辐照量 H≤4.7MJ/ m². Solar irradiance G ≥ 800W/ m², Ambient temperature 8℃≤T≤30℃. Use water as the heat transfer, original temperature no less than ambient temperature, heating water temperature rise 35℃ demand solar radiation H≤4.7MJ/ m².	4.4	符合执行标准要求 Reach the standard

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

检 测 报 告

报告编号：TN 2013-06021
共 4 页 第 4 页

TEST REPORT

序号 No.	检 测 项 目 Inspection Items		技 术 要 求 Technology	检验结果 Test Result	单项判定 Item Conclusion
5	平均热损系数 Average heat loss coefficient (W/(m² ·℃))		全玻璃真空太阳能集热管的平均热损系数 ULT≤0.85 W/(m² ·℃). All glass solar vacuum tube average heat loss coefficient ULT≤0.85 W/(m² ·℃).	0.54	符合执行标准要求 Reach the standard
6	真空性能 Vacuum performance	真空夹层内的气体压强 The gas pressure in vacuum part	用火花检漏仪在暗环境下探测，在玻璃管壁呈微弱荧光为合格；出现辉光放电，火花穿透玻璃壁或火花发散而玻璃壁上无荧光均为不合格. Testing by the spark leak detector in dark. If the glass wall with weak fluorescence, it is qualified; If spark pass through the glass wall or spark disappear in the glass without fluorescence, both are unqualified.	玻璃壁上呈现微弱荧光 Glass wall with weak fluore -scence.	符合执行标准要求 Reach the standard
		真空品质 Vacuum quality (%)	全玻璃真空太阳集热管的内玻璃管与 350℃下，保持 48 小时，吸气镜面轴向长度消失率不大于 50%. Under temperature 350℃, maintain 48 hours, the inner glass wall of the vacuum tube, absorb mirror surface's axial length elimination coefficient not more than 50%.	9	符合执行标准要求 Reach the standard
7	耐热冲击 Heat impact resistance		全玻璃真空太阳集热管应能承受不高于 0℃的冰水混合体与不低于 90℃热水交替反复冲击三次而不损坏。 All glass solar vacuum tube should bear the no more than 0℃Ice&water mixture and more than 90℃ hot water alternately impact. Three times no damage.	无损坏 No damage	符合执行标准要求 Reach the standard
8	耐压 Pressure resistance		全玻璃真空太阳集热管内应能承受 0.6MPa 的压强。 All glass solar vacuum tube should bear the 0.6MPa pressure.	无损坏 No damage	符合执行标准要求 Reach the standard
9	抗机械冲击 Mechanical shock resistance		全玻璃真空太阳集热管应能承受直径为 30mm 的钢球，与高度 450mm 处自由落下，垂直撞击集热管中部无损坏。 All glass solar vacuum tube should bear the vertical impact in the middle of the tube from a Dia. 30mm steel ball, fall freely from height 450mm.	无损坏 No damage	符合执行标准要求 Reach the standard

以下空白（Following blank）

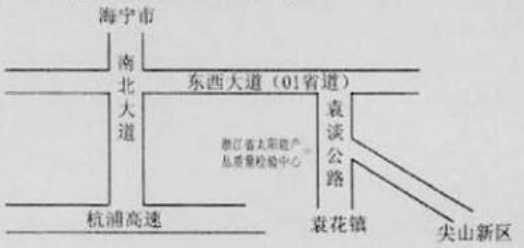
LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

简　介

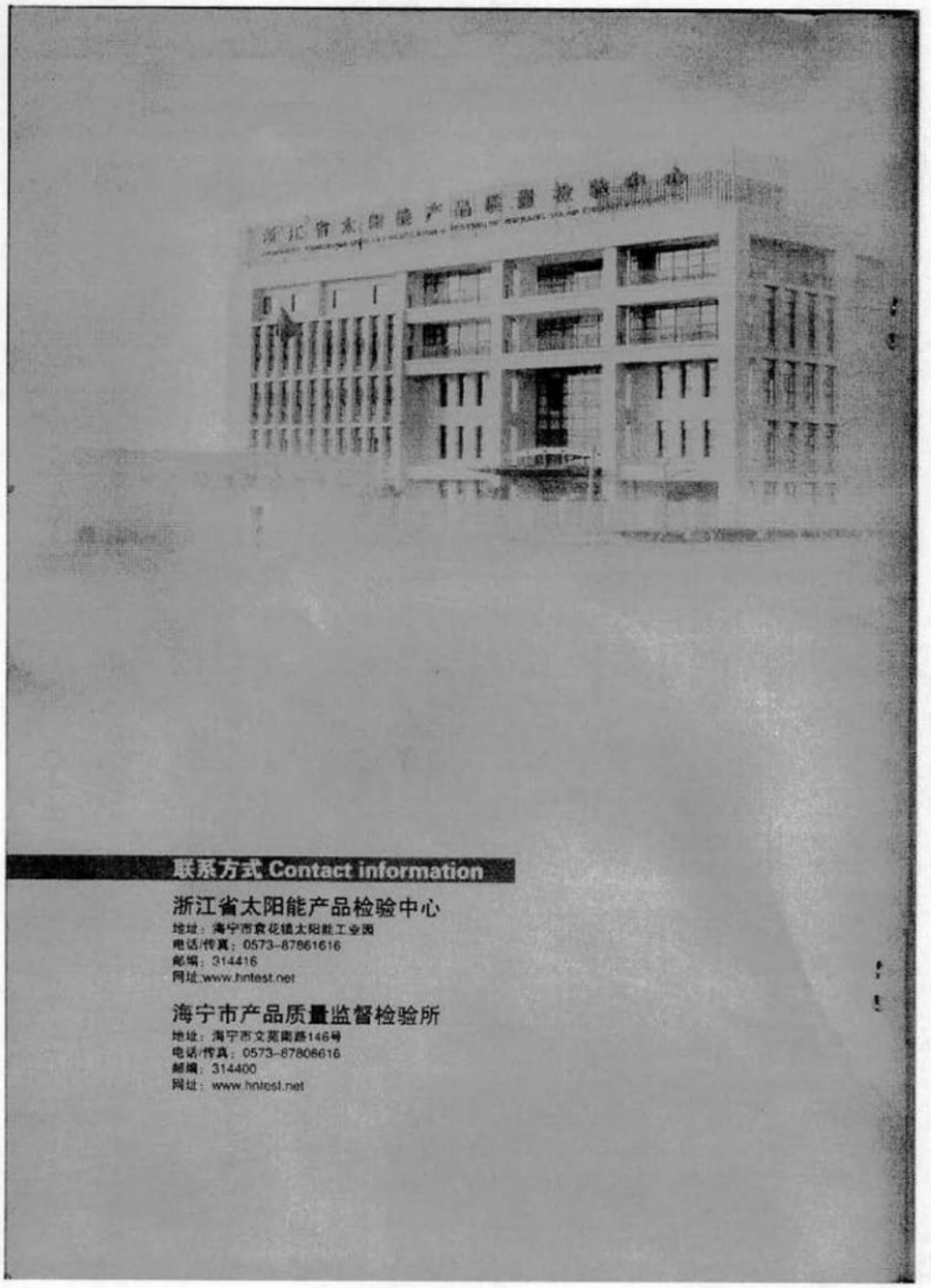
浙江省太阳能产品质量检验中心成立于2009年12月。检验中心现拥有仪器设备资产近500万元，建筑面积4000余平方米，其中办公面积 1000平方米，实验室面积2000余平方米。其中包括700平方米热性能检测平台（可同时开展16台家用太阳热水系统、2台集热器和10批次真空管检测）、90平方米恒温恒湿实验室和6平方米步入式超低温试验室。检验中心现已具备家用太阳热水系统、全玻璃真空太阳集热管、太阳能集热器以及硅胶圈、蒸散型钡吸气剂、不锈钢、支架等太阳能产品及原辅材料的30余个项目的检验能力。检验中心本科以上学历工作人员占90%，其中硕士及以上学历职工达20%。中心检测能力、检测规模达到了国内先进水平，同时光伏检测项目已纳入发展规划。检验中心已成为集太阳能产品质量检测、科研开发和技术服务为一体的专业省级质检中心。

INTRODUCTION

In December, 2009 the Provincial Center for Quality Inspection & Testing of Zhejiang Solar Energy Products was founded according to law. The center possesses about ¥5 millions apparatus and permanent assets. It also occupies more than 4000m² building area which are made up whit more than 2000m² testing room areas including 90m² advanced constant temperature and humidity testing room, more than 700m² flat roof for solar water heating system testing (The center can test 16 sets of solar water heaters, 2 sets of solar collectors and 10 groups evacuated solar collector tubes at the same time.) and 1000m² office areas. At present, the center has the ability to carry out more than 30 items testing works encompassing all-glass evacuated solar collector tubes, solar water heaters, solar collectors, Silicone-rubber sealing for solar water heaters system, Barium flash getters, stainless steel, brackets and other solar products. More than 90% center staffs have undergraduate or higher degree and 20% staffs have master degree. The solar energy heating system testing capability and items of the center are the leading position at home. And the photovoltaic products testing items have been programmed. Integrating testing, research and technique service, the center has become professional third solar products testing organization.



LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi



联系方式 Contact information

浙江省太阳能产品检验中心
地址：海宁市袁花镇太阳能工业园
电话/传真：0573-87861616
邮编：314416
网址:www.hntest.net

海宁市产品质量监督检验所
地址：海宁市文苑南路146号
电话/传真：0573-87806616
邮编：314400
网址：www.hntest.net

ASTRAL where INNOVATION flows	ASTRAL POLY TECHNIK LTD.
	CERTIFICATE OF INSPECTION AND TESTING

Invoice No / Date :- 1000307779 / 30-12-2017
Customer Name :- KAJARIA PIPES
Order No / Date :- 328820 / 30-12-2017
Customer PONo. / Date :- MALAD-ADDITION ORDER / 00-00-0000

The product listed below has been inspected and tested in accordance with the following standards and requirements.And all products pass as per the required standards.

Product	Inspection & Test	Conformance Standard	Other Requirement
SDR 11, CPVC Fittings	Material	ASTM D 1784, CPVC 4120	None
	Dimensions	ASTM D 2846	None
	Hydrostatic Pressure Test (sustain pressure)	ASTM D 2846, D 1599	None

Qty	Uom	Part No	Description
90.000	EA	M512112604	1-1/4" CPVC PRO UNION SDR 11
90.000	EA	M512112604	1-1/4" CPVC PRO UNION SDR 11
100.000	EA	M512110702	(3/4") CPVC PRO BRS FPT 90 ELBOW
105.000	EA	M512111704	(1-1/4") CPVC PRO F.A.B.T SDR 11
300.000	EA	M512111404	(1-1/4") CPVC PRO M.A.B.T SDR 11
300.000	EA	M512111405	(1-1/2") CPVC PRO M.A.B.T SDR 11

Product	Inspection & Test	Conformance Standard	Other Requirement
SCH 40, CPVC Fittings	Hydrostatic burst	ASTM D 1599, F 438	None
	Dimensions	ASTM F 438	None
	Material	ASTM D 1784, CPVC 4120	None

Qty	Uom	Part No	Description
30.000	EA	M512400509	(4") CPVC PRO 90 DEG ELBOW SCH40
60.000	EA	M512400508	(3") CPVC PRO 90 DEG ELBOW SCH40
60.000	EA	M512400507	(2-1/2") CPVC PRO 90 DEG ELBOW SCH40
90.000	EA	M512401008	(3") CPVC PRO COUPLER SCH40
20.000	EA	M512401007	(2-1/2") CPVC PRO COUPLER SCH40

duct	Inspection & Test	Conformance Standard	Other Requirement
SCH 80, CPVC Fittings	Hydrostatic burst	ASTM D 1599, F 439	None
	Dimensions	ASTM F 439	None
	Material	ASTM D 1784, Cell Class 23447	None

Qty	Uom	Part No	Description
6.000	EA	M512801009	(4") CPVC PRO COUPLER SCH80
2.000	EA	M512804109	(4") CPVC PRO END CAP SCH80
10.000	EA	M512801007	(2-1/2") CPVC PRO COUPLER SCH80
2.000	EA	M512800507	(2-1/2") CPVC PRO 90 DEG ELBOW SCH80
1.000	EA	M512801948	(4"x2-1/2") CPVC PRO BUSH SCH80
6.000	EA	M512801947	(4"x2") CPVC PRO BUSH SCH80
5.000	EA	M512800509	(4") CPVC PRO 90 DEG ELBOW SCH80
8.000	EA	M512800109	(4") CPVC PRO TEE SCH80

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi.

ASTRAL where INNOVATION flows.	ASTRAL POLY TECHNIK LTD.
	CERTIFICATE OF INSPECTION AND TESTING

Invoice No / Date :- 1000307779 / 30-12-2017
Customer Name :- KAJARIA PIPES
Order No / Date :- 328820 / 30-12-2017
Customer PONo. / Date :- MALAD-ADDITION ORDER / 00-00-0000

The product listed below has been inspected and tested in accordance with the following standards and requirements.And all products pass as per the required standards.

Product	Inspection & Test	Conformance Standard	Other Requirement
SCH 80, PVC Fittings	Dimensions	ASTM D 2467	None
	Material	ASTM D 1784, Cell Class 12454	None
	Hydrostatic burst	ASTM D 2467, D 1599	None

Qty	Uom	Part No	Description
490.000	EA	M052801005	(1-1/2") UPVC COUPLER SCH80
200.000	EA	M052801006	(2") UPVC COUPLER SCH80
4,200.000	EA	M052800501	(1/2") UPVC 90 DEG ELBOW SCH80
660.000	EA	M052800504	(1-1/4") UPVC 90 DEG ELBOW SCH80
100.000	EA	M052800506	(2") UPVC 90 DEG ELBOW SCH80
250.000	EA	M052801303	(1") UPVC M.A.P.T. SCH80
600.000	EA	M052801304	(1-1/4") UPVC M.A.P.T. SCH80
60.000	EA	M052801306	(2") UPVC M.A.P.T SCH80
180.000	EA	M052800217	(1-1/4"x1/2") UPVC TEE SCH80
100.000	EA	M052801928	(2"x1-1/2") UPVC BUSH SCH80
400.000	EA	M052801004	(1-1/4") UPVC COUPLER SCH80

Product	Inspection & Test	Conformance Standard	Other Requirement
SCH 80 , PVC Unions	Material	ASTM D1784, PVC Cell Class 12454	None
	Dimensions	D2467 PVC	None
	Pressure Test	3.2 x 235 psi Pressure Rating (PR)	None

Qty	Uom	Part No	Description
1,000.000	EA	M052802601	(1/2") UPVC UNION SCH80
400.000	EA	M052802604	(1-1/4") UPVC UNION SCH80
60.000	EA	M052802606	(2") UPVC UNION SCH80

Product	Inspection & Test	Conformance Standard	Other Requirement
CL150 CPVC FLANGES	Material	ASTM D1784,CPVC Cell Class 23447	None
	Bolt Pattern	ANSI/ASME B16.5, ASTM D4024	None
	Dimensions	ASTM F 439	None
	Pressure Test	1.5 x 150 psi Pressure Rating (PR)	None

Qty	Uom	Part No	Description
80.000	EA	M532803401	(1/2") CPVC CP VANSTONE FLG CL150
100.000	EA	M532803406	(2") CPVC CP VANSTONE FLG CL150

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi

ASTRAL INNOVATION	ASTRAL POLY TECHNIK LTD.
	CERTIFICATE OF INSPECTION AND TESTING

Invoice No / Date :- 1000307779 / 30-12-2017
Customer Name :- KAJARIA PIPES
Order No / Date :- 328820 / 30-12-2017
Customer PONo. / Date :- MALAD-ADDITION ORDER / 00-00-0000

The product listed below has been inspected and tested in accordance with the following standards and requirements.And all products pass as per the required standards.

Product	Inspection & Test	Conformance Standard	Other Requirement
	Hydrostatic Pressure Test (sustain pressure)	IS 15778:2007, Clause 10.1	None
	Flattening	IS 15778:2007, Clause 10.4	None
	Drop impact	IS 15778:2007, Clause 10.3	None
	Dimensions	IS 15778:2007, Clause 7	None
SDR 11, CPVC pipes	Material	IS 15225: CPVC-D.P.110-2-3-2	None

Qty	Uom	Part No	Description
150.000	EA	M511110305	(1-1/2") CPVC PRO PIPE CTS SDR 11 3M
200.000	EA	M511110304	(1-1/4") CPVC PRO PIPE CTS SDR 11 3M
1,500.000	EA	M511110301	(1/2") CPVC PRO PIPE CTS SDR 11 3M
900.000	EA	M511110303	(1") CPVC PRO PIPE CTS SDR11 3M
4,500.000	EA	M511110302	(3/4") CPVC PRO PIPE CTS SDR 11 3M
8,500.000	EA	M511110302	(3/4") CPVC PRO PIPE CTS SDR 11 3M

Product	Inspection & Test	Conformance Standard	Other Requirement
SCH 40 / 80, CPVC PIPES	MATERIAL	ASTM D 1784, CELL CLASS 23447	NONE
	Dimensions	ASTM F 441	None
SCH 40 / 80, CPVC pipes	Hydrostatic burst	ASTM D 1599, F 441	None
	Flattening	ASTM F 441	None
	Drop impact	ASTM D 2444	None

Qty	Uom	Part No	Description
10.000	EA	M511800309	(4") CPVC PRO PIPE SCH80 3M
40.000	EA	M511400309	(4") CPVC PRO PIPE SCH40 3M

Product	Inspection & Test	Conformance Standard	Other Requirement
SCH 40 / 80, PVC pipes	Dimensions	ASTM D 1785	None
	Drop impact	ASTM D 2444	None
	Flattening	ASTM D 1785	None
	Hydrostatic burst	ASTM D 1785, D 1599	None
SCH 40 / 80, PVC PIPES	MATERIAL	ASTM D 1784, CELL CLASS 12454	NONE

Qty	Uom	Part No	Description
104.000	EA	M051800306	(2") UPVC PIPE SCH80 3M
150.000	EA	M051800305	(1-1/2") UPVC PIPE SCH80 3M
405.000	EA	M051800304	(1-1/4") UPVC PIPE SCH80 3M
120.000	EA	M051800302	(3/4") UPVC PIPE SCH80 3M
450.000	EA	M051800301	(1/2") UPVC PIPE SCH80 3M

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Dimatar Road, Kongaon, Tal. Shivandi

ASTRAL where INNOVATION flows	ASTRAL POLY TECHNIK LTD.
	CERTIFICATE OF INSPECTION AND TESTING

Invoice No / Date :- 1000307779 / 30-12-2017
Customer Name :- KAJARIA PIPES
Order No / Date :- 328820 / 30-12-2017
Customer PONo. / Date :- MALAD-ADDITION ORDER / 00-00-0000

The product listed below has been inspected and tested in accordance with the following standards and requirements.And all products pass as per the required standards.

NOTE : THIS IS COMPUTER GENERATED REPORT HENCE SIGNATURE NOT REQUIRED.

Registered & Corporate Office : 207/1, ASTRAL HOUSE, B/H RAJPATH CLUB, Off S.G HIGHWAY, AHMEDABAD-380 054
Phone : 079-66212000, Fax : 91-79-66212121, Email : info@astralcpvc.com, CIN - L25200GJ1996PLC029

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimplas Road, Kongaon, Tal. Bhiwandi

Siddhakala
Renewable Energy System
Pvt. Ltd.
ISO 9001 : 2008 Certified

Regd Off : Shop No - 4&5, Shri Venkatesh Puram, Phale Nagar , Ambegaon Bk, Pune - 46
Ph. 020-65290699, 020- 24366116 M : 8308839544 www.srespl.com
Email : srespl.vishal@gmail.com, siddhakala@ipgroup.com

Dated: 29/5/2018

TEST REPORT OF SOLAR WATER HEATER SYSTEM :TANK

1)Name of the Manufacturer : Siddhakala Renewable Energy System Pvt Ltd.

2) Material of Inner Tank :GI

3) Thickness of the Inner Tank : 2mm (+/-)

4) Dimensions of Tank i.e Length: 2620 mm (+/-)

Diameter : Inner Tank : 500mm & Outer Tank : 600mm(+/-)

5) Type of insulation: PUF. 50mm thick (+/-)

6) Outer Cladding: Pre coated Sheet

7) Capacity of the Tank: 500 Ltrs

8) Number of Glass Tubes (ETC) : 32 Nos.

9) ETC Size: 58x2100 mm

10) Working Pressure: 0.4 Kg/cm2

11) Water Hardness handling capacity: 400ppm

For Siddhakala Renewable Energy System Pvt Ltd,

Authorized Signatory.

SIDDHAKALA RENEWABLE ENERGY SYSTEM PVT. LTD. SIDDHAKALA

1/06/2018

LUMEN INDUSTRIES
Gala No. 1, Siddhivinayak Apt;
Opp. Reliance petrol Pump,
Pimples Road, Kongaon, Tal. Bhiwandi.

INTER OFFICE MEMO

To, Suraj Sir/ Nikhil Sir	From :- Vivekanand Bhat
IOM No – 001/ MGL/ 18-19	Date :- 05 April 2018

Ref: - 1) Solar Water Heating System for R1 building – 552 flats at Man Opus, Mira Road

Dear Sir,

In the IOD/CC one of the conditions mentioned to be implemented is Solar Water Heating system and the requirement is as Follows:

a) The assumption per flat is 100litres considering 4 members per flat, accordingly the requirement works out to = 552 flats x 100 litres = 55,200 litres for (R1) building.
b) For the solar water system there are two types complying to IS 12933 Part 1: 2003;
   a. ETC – Evacuated Tube Collectors.
   b. FPC – Flat Plate Collectors.
   c. The cost per hot water generation in litres for ETC is Rs 75/ litre and FPC is 130/litre plus GST excluding the GI pipes at terrace level + cPVC + uPVC down takes lines, ball valves, non return valves till the individual toilets or usage location.
c) The system also requires hot water connection to the down takes of the plumbing system in any one toilet of the flat x no of flats per floor which shall be extra @ 5700/flat plus GST, including core cutting at each toilet where there is entry point. This system works on thermosyphon principle.

We had called the following vendors:

a. Just Accura whom we have given the order for C1 & C2 building @ 72/ litres.
b. Harman Solar System
c. Sun Zone Solar System.

M/s Just Accura has some issue with providing certificate of requirement for the C1 & C2 order issued hence we have approached the rest two vendors.

They have made a site visits, and estimated the probable no. of panels that can be installed based on the site constraints and space available.

a) Original Quote submitted –
   a. Harmon Solar System – 11,000 litres x 83/ lit = 913,000/- plus 5% gst.
   b. Sun Zone Solar System – 20,000 litres x 67/lit = 13,40,000/- plus 5% gst.
b) Revised Quote –
   a. Harmon Solar System – No further discount.
   b. **Sun Zone Solar System – 15,000 litres x 58/lit = 870,000/- plus 5% gst.**

Further they were also asked to submit quote for the down takes till delivery at the toilets.

a. Harmon Solar System denied since they normal do only at the terrace level connection the terrace lopping.
b. Sun Zone through their another group company namely Lumen Industries have agreed to carryout this works and had quoted 10,21,200 plus gst **revised to 966,000/- plus gst.**

(552 x 1750)

Recommended Vendor: M/s Sun Zone Solar System & Lumen Industries for an value of 18,36,000/- plus 5% gst.

Time period: 20 + 5 days (grace period) from issuance of work order + advance.

Payment terms :
50% advance against receipt of bank guarantee valid for 30 days.
Balance after completion of installation, commissioning and submission of report.

Warranty – 5 year total system warranty against manufacturing defects from the date of invoice (no warranty for glass tubes and rubber items).
Free Service for one year from commissioning of system.

Exclusions:

1. Water for testing of the system to be provided by MGL.
2. Electricity point at each floor and terrace for core cutting in the toilets.
3. Clearing of the terrace floor before handing over of the location and commencement of works.

Recommendation for approval.

Contracts & Purchase

5 April 2018

Approval

COO/ Director

5/4/18.

1. 10% advance
2. 60% against 100% material at site.
3. Rest as per. R.A
4. Retention 5% for 1year period

Agreed payment terms

MAN GLOBAL LIMITED
101, MAN HOUSE
, OPP. PAWAN HANS, S. V. ROAD,
, VILE PARLE (WEST)
MUMBAI INDIA
CIN : U65990MH1986PLC039845
GSTIN : 27AACCM2980J1Z8

MAN REALTY

00006/18-19

PURCHASE ORDER

Business Unit : MGL - MAN OPUS PHASE I : MAN OPUS : NEAR LAXMI AUTO, WESTERN EXPRESS HIGHWAY, : MIRA ROAD (EAST) GST LOCATION - MAHARASHTRA, GSTIN - 27AACCM2980J1Z8

LUMEN INDUSTRIES Gala no 1, Siddhivinayk Aprt,, Kon - Pimplas Road, Kongaon , , BHIWANDI-, MAHARASHTRA Phone : 9820443502/9323285246 Email:lumenindustries@gmail.com GST LOCATION - MAHARASHTRA, GSTIN - 27AACFL8680R1ZE	Order No. : PORMMOP/~~00005/18-19P~~ Order Date : 10/04/2018 Quotation No. : Quotation Date : Kind Attention :ANIL MATHEW & AJIT MATHEW Ph.-9820443502/9323285246	**Billing Address:** **Delivery Address/Project Site :** MAN OPUS, MAN GLOBAL LTD, WESTERN EXPRESS HIGHWAY, KASHIMIRA, MIRAROAD EAST NEAR LAXMI ATUO. GST LOCATION - MAHARASHTRA, GSTIN - 27AACCM2980J1Z8 **Contact Person :** Mr Dinesh Makwana 9223163991. **Contact No :**

Please supply the following Materials/items in accordance with your Quotation and subject to following terms and conditions.

#	Item	HSN	Description	Unit	Quantity	Rate	Amount	Indent No.	Div Dt.
1	-6264	84191900	SOLAR WATER HEATER SYSTEM LUMEN SOLAR WATER HEATING SYSTEM. SOLAR WAATER HEATER SYSTEM. CGST@ 2.50% - 45900.000, SGST@ 2.50% - 45900.000	NO	552.000	3,326.087	1,836,000.02	INDMMOP/00004/18-19	10-04-2018
	BASIC						1,836,000.02		
	CGST						45,900.00		
	SGST						45,900.00		
	ROUND OFF (-)						0.02		

Amount in words: Rupees Nineteen Lakhs Twenty Seven Thousand Eight Hundred Only **Total Order Value: 1,927,800.00**

Rate Basis -

Terms & Conditions :

Bill Submission: All bills shall be submitted along with all supportive documents by courier or hand delivery to the address mentined below.

MAN OPUS, MAN GLOBAL LTD,
WESTERN EXPRESS HIGHWAY,
KASHIMIRA, MIRAROAD EAST
NEAR LAXMI AUTO

PAN : AACCM2980J

Based on IOM approved by NM.

14 Apr 2018

For, MAN GLOBAL LIMITED

Authorised Signatory

THIS PURCHASE ORDER IS SUBJECT TO THANE JURISDICTION ONLY.

LUMEN INDUSTRIES
Gala No. 1, Siddhi... Apt,
Opp. Reliance ...
Pimplas Road, Kongaon, Tal. Bhiwandi.

Subject to Mumbai Jurisdiction

DELIVERY CHALLAN

Tel.: 2897 6999
2897 0120

Just Accura

124/125/117/118, Shukla Estate, Near Ashokvan,
Western Express Highway, Dahisar (E), Mumbai - 400 068.

Challan No.: 003 Date : 24/4/18

Your Order No.: _____ Date : _____

To,
M/s. Man Global Ltd.
Western Ex. Higway
mira Road

Please receive the following goods in good order & condition & return the duplicate duly signed & Stamped.

Sr. No.	DESCRIPTION OF GOODS	QUANTITY	RATE	PER	AMOUNT
	Solar water Heating system. ETC Type	1 set			
	Truck No. MH-12 MV-7869				
	GST No. 27AAAHP2497L1ZP				

TERMS & CONDITIONS :

1) Goods once ordered/delivered will not be taken back.
2) You are requested to Check the goods before signing the Delivery Challan. We will not be responsible for any Shortage, damage or defect once the goods are accepted.

Received above goods in good order & condition.

Prepared by : _____

Receiver's Signature

673

920

MAN GLOBAL LTD.

Project:- Manipus

Inward No.: 03 12/04/18

Time In: 07.00am Out: 08.30am

Security Sign: Vehicle No.: MH-12-MV 7869

MAN GLOBAL LIMITED
101, MAN HOUSE
OPP. PAWAN HANS, S. V. ROAD,
VILE PARLE (WEST)

Goods Receipt Note

Business unit : MGL - MAN OPUS PHASE I : MAN OPUS : NEAR LAXMI AUTO, WESTERN EXPRESS HIGHWAY, : MIRA ROAD (EAST)

JUST ACCURA 118/124/125, Shukla Estate, Western Express Highway, shok Van, Dahisar (East). - 400068	GRN No.: GRNMMOPI/00178/18-19 GRN Date.: 26-Apr-2018 Challan No : 003 Challan Date : 24-Apr-2018 Reference No: 003/24.04.2018	Carrier Description: Mode of Transport : By-Road Truck No : MH 12 MV 1863 Receiving W/H : MAIN GODOWN

#	Item Code	Description of Goods	PO No. / Int. Loc No	PO/ Int Loc Date	Quantity	Unit	2nd Quantity	2nd Unit	Rate	Amount	Other Charges	Extra Charges	Extra Deduction	Landed Cost
1	-6234	**Solar water heater and system** FOR C1 AND C2 BLDG. PO Quantity 1.000	PORMMOPI/00015/18-19	26-Apr-2018	1.000	LS			400,000.00	400,000.00	20,000.00		20,000.00	400,000.00
										400,000.00	**20,000.00**		**20,000.00**	**400,000.00**

Posting Information

Account Head	Dr.	Cr.
PURCHASE - PLUMBING MATERIAL	420,000.00	
To, PROVISION FOR PENDING GRN A/C		420,000.00
Tp, PURCHASE - PLUMBING MATERIAL		20,000.00
GST Provisional Credit Available	20,000.00	
	440,000.00	**440,000.00**

BASIC	400,000.00
CGST	10,000.00
SGST	10,000.00
Rupees Four Lakhs Twenty Thousand Only — Total	**420,000.00**

Terms & Conditions :
MATERIAL RECD ON 24.04.2018 FOR SALE BLDG C1/C2.

Extra Charges

Type	Creditor	Proportionately On	Amount
		Extra Charges Total	

Store InCharge	Purchase Officer	Bill Passed By	Prepared By

- SOLAR WATER HEATING SYSTEMS
- SOLAR LIGHTING SYSTEMS
- GAS GEYSERS
- WATER PURIFICATION SYSTEMS

Just Accura
THE ENVIRONMENT PEOPLE

Date: 26/04/2018

To,
M/s. Man Global Ltd;
101, Man House, S.V. Road,
Vile Parle (West),
Mumbai – 400 056.

WARRANTY CERTIFICATE

With respect to supply of solar water heating system at your building Man Opus, C-1 & C-2, Man Global Ltd, Near Laxmi Auto Western Express Highway, Kashimira, Mira Road (East) vide Our Invoice No.G/JA/016/18-19 Dated 25/04/2018, we hereby give you the warranty of 24 months (twenty four months) against manufacturing defects from the date of installation(i.e. from 26th April, 2018) for entire solar water heating \system except glass tubes.

We stand guaranteed for the following test certificates of raw materials submitted duly stamped & signed by us.

1	GI Coils	Certificate issued by JSW Steel Limited
2	Galvanized steel	Certificate issued by JSW Steel Limited
3	Evacuated Tube	Certificate issued by HaiNing Baoguang Solar Energy Industrial co. LTD,China

JUST ACCURA MUMBAI

JUST ACCURA MUMBAI

124, Shukla Estate, Near Ashok Van, Western Express Highway, Dahisar (East), Mumbai - 400 068.
Tel.: +91-22-28976999 Fax : +91-22-28970120 Email : accurageyser@hotmail.com

APPENDIX - J (Clause 7.0) Official Stationary of the Test Laboratory/ Institution Address and Contact Details		
TEST REPORT		
A.	GENERAL	
1	Name & Address of Manufacturer/Supplier	HaiNing Baoguang Solar Energy Industrial co.LTD No.138 Yuanhua Zona Industrial, Yuanhua Town, HaiNing City, Zhejiang Province, China
2	Contact details of manufacturer/supplier	Tel:86-0573-87860877 Mobile No+8613679168804 Fax:86-0573-87860677 e-mail:kevin@cnbg-solar.com
3	Details of sample submitted/model	Cu/SS-ALN 58-2100 (三高管)
4	Latitude & Longitude of test laboratory	Latitude –30.32 Longitude –120.42
5	Duration of the Test	Date of start - 2018-1-2 Date of completion - 2018-1-6
B.	SPECIFICATIONS OF THE TEST SAMPLE (All dimensions are in mm.unless specified otherwise)	58mm×2100mm.thickness 1.6+/-0.15MM
	Evacuated Tube(ET)	
1	Make/Model	58mm×2100mm three Target Vacuum Tube
		No.138 Yuanhua Zona Industrial, Yuanhua Town, HaiNing City, Zhejiang Province, China

1	Dimensions of tube	The value of the Max Dia & Min Dia. Dimension ratio should not more than 1.02	1.00	Reach the standard
2	Visual appearance checks	All Glass Solar Vacuum Tubes Turtuosity inspection should not more than 0.2%	0.03	Reach the standard
3	Stagnation Performance Parameter Test,Y	Not less than 190 m^2°C/KW	285 m^2°C/KW	Reach the
4	Stagnation Solar Irradiance Test	a)Not more than 3.7 MJ/m^2 for 47 mm outside diameter cover glass tube b)Not more than 4.7 MJ/m^2 for 58 mm outside diameter cover glass tube c)Not more than 5.7 MJ/m^2 for 70 mm outside diameter cover glass tube	4.3 MJ/m^2	Reach the standard
5	Average Heat Loss Coefficient Test,Ult	Less than 0.85W/m^2°C	0.54W/m^2°C	Reach the standard
6	Vacuum performance test i) Air Pressure Test ii) Vacuum Quality Test	i) If glass surface showing weak fluorescence sample meets the requirements ii) The disappearance ratio in getter mirror axial length shall be not more than 50%	Qualified	Reach the standard
7	Resistance to thermal shock test	No damage after test	Qualified	Reach the standard
8	Resistance to Impact Test	No damage after test	Qualified	Reach the standard
9	Resistance to internal Pressure Test	No damage after test	Qualified	Reach the standard
10	Selective Coating i) Absorptivity test ii) Emissivity test	i) Absorptivity Min 0.92 ii) Emmisivity less than 7%	0.94	Reach the standard
11	Any Other Details			
12	Remarks			

JSW STEEL LIMITED

Vijay. r Works, PO- Vidyanagar, Village-Toranagallu,Dist: Bellary,Karnataka-583275,INDIA
Regd. Office: JSW Centre , Bandra Kurla Complex , Bandra (East) , Mumbai - 400 051

MILL TEST CERTIFICATE

Test Certificate : GALVANIZED/17-18/0000640924
To M/S. **MEENAKSHI STEEL CORPORATION**
NO. 28/1 , NEW GANGAMMACHARI STREET
BANGALORE - 560002 Region: 10

Date : 31.12.2017
SO No./ Item : 400758951 / 30
Product : GALVANIZED STEEL
PO No. : RETAIL PRIME

TEST RESULTS

Specification: ASTM A653_2006 SS255			QTY (MT)	C %	Mn %	S %	P %	Ti %	YS (Mpa)	UTS (MPa)	GL (mm)	EL%	Hard (HRB)	Ra µm	Bend Test	Coating (GSM)
Cast / Heat No.	Coil Number	Nominal Size (MM)	Min						255	360	50	18.00				120
Mother Coil		T X W X L	Max	0.2000	1.35	0.040	0.100	0.025						0.60		168
[illegible]	GC4N753000	1.250 X 1500.0 X Coil	8.415	0.0810	0.31	0.008	0.010	0.001	320	385	50	45.40	58.0	0.37	Pass	156
Total Weight in Metric Tonnes			8.415													
Grand Total of Coils/Pkt/Bundles			1													

This is to certify that the above mentioned product produced & supplied by JSW Steel Ltd do not contain any radio active element higher than the natural level and it conforms to Standard Rolling & Weight tolerances. The product or packing material does not contain any hazardous substances as per RoHS norms.

Delivery ID : 705369513
Invoice No. : 7100467578
GST Invoice No : VJ2900332423
Mode of Transport : Special Trailor
Vehicle No. : KA01AD3392

Legends: Chemistry = Laddle Sample analysis; 1Mpa= 1N/mm2 ; T x W x L = Thickness x Width x Length
YS= Yield Strength ; UTS = Ultimate Tensile Strength, EL = %ge Elongation on standard gauge length
Spangle = MINIMISED Passivation = CR +3 Both Side T/B. Oil Type = NOT APPLICABLE

Remarks :

L.G. Naidu
(L. G. NAIDU)
Authorised Signatory
For JSW Steel Ltd.

679

926

70-04-23(3)

JSW Steel Coated Products Limited

A-10/1, MIDC AREA, KALMESHWAR - 441 501, DIST NAGPUR (M.S.) INDIA
PHONE : (07118) 271401 - 406, 271477 - 478, FAX : (07118) 271400/66/79

ISO 9001 : 2008
ISO 14001 : 2004
OHSAS 18001 : 2007
EnMS 50001 : 2011

IS : 277

CML No. 18003

TEST CERTIFICATE

Product Description : GI Coils
Mill Certificate No : 7100655177
Specification : DOM CS
Customer : MeenakshiSteelCorporation, ,BANGALORE

Challan No.
Challan Date
Ref. Doc. NO. : 705627761
Ref. Doc. DATE : 01.03.2018
Truck No. : AP21TZ6899

Sr.No.	Coil / Packet No.	Zn Coating	Temper	Thk (mm)	Wid (mm)	Lnth (mm/mtr)	Net Wt (MT)	Hardness		Chemical Composition					
								HRB	VPN	%C	%Mn	%Si	%S	%P	%Al
001	KG2A8B0678	120.000	CS	1.200	1250	388	4.470	52.000	23273	0.037	0.137	0.008	0.007	0.005	[illegible]
002	KG2A8B0771	120.000	CS	1.200	1250	388	4.465	55.000	23274	0.038	0.131	0.013	0.004	0.006	[illegible]
003	KG2A8B0677	120.000	CS	1.200	1250	388	4.385	52.000	23275	0.037	0.137	0.008	0.007	0.005	[illegible]
004	KG2A8B0772	120.000	CS	1.200	1250	391	4.495	55.000	23276	0.038	0.131	0.013	0.004	0.006	[illegible]
005	KG2A8B0675	120.000	CS	1.200	1250	388	4.480	52.000	[illegible]	0.037	0.137	0.008	0.007	0.005	[illegible]
006	KG2A8B0676	120.000	CS	1.200	1250	388	4.460	52.000	23278	0.037	0.137	0.008	0.007	0.005	[illegible]
	TOTAL						26.755								

We hereby certify that the materials described herein has been inspected in accordance with above specification
Remaining relevant elements observed as per reference standard
Material to be used before 6 months from the date of despatch

JUST MUMBAI ACCURA

Head (Quality Assurance Deptt)

~~680~~

927

MAN REALTY
INTELLIGENT LIVING

MATERIAL QUALITY CHECK LIST (SUMMARY)

MATERIAL QUALITY CHECK LIST FOR SOLAR SYSTEM / ETC TYPE

DOCUMENT NO.					
NAME OF PROJECT	MAN OPUS SITE	PERIOD		RECEIVED DATE	24.04.2018
NAME OF AGENCY	JUST ACCURA	BLDG. NO.	C1 & C2	CHALLAN No.	3
				QTY.	11 set

SR NO.	POINTS CHECKED	DESCRIPTION OF MATERIAL	Solar Water Heating System/ ETC type	
		Checked	Approved	Remark
1	Type of Material	Solar Water Heating System/ ETC type	Yes	As per PO OK
2	Approved make	JUST ACCURA	Yes	
3	Heater Size	OK	Yes	
4	Glass Size	OK	Yes	
5	Tube Thickness	Ok	Ok	Found OK
6	Visual Appearance	Ok	Ok	
7	Material warrenty certificate	ok	Ok	
8	Finishing	Ok	Ok	
Type of Remarks as	Poor			
	Average			
	Good			
	Very Good	✓		
	Excellent			
			Checked by Store	Checked By (MEP)

दूरध्वनी: २८१९२८२८ / २८१९३०२८ /२८१८११८३ /२८१८१३५३ / २८१४५९८५
फॅक्स: २८१९७६३६

मिरा - भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA BHAINDAR MUNICIPAL CORPORATION

स्व.इंदिरागांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प), ता.जि.ठाणे-४०११०१.

जा.नं. मनपा/झा.बां./ ९८८/२०१८-१९ दिनांक : ०८/०५/२०१८

प्रति,

मे. मन ग्लोबल लि.

101;मन हाऊस, एस.व्ही. रोड,

ाविले पार्ले (प.) मुंबई - 400056

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे मिरा सि. स. क्र.1475, 1556 ते 1561,1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै या जागेतील मन ओपस बिल्डींग टाईप - सी-1 आणि सी-2 या इमारतीस बसविलेल्या सोलर वॉटर हिटींग सिस्टीम बाबत.

संदर्भ :- मे. मन ग्लोबल लि. यांचे दि.02/05/2018 रोजीचे पत्र.

वरील संदर्भिय विषयानुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे मौजे मिरा सि. स. क्र.1475, 1556 ते 1561,1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै या जागेतील मन ओपस बिल्डींग टाईप - सी-1 आणि सी-2या इमारतीस बसविलेल्या सोलर वॉटर हिटींग सिस्टीम ची पहाणी करण्यात आलेली असून सदरची System कार्यान्वीत आहे. तरी सदरचा दाखला खालील अटीशर्तीच्या अधिन राहून देण्यात येत आहे.

अटी व शर्ती –

1) सदर परवानगीची मुदत 1 वर्ष राहील.
2) सदर सौरऊर्जा यंत्रणेची वेळोवेळी देखभाल व दुरुस्ती करणे बंधनकारक राहिल.
3) सदर यंत्रणा 1 वर्षानंतर सुस्थितीत असल्याबाबत वास्तुविशारदामार्फत प्रस्ताव सादर करण्यात यावा.
4) सदर यंत्रणेचा या विभागाच्या पहाणी नंतर व्यवस्थित वापर होत नसेल तर आपणावर दंडात्मक कारवाई करण्यात येईल.

कार्यकारी अभियंता (साबां)
मिरा-भाईंदर महानगरपालिका

प्रत :- करनिर्धारक व संचलक
कर विभाग,
मिरा-भाईंदर महानगरपालिका

दूरध्वनी : २८१९२८२८ / २८१९३०२८ / २८१८११८३ / २८१८१३५३ / २८१४५९८५
फँक्स : २८१९७६३६

मिरा-भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA-BHAINDAR MUNICIPAL CORPORATION

स्व. इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प.), ता.जि. ठाणे-४०११०१

जा.क्र.: मनपा / साबां / 0299/20-29

दिनांक : 09/11/2020

प्रति,
मे.मन रिएल्टी इंटेलिजंट लिव्हींग
101 मन हाऊस, पवन हंस,
एस.वी.रोड, विलेपार्ले (प.)

विषय :- मिरा-भाईंदर महानगरपालिका क्षेत्रातील मौजे.मिरा सि.स.क्र.1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1792, 1870 व स.क्र.53/1 पै या जागेतील "मन ऑपस बिल्डींग टाईप A,D1, D2 आणि E" या इमारतीस बसविलेल्या सोलर वॉटर हिंटींग सिस्टीमच्या मुदतवाढीबाबत..

संदर्भ :- 1) इकडील जा.क्र.मनपा/साबां/12418/2018-19 दि.07/03/2019 रोजीचा दाखला.
2) आपल्याकडील दि.27/10/2020 रोजीचे पत्र.

वरील संदर्भिय विषयानुसार मिरा-भाईंदर महानगरपालिका क्षेत्रातील मौजे.मिरा सि.स.क्र.1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1792, 1870 व स.क्र.53/1 पै या जागेतील "मन ऑपस बिल्डींग टाईप A,D1, D2 आणि E" या इमारतीस बसविलेल्या Solar Water Heating system ची पहाणी करुन यापुर्वी दि.07/03/2019 रोजी दाखला दिलेला आहे. सद्यास्थितीत अर्जदाराने संदर्भियान्वये सदर दाखल्यास मुदतवाढ मिळणेकामी केलेल्या मागणीनुसार खालील अटीशर्तीस अधिन राहून मुदतवाढ देण्यात येत आहे.

अटी व शर्ती –

1) सदर परवानगीची मुदत 1 वर्ष राहील.
2) सदर सौरऊर्जा यंत्रणेची वेळोवेळी देखभाल व दुरुस्ती करणे बंधनकारक राहिल.
3) सदर यंत्रणा 1 वर्षानंतर सुस्थितीत असल्याबाबत वास्तुविशारदामार्फत प्रस्ताव सादर करण्यात यावा.
4) सदर यंत्रणेचा या विभागाच्या पहाणी नंतर व्यवस्थित वापर होत नसेल तर आपणावर दंडात्मक कारवाई करण्यात येईल.

(दिपक खांबित)
कार्यकारी अभियंता (साबां)
मिरा-भाईंदर महानगरपालिका

प्रत :- सहा.संचालक नगररचना
नगररचना विभाग,
मिरा-भाईंदर महानगरपालिका

PC-09/VP/2020-21/VV/Old NOC/L-Sai Shakti Construction

26 C.C.1105(Legal)

मिरा भाईंदर महानगरपालिका

मुख्य कार्यालय, भाईंदर (प.),
छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - ४०१ १०१.

जा. क्र. मि.भा./मनपा/नर/---५०४---/२०११-१२--- दिनांक :- २०/५/११

प्रति,
जमीन/जागामालक - श्री. निखील रमेशचंद्र मनसुखानी (मे. मन ग्लोबल लि.)
अधिकार पत्रधारक - श्री. निखील रमेशचंद्र मनसुखानी (मे. मन ग्लोबल लि.)
द्वारा- वास्तुविशारद - मेसर्स अविनाश म्हात्रे ॲन्ड असो.

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व स.क्र. ५३/१पै. या जागेत नियोजित बांधकामास बांधकाम प्रारंभपत्र मिळणेबाबत.

संदर्भ :- १) आपला दि.१३/०५/२०१० चा अर्ज.
२) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. यु.एल.सी./टी.ए/टे.नं.१/भाईंदर/एस.आर-१९१, दि.१८/०४/२००६ व यु.एल.सी./टिए/टे-४/एसआर/मिरा-१९१, दि.१५/०३/२००७ ची मंजुरी.
३) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. महसूल/क-१/टे-१/एनएपी/एसआर-३९/२०११, दि.१३/०५/२०११.
४) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/३०/११-१२, दि.२१/०४/११ अन्वये तात्पूरता नाहरकत दाखला.
५) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांचेकडील पत्र क्र. NHAI/CGM(I)/RO-GNR/Permission/1792/, दि.०७/०५/२०११.
६) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/४५०९/२०१०-११, दि.२८/०३/२०११ अन्वये प्राथमिक परवानगी.

-: बांधकाम प्रारंभपत्र :-

(फक्त जोत्यापर्यंत)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या कलम ४४, ४५ अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २५३ ते २६९ विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे – मिरा सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व स.क्र. ५३/१पै. या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

१) सदर भुखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास + वाणिज्य वापरासाठीच करण्याचा आहे.
२) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय

३) मंजुर नकाशाप्रमाणे जागेवर प्रत्यक्ष मोजणी करुन घेणेची आहे व त्यांची तालुका निरिक्षक भूमि अभिलेख ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठविणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.

४) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगीशिवाय करता येणार नाही. तसेच मंजुर रेखांकनातील इमारती विकसीत करण्यासाठी इतर/दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्रधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजुर बांधकाम नकाशे व चटई क्षेत्राचे व परवानगीत नमूद अटी व शर्तीचे उल्लंघन केल्यास/पालन न केल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहील.

५) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजुर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक/ वास्तुविशारद / धारक यांची राहील. रस्त्याबाबत व वापराबाबत आपली / धारकाची कोणतीही हरकत असणार नाही.

६) नागरी जमीन धारणा कायदा १९७६ चे तरतुदींना व महाराष्ट्र जमीन महसुल अधिनियम च्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायदयान्वये पारीत झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहील.

७) रेखांकनात /बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावीत करण्यात आलली सामासीक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहील व या जागेचा वापर सार्वजनिक रस्त्यासाठी /रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.

८) मालकी हक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधीत व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहील. यामध्ये तफावत निर्माण झाल्यास सुधारीत मंजुरी घेणे क्रमप्राप्त आहे.

९) मंजुर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पुर्ण करुन सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहील.

१०) मंजुर रेखांकनातील इमारतीचे नियमावलीनुसार जोत्याचे प्रमाणपत्र प्राप्त केल्याशिवाय उर्वरीत बांधकाम करण्यात येऊ नये.

११) इमारतीस उदवाहन, अग्निशामक तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेट सह तरतुद केलेली असली पाहिजे.

१२) महानगरपालिका आपणांस बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणी पुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक/धारक यांची राहील. तसेच सांडपाण्याची सोय व मैलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची/ धारकाची राहील.

28 C.C.1105(Legal) मनपा /नक्ष-५०७/२०११-१२ दि. २०/५/२०११

१३) अर्जदाराने स.नं., हि.नं., मौजे, महानगरपालिका मंजूरी, बिल्डरचे नांव, आर्किटेक्टचे नाव, अकृषिक मंजुरी व इतर मंजुरींचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहील. तसेच सर्व मंजुरीचे मुळ कागदपत्र तपासणीसाठी/निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करुन ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.

१४) मंजुर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in siesmic zone should be considered) आर.सी.सी. डिझाईन तयार करुन संबंधीत सक्षम अधिका-यांची मंजुरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करुन कार्यान्वीत करणे तसेच बांधकाम चालु असतांना तांत्रिक व अंतांत्रिक कार्यवाही पुर्ण करुन त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहील.

१५) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पुर्व मंजुरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.

१६) मंजुर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजुरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजुर विकास नियंत्रण नियमावलीनुसार अनधिकृत ठरते त्यानुसार उक्त अनधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.

१७) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुध्द दंडात्मक कार्यवाही करण्यात येईल.

१८) इमारतीचे बांधकामाबाबत व पुर्णत्वाबाबत नियमावलीतील बाब क्रं.४३ ते ४६ ची काटेकोरपणे अंमलबजावणी करण्याची संपुर्ण जबाबदारी विकासक, वास्तुविशारद, स्ट्रक्चरल अभियंता, बांधकाम पर्यवेक्षक व धारक यांची राहिल.

१९) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभ पत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या तरतुदीनुसार संबंधिताविरुध्द विहीत कार्यवाही करण्यात येईल.

१) मंजुर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.

२) मंजुर बांधकाम नकाशे व प्रारंभ पत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.

३) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.

४) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राहयता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.

२०) प्रस्तावीत इमारतीमध्ये तळमजल्यावर स्टिल्ट (Stilt) प्रस्तावीत केले असल्यास स्टिल्टची उंची मंजुर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.

२१) मंजुर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधीत होणारे क्षेत्र ५११.९२ चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व हया हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणांस अतिरिक्त चटई क्षेत्रांचा लाभ/ मंजुरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरुपी खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहील. तसेच या जागेचा मालकी हक्क इतरांकडे कोणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणांस इतर संबंधितास व धारकास स्विकारता येणार नाही.

२२) मंजूर बांधकाम नकाशातील १५.० मी. पेक्षा जास्त उंचीचे इमारतीचे अग्निशमन व्यवस्थेबाबत सक्षम अधिका-याचे 'ना हरकत प्रमाणपत्र' सादर करणे बंधनकारक आहे.

२३) मंजुर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावीत केले असल्यास विद्यमान बांधकामक्षेत्र महानगरपालिकेकडून प्रमाणीत करुन घेतल्यानंतर विद्यमान इमारत तोडून नवीन बांधकामास प्रारंभ करणे बंधनकारक आहे.

२४) प्रस्तावातील इमारतीचे बांधकाम पुर्ण झाल्यानंतर नियमाप्रमाणे पुर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करुन घेणे व तदनंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालु असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तीशः कायदेशीर कार्यवाही करण्यात येईल.

२५) पुर्नविकसीत / नव्याने पुर्ण होणा-या इमारतीमध्ये विद्यमान रहिवाशांना सामावून घेण्याची कायदेशीर जबाबदारी वास्तुविशारद, विकासक व धारक यांची राहील. याबाबतची सर्व कायदेशीर पुर्तता (विकासकाने रहिवाशांसोबत करावयाचा करारनामा व इतर बाबी) विकासकाने /धारकाने करणे बंधनकारक राहील.

२६) या मंजुरीची मुदत दि. २१/५/१९ पासून दि. २१/५/१२ पर्यंत राहील. तदनंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे तरतुदीनुसार विहित कालावधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजुरी कायदेशीररीत्या आपोआप रदद होईल.

२७) सदरच्या आदेशातील नमूद अटी व शर्तीचे पालन करण्याची जबाबदारी अर्जदार, वास्तुविशारद, विकासक, अधिकार पत्रधारक, बांधकामपर्यवेक्षक स्ट्रक्चरल अभियंता व धारक यांची राहील.

२८) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबीत नसल्याबाबत आपण प्रतिज्ञापत्र दि.२६/०४/२०१० रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

30 C.C.1105(Legal) मनपा/नर/५०७/२०११-१२ दि. २०/५/२०१२

२९) यापूर्वी पत्र क्र. मिभा/मनपा/नर/४५०९/२०१०-११, दि.२८/०३/२०११ अन्वये /यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादित ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
१	अे	१	बेसमेंट + स्टिल्ट + ७	३४८९.८४
२	बी	१	बेसमेंट + पार्ट तळ + ७	२१३३.१२
३	सी	१	बेसमेंट + पार्ट तळ + ७	२१०२.४८
४	डी	१	स्टिल्ट + ४	११२४.८०
एकूण				८८४०.२४ चौ.मी.

३०) जागेवर रेन वॉटर हार्वेस्टींगची व्यवस्था करणे तसेच अग्निशमन व्यवस्था करणे व अग्निशमन विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३१) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापुर्वी सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हिटिंग सिस्टीम) बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३२) भोगवटा दाखल्यापूर्वी वृक्ष प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३३) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाच्या नाहरकत दाखल्यामधील अटीशर्तीची पूर्तता करुन अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३४) मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २६३ अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.

३५) इमारत पुर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पुर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटींची पुर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ अन्वये विकासकावर गुन्हा नोंद करुन पुढील कार्यवाही करण्यात येईल.

३६) जोत्याच्या दाखल्यापूर्वी ॲमिनीटी ओपन स्पेस खालील क्षेत्र महानगरपालिकेस विनामुल्य हस्तांतरीत करुन त्याबाबतचा स्वतंत्र ७/१२ उतारा सादर करणे आपणावर बंधनकारक राहिल.

३७) राष्ट्रीय महामार्ग मंडळ यांचेकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३८) प्रस्तावित जागेतून जाणारा नाला महानगरपालिकेने सार्वजनिक बांधकाम विभागाने निर्देशीत केल्याप्रमाणे पक्क्या स्वरुपात बांधून त्याबाबत संबंधीत विभागाचा दाखला सादर करणे आपणावर बंधनकारक राहिल.

मनपा/नर/५०७/२०११-१२ दि. २०/५/२०१२

आयुक्त
मिरा भाईंदर महानगरपालिका

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

१) मा. अप्पर जिल्हाधिकारी व सक्षम प्राधिकारी, ठाणे नागरी संकुलन, ठाणे, जिल्हाधिकारी कार्यालय, ठाणे

२) प्रभाग अधिकारी प्रभाग कार्यालय क्र.

मिरा भाईंदर महानगरपालिका

मुख्य कार्यालय, भाईंदर (प.),
छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - ४०१ १०१.

जा. क्र. मि.भा./मनपा/नर/---५५६---/---२०१३-१४--- दिनांक :- १०/०६/२०१३

प्रति,

जमीन/जागामालक - श्री. निखील रमेशचंद्र मनसुखानी (मे. मॅन ग्लोबल लि.)
अधिकार पत्रधारक - श्री. निखील रमेशचंद्र मनसुखानी (मे. मॅन ग्लोबल लि.)
द्वारा - वास्तुविशारद - मे. अविनाश म्हात्रे ॲन्ड असो.

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व स.क्र. ५३/१पै. या जागेत नियोजित बांधकामास बांधकाम प्रारंभपत्र मिळणेबाबत.

संदर्भ :- १) आपला दि.१८/०४/२०१३ व दि.३०/०५/२०१३ चा अर्ज.
२) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/४५०९/२०१०-११, दि.२८/०३/२०११ अन्वये प्राथमिक परवानगी व पत्र क्र. मिभा/मनपा/नर/५०७/२०११-१२, दि.२०/०५/२०११ अन्वये बांधकाम परवानगी.
३) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. यु.एल.सी./टी.ए/टे.नं.१/भाईंदर/एस.आर-१९१, दि.१८/०४/२००६ ची मंजुरी.
४) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. महसूल/क-१/टे-१/एनएपी/एसआर-३९/२०११, दि.१३/०५/२०११.
५) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा.लि. यांचेकडील पत्र क्र. ईआय/२६६, दि.०४/०१/२०१० अन्वयेचा नाहरकत दाखला.
६) "मुंबई महानगर प्रदेश विकास प्राधिकरण" (M.M.R.D.A.) यांचेकडील पत्र क्र. MMRDA/RHD/RHS-१२८/१२/५७२, दि.११/१२/२०१२ अन्वये इरादापत्राची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-१२८/१३/७२, दि.२६/०२/२०१३ अन्वये भाडेतत्वावरील गृहनिर्माण योजनेअंतर्गत रेखांकन मंजूरी
७) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांचेकडील पत्र क्र. NHAI/CGM(I)/RO-GNR/Permission/1792/, दि.०७/०५/२०११.
८) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/२७२/२०१३-१४, दि.२०/०४/२०१३ अन्वये तात्पूरता नाहरकत दाखला.

-: सुधारीत बांधकाम प्रारंभपत्र :- (सुधारीत नकाशे मंजूरीसह)
(इमारत प्रकार सी-३, आर-१ व आर-२ करिता जोत्यापर्यंत)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या कलम ४४, ४५ अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २५३ ते २६९ विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.नं./सर्वे क्र./हिस्सा क्र. वरीलप्रमाणे या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

१) सदर भुखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास (निवासी) (मंजूर नकाशाप्रमाणे) वापरासाठीच करण्याचा आहे.
२) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

३) मंजूर नकाशाप्रमाणे जागेवर प्रत्यक्ष मोजणी करून घेणेची आहे व त्यांची तालुका निरिक्षक भूमि अभिलेख ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठ विणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.

४) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगीशिवाय करता येणार नाही. तसेच मंजुर रेखांकनातील इमारती विकसीत करण्यासाठी इतर/दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्रधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजुर बांधकाम नकाशे व चटई क्षेत्राचे व परवानगीत नमूद अटी व शर्तीचे उल्लंघन केल्यास/पालन न केल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहील.

५) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजुर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक/ वास्तुविशारद / धारक यांची राहील. रस्त्याबाबत व वापराबाबत आपली / धारकाची कोणतीही हरकत असणार नाही.

६) नागरी जमीन धारणा कायदा १९७६ चे तरतुदींना व महाराष्ट्र जमीन महसुल अधिनियम च्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायदयान्वये पारीत झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहील.

७) रेखांकनात /बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावीत करण्यात आलली सामासीक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहील व या जागेचा वापर सार्वजनिक रस्त्यासाठी /रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.

८) मालकी हक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधीत व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहील. यामध्ये तफावत निर्माण झाल्यास सुधारीत मंजुरी घेणे क्रमप्राप्त आहे.

९) मंजुर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पुर्ण करून सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहील.

१०) मंजुर रेखांकनातील इमारतीचे नियमावलीनुसार जोत्याचे प्रमाणपत्र प्राप्त केल्याशिवाय उर्वरीत बांधकाम करण्यात येऊ नये.

११) इमारतीस उदवाहन, अग्निशामक तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेट सह तरतुद केलेली असली पाहिजे.

१२) महानगरपालिका आपणांस बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणी पुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक/धारक यांची राहील. तसेच सांडपाण्याची सोय व मैलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची/ धारकाची राहील.

१३) अर्जदाराने स.नं., हि.नं., मौजे, महानगरपालिका मंजूरी, बिल्डरचे नांव, आर्किटेक्टचे नाव, अकृषिक मंजुरी व इतर मंजुरींचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहील. तसेच सर्व मंजुरीचे मुळ कागदपत्र तपासणीसाठी/निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करुन ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.

१४) मंजुर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in siesmic zone should be considered) आर.सी.सी. डिझाईन तयार करुन संबंधीत सक्षम अधिका-यांची मंजुरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करुन कार्यान्वीत करणे तसेच बांधकाम चालु असतांना तांत्रिक व अंतांत्रिक कार्यवाही पुर्ण करुन त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहील.

१५) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पुर्व मंजुरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.

१६) मंजुर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजुरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजुर विकास नियंत्रण नियमावलीनुसार अनधिकृत ठरते त्यानुसार उक्त अनधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.

१७) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुध्द दंडात्मक कार्यवाही करण्यात येईल.

१८) इमारतीचे बांधकामाबाबत व पुर्णत्वाबाबत नियमावलीतील बाब क्रं.४३ ते ४६ ची काटेकोरपणे अंमलबजावणी करण्याची संपुर्ण जबाबदारी विकासक, वास्तुविशारद, स्ट्रक्चरल अभियंता, बांधकाम पर्यवेक्षक व धारक यांची राहिल.

१९) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभ पत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या तरतुदीनुसार संबंधिताविरुध्द विहीत कार्यवाही करण्यात येईल.

१) मंजुर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.

२) मंजुर बांधकाम नकाशे व प्रारंभ पत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.

३) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.

४) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राहयता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.

मुख्य कार्यालय भाईंदर.

२०) प्रस्तावीत इमारतीमध्ये तळमजल्यावर स्टिल्ट (Stilt) प्रस्तावीत केले असल्यास स्टिल्टची उंची मंजुर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.

२१) मंजुर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधीत होणारे क्षेत्र ५११.७२ चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व हया हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणांस अतिरिक्त चटई क्षेत्रांचा लाभ/ मंजुरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरुपी खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहील. तसेच या जागेचा मालकी हक्क इतरांकडे कोणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणांस इतर संबंधितास व धारकास स्विकारता येणार नाही.

२२) मंजूर बांधकाम नकाशातील १५.० मी. पेक्षा जास्त उंचीचे इमारतीचे अग्निशमन व्यवस्थेबाबत सक्षम अधिका-याचे 'ना हरकत प्रमाणपत्र' सादर करणे बंधनकारक आहे.

२३) मंजुर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावीत केले असल्यास विद्यमान बांधकामक्षेत्र महानगरपालिकेकडून प्रमाणीत करुन घेतल्यानंतर विद्यमान इमारत तोडून नवीन बांधकामास प्रारंभ करणे बंधनकारक आहे.

२४) प्रस्तावातील इमारतीचे बांधकाम पुर्ण झाल्यानंतर नियमाप्रमाणे पुर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करुन घेणे व तदनंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालु असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तीशः कायदेशीर कार्यवाही करण्यात येईल.

२५) पुर्नविकसीत / नव्याने पुर्ण होणा-या इमारतीमध्ये विद्यमान रहिवाशांना सामावून घेण्याची कायदेशीर जबाबदारी वास्तुविशारद, विकासक व धारक यांची राहील. याबाबतची सर्व कायदेशीर पुर्तता (विकासकाने रहिवाशांसोबत करावयाचा करारनामा व इतर बाबी) विकासकाने /धारकाने करणे बंधनकारक राहील.

२६) या मंजुरीची मुदत दि. ३०/०६/१३ पासून दि. ०९/०६/१४ पर्यंत राहील. तदनंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे तरतुदीनुसार विहित कालावधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजुरी कायदेशीररीत्या आपोआप रदद होईल.

२७) सदरच्या आदेशातील नमूद अटी व शर्तीचे पालन करण्याची जबाबदारी अर्जदार, वास्तुविशारद, विकासक, अधिकार पत्रधारक, बांधकामपर्यवेक्षक स्ट्रक्चरल अभियंता व धारक यांची राहील.

२८) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबीत नसल्याबाबत आपण प्रतिज्ञापत्र दि.१३/१२/२०१२ रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

२९) यापूर्वी पत्र क्र. .....दि..... अन्वये /यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादित ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

(A) **SALE COMPONENT BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
१	सी-१	१	बेसमेंट + पार्ट तळ + पोडियम + १३	४८८५.८०
२	सी-२	१	बेसमेंट + पार्ट तळ + पोडियम + १३	४८८५.८०
३	सी-३	१	बेसमेंट + स्टिल्ट + पोडियम + ११ (४५.०० मी. उंचीच्या मर्यादेत)	३९२१.७६५

(B) **M.M.R.D.A. RENTAL BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
४	आर-१	१	पार्ट तळ + १४	५८६५.७७६
५	आर-२	१	स्टिल्ट + ४ पार्ट (४५.०० मी. उंचीच्या मर्यादेत)	२५९.१८
			जास्तीचे बाल्कनी क्षेत्र	३.०९
एकूण			एकूण बांधकाम क्षेत्र	१९८२१.४१ चौ.मी.

३०) यापुर्वीचे पत्र क्र. मिभा/मनपा/नर/५०७/२०१०-११, दि.२०/०५/२०११ अन्वये देण्यात आलेली मंजुरी रदद करण्यात येत आहे.

३१) जागेवर रेन वॉटर हार्वेस्टींगची व्यवस्था करणे तसेच अग्निशमन व्यवस्था करणे व अग्निशमन विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३२) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापुर्वी प्रती सदनिका १०० लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हिटिंग सिस्टीम) बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३३) भोगवटा दाखल्यापूर्वी वृक्ष प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३४) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तींची पूर्तता करुन अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३५) जोत्याच्या दाखल्यापूर्वी विकास योजना रस्त्याने बाधीत क्षेत्राचा नोंदणीकृत करारनाम्यासह मिरा भाईंदर महानगरपालिकेच्या नावेचा निर्विवाद ७/१२ उतारा सादर करणे बंधनकारक राहिल.

मिरा भाईंदर महानगरपालिका (मुख्य कार्यालय) मिरा भाईंदर

३६) मिरा भाईंदर महानगरपालिकेने सध्या ४५.०० मी. उंचीकरीता अग्निशमन नाहरकत दाखला दिलेला आहे. यानुसार बांधकाम प्रारंभपत्र द्यावयाचे क्षेत्र २००००.०० चौ.मी. क्षेत्रापेक्षा कमी आहे. यापेक्षा जास्तीचे क्षेत्रासाठी बांधकाम प्रारंभपत्र अपेक्षिल्यास पर्यावरण विभागाकडील नाहरकत दाखला सादर करणे बंधनकारक राहील. उक्त नाहरकत दाखला जोत्याचे दाखल्यास (पुढील प्रारंभपत्रासाठी) अर्ज करतांना सादर करणे बंधनकारक राहील.

३७) जोत्याच्या दाखल्यापूर्वी राष्ट्रीय महामार्ग प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३८) जोत्याच्या दाखल्यापूर्वी प्रस्तावित रेखांकनातील दर्शविलेली नागरी सुविधा क्षेत्र ५१९.५३ चौ.मी. जागा महानगरपालिकेस हस्तांतरीत करणे बंधनकारक राहिल.

३९) भाडेतत्वावरील गृहनिर्माण योजनेच्या अनुषंगाने महानगरपालिकेने अतिरिक्त सोईसुविधा शुल्कबाबतचे धोरण निश्चित झाल्यास उक्त शुल्काचा भरणा करणे बंधनकारक राहिल.

४०) भोडतत्वावरील गृहनिर्माण योजनेबाबत शासनाकडून धोरण बदल / निर्देश असल्यास तसेच पर्यावरण विभाग, मुंबई महानगर प्रदेश विकास प्राधिकरण यांचे निर्देश असल्यास त्याप्रमाणे रेखांकन / बांधकाम नकाशे सुधारीत करणे बंधनकारक राहिल.

४१) इरादापत्र (Location Clearance) मधील अटीशर्तीचे पालन करणे आपणावर बंधनकारक राहिल.

४२) मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २६३ अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.

४३) इमारत पुर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पुर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटींची पुर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ अन्वये विकासकावर गुन्हा नोंद करुन पुढील कार्यवाही करण्यात येईल

मनपा/नर/ ५५६ /२०१३/१४ दि. १०/०६/२०१३

०६.०६.१३

आयुक्त
मिरा भाईंदर महानगरपालिका

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

१) प्रभाग अधिकारी
प्रभाग कार्यालय क्र.

२) कर निर्धारक व संकलक अधिकारी
कर विभाग

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

मिरा भाईंदर महानगरपालिका

मुख्य कार्यालय, भाईंदर (प.),
छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - ४०१ १०१.

जा. क्र. मि.भा./मनपा/नर/ 2232 / 2014-15 दिनांक :- 15/05/2015

प्रति,

अधिकार पत्रधारक - श्री. निखील रमेशचंद्र मनसुखानी (मे. मॅन ग्लोबल लि.)

द्वारा - वास्तुविशारद - मे. अविनाश म्हात्रे ॲन्ड असो.

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व स.क्र. ५३/१पै. या जागेत नियोजित बांधकामास बांधकाम प्रारंभपत्र मिळणेबाबत.

संदर्भ :- १) आपला दि.०९/०६/२०१४ व दि.१८/०६/२०१४ रोजीचा अर्ज.

२) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/८८६/२०१३-१४, दि.१०/०६/२०१३ अन्वये सुधारीत बांधकाम परवानगी.

३) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. यु.एल.सी./टी.ए/टे.नं.१/भाईंदर/एस.आर-१९१, दि.१८/०४/२००६ ची मंजुरी.

४) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. महसूल/क-१/टे-१/एनएपी/एसआर-३९/२०११, दि.१३/०५/२०११.

५) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा.लि. यांचेकडील पत्र क्र. ईआय/२६६, दि.०४/०१/२०१० अन्वयेचा नाहरकत दाखला.

६) "मुंबई महानगर प्रदेश विकास प्राधिकरण" (M.M.R.D.A.) यांचेकडील पत्र क्र. MMRDA/RHD/RHS-१२८/१२/५७२, दि.११/१२/२०१२ अन्वये इरादापत्राची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-१२८/१३/७२, दि.२६/०२/२०१३ अन्वये भाडेतत्वावरील गृहनिर्माण योजनेअंतर्गत रेखांकन मंजूरी तसेच पत्र क्र. MMRDA/RHD/RHS-128/14/180, dt.11/06/2014 अन्वयेची मुदतवाढ.

७) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/९१८/२०१३-१४, दि.०२/१२/२०१३ अन्वये तात्पूरता नाहरकत दाखला.

८) पर्यावरण विभागाकडील पत्र क्र. SEAC-2011/CR-79/TC-2, dt.11/06/2014.

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर

-: सुधारीत बांधकाम प्रारंभपत्र :-

(फक्त जोत्यापर्यंत)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या कलम ४४, ४५ अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २५३ ते २६९ विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे – मिरा सि.स.नं./सर्वे क्र./हिस्सा क्र. वरीलप्रमाणे या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

१) सदर भुखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास + वाणिज्य वापरासाठीच करण्याचा आहे.

२) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

३) मंजूर नकाशाप्रमाणे जागेवर प्रत्यक्ष आखणी करुन घेणेची आहे व त्यांची तालुका निरिक्षक भूमि अभिलेख ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठविणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.

४) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगीशिवाय करता येणार नाही. तसेच मंजुर रेखांकनातील इमारती विकसीत करण्यासाठी इतर/दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्रधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजुर बांधकाम नकाशे व चटई क्षेत्राचे व परवानगीत नमूद अटी व शर्तीचे उल्लंघन केल्यास/पालन न केल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहील.

५) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजुर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक/वास्तुविशारद / धारक यांची राहील. रस्त्याबाबत व वापराबाबत आपली / धारकाची कोणतीही हरकत असणार नाही.

६) नागरी जमीन धारणा कायदा १९७६ चे तरतुदींना व महाराष्ट्र जमीन महसुल अधिनियम च्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायदयान्वये पारीत झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहील.

७) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावीत करण्यात आलली सामासीक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहील व या जागेचा वापर सार्वजनिक रस्त्यासाठी /रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.

८) मालकी हक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधीत व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहील. यामध्ये तफावत निर्माण झाल्यास सुधारीत मंजुरी घेणे क्रमप्राप्त आहे.

९) मंजुर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पुर्ण करुन सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहील.

१०) मंजुर रेखांकनातील इमारतीचे नियमावलीनुसार जोत्याचे प्रमाणपत्र प्राप्त केल्याशिवाय उर्वरीत बांधकाम करण्यात येऊ नये.

११) इमारतीस उदवाहन, अग्निशामक तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतुद केलेली असली पाहिजे.

१२) महानगरपालिका आपणांस बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणी पुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक/धारक यांची राहील. तसेच सांडपाण्याची सोय व मैलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची/ धारकाची राहील.

महानगरपालिका मुख्य कार्यालय भाईंदर.

मनपा/नर/१२३२/२०१४-१५ दि.१७/०७/२०१४

१३) अर्जदाराने स.नं., हि.नं., मौजे, महानगरपालिका मंजूरी, बिल्डरचे नांव, आर्किटेक्टचे नाव, अकृषिक मंजुरी व इतर मंजुरींचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहील. तसेच सर्व मंजुरीचे मुळ कागदपत्र तपासणीसाठी/निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करुन ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.

१४) मंजुर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in siesmic zone should be considered) आर.सी.सी. डिझाईन तयार करुन संबंधीत सक्षम अधिका-यांची मंजुरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करुन कार्यान्वीत करणे तसेच बांधकाम चालु असतांना तांत्रिक व अंतांत्रिक कार्यवाही पुर्ण करुन त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहील.

१५) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पुर्व मंजुरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.

१६) मंजुर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजुरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजुर विकास नियंत्रण नियमावलीनुसार अनधिकृत ठरते त्यानुसार उक्त अनधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.

१७) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुध्द दंडात्मक कार्यवाही करण्यात येईल.

१८) इमारतीचे बांधकामाबाबत व पुर्णत्वाबाबत नियमावलीतील बाब क्रं. ४३ ते ४६ ची काटेकोरपणे अंमलबजावणी करण्याची संपुर्ण जबाबदारी विकासक, वास्तुविशारद, स्ट्रक्चरल अभियंता, बांधकाम पर्यवेक्षक व धारक यांची राहिल.

१९) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभ पत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या तरतुदीनुसार संबंधिताविरुध्द विहीत कार्यवाही करण्यात येईल.

१) मंजुर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.

२) मंजुर बांधकाम नकाशे व प्रारंभ पत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.

३) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.

४) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राहयता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.

भाईंदर महानगर मुख्य कार्यालय भाईंदर.

२०) प्रस्तावीत इमारतीमध्ये तळमजल्याऐवजी स्टिल्ट (Stilt) प्रस्तावीत केले असल्यास स्टिल्टची उंची मंजुर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.

२१) मंजुर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधीत होणारे क्षेत्र -------- चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व हया हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणांस अतिरिक्त चटई क्षेत्रांचा लाभ/ मंजुरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरुपी खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहील. तसेच या जागेचा मालकी हक्क इतरांकडे कोणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणांस इतर संबंधितास व धारकास स्विकारता येणार नाही.

२२) मंजूर बांधकाम नकाशातील १५.० मी. पेक्षा जास्त उंचीचे इमारतीचे अग्निशमन व्यवस्थेबाबत सक्षम अधिका-याचे 'ना हरकत प्रमाणपत्र' सादर करणे बंधनकारक आहे.

२३) मंजुर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावीत केले असल्यास विद्यमान बांधकामक्षेत्र महानगरपालिकेकडून प्रमाणीत करुन घेतल्यानंतर विद्यमान इमारत तोडून नवीन बांधकामास प्रारंभ करणे बंधनकारक आहे.

२४) प्रस्तावातील इमारतीचे बांधकाम पुर्ण झाल्यानंतर नियमाप्रमाणे पुर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करुन घेणे व तदनंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालु असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तीशः कायदेशीर कार्यवाही करण्यात येईल.

२५) पुर्नविकसीत / नव्याने पुर्ण होणा-या इमारतीमध्ये विद्यमान रहिवाशांना सामावून घेण्याची कायदेशीर जबाबदारी वास्तुविशारद, विकासक व धारक यांची राहील. याबाबतची सर्व कायदेशीर पुर्तता (विकासकाने रहिवाशांसोबत करावयाचा करारनामा व इतर बाबी) विकासकाने /धारकाने करणे बंधनकारक राहील.

२६) या मंजुरीची मुदत दि..... पासून दि..... पर्यंत राहील. तदनंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे तरतुदीनुसार विहित कालावधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजुरी कायदेशीररीत्या आपोआप रदद होईल.

२७) सदरच्या आदेशातील नमूद अटी व शर्तीचे पालन करण्याची जबाबदारी अर्जदार, वास्तुविशारद, विकासक, अधिकार पत्रधारक, बांधकामपर्यवेक्षक स्ट्रक्चरल अभियंता व धारक यांची राहील.

२८) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबीत नसल्याबाबत आपण प्रतिज्ञापत्र दि.१३/१२/२०१२ रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

मनपा/नर/१२३२/२०१४-१५ दि.१६/०५/२०१४

२९) यापूर्वी पत्र क्र. .....दि..... अन्वये /यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादित ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

(A) **SALE COMPONENT BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
१	सी-१	१	बेसमेंट + पार्ट तळ + पोडियम + २२	८०९४.५२
२	सी-२	१	बेसमेंट + पार्ट तळ + पोडियम + २२	८०९४.५२
३	सी-३	१	बेसमेंट + स्टिल्ट + पोडियम + २२	७८४३.५३

(B) **M.M.R.D.A. RENTAL BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
४	आर-१	१	पार्ट तळ + २३	९५७४.९९
५	आर-२	१	स्टिल्ट + ४ पार्ट	२५९.१८
			जास्तीचे बाल्कनी क्षेत्र	३.०९
एकूण			एकूण बांधकाम क्षेत्र	३३८६९.८३ चौ.मी.

३०) यापुर्वीचे पत्र क्र. मिभा/मनपा/नर/८८६/२०१३-१४, दि.१०/०६/२०१३ अन्वये देण्यात आलेली मंजुरी रदद करण्यात येत आहे.

३१) जागेवर रेन वॉटर हार्वेस्टींगची व्यवस्था करणे तसेच अग्निशमन व्यवस्था करणे व अग्निशमन विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३२) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापुर्वी प्रती सदनिका १०० लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हिटिंग सिस्टीम) बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३३) भोगवटा दाखल्यापूर्वी वृक्ष प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३४) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तींची पूर्तता करुन अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३५) जोत्याच्या दाखल्यापूर्वी राष्ट्रीय महामार्ग प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३६) जोत्याच्या दाखल्यापूर्वी प्रस्तावित रेखांकनातील दर्शविलेली नागरी सुविधा क्षेत्र ५१९.५३ चौ.मी. जागा महानगरपालिकेस हस्तांतरीत करणे बंधनकारक राहिल.

३७) भाडेतत्वावरील गृहनिर्माण योजनेच्या अनुषंगाने महानगरपालिकेने अतिरिक्त सोईसुविधा शुल्कबाबतचे धोरण निश्चित झाल्यास उक्त शुल्काचा भरणा करणे बंधनकारक राहिल.

महानगरपालिका मुख्य कार्यालय भाईंदर

३८) भोडतत्वावरील गृहनिर्माण योजनेबाबत शासनाकडून धोरण बदल / निर्देश असल्यास तसेच पर्यावरण विभाग, मुंबई महानगर प्रदेश विकास प्राधिकरण यांचे निर्देश असल्यास त्याप्रमाणे रेखांकन / बांधकाम नकाशे सुधारीत करणे बंधनकारक राहिल.

३९) इरादापत्र (Location Clearance) मधील अटीशर्तीचे पालन करणे आपणावर बंधनकारक राहिल.

४०) M.M.R.D.A. यांचेकडील Location Clearance साठीच्या मुदतवाढीच्या आदेशामधील अटी व शर्तीचे पालन करणे बंधनकारक राहिल.

४१) सदर जागेच्या रेखांकनामधील Sale Components च्या इमारतीच्या जोत्याच्या दाखल्या नंतर त्यावरील बांधकामासाठीचे स्वतंत्र आदेश प्राप्त करुन घेणे बंधनकारक राहिल.

४२) मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २६३ अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.

४३) इमारत पुर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पुर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटींची पुर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ अन्वये विकासकावर गुन्हा नोंद करुन पुढील कार्यवाही करण्यात येईल

मनपा/नर/१११३२/२०१४-१५

दि. १०/०७/२०१४

आयुक्त 06.06.14

मिरा भाईंदर महानगरपालिका

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

१) प्रभाग अधिकारी
प्रभाग कार्यालय क्र. ०६

२) कर निर्धारक व संकलक अधिकारी
कर विभाग

41 C.C.1502 (Legal)

मिरा भाईंदर महानगरपालिका

मुख्य कार्यालय, भाईंदर (प.),
छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - ४०१ १०१.

जा. क्र. मि.भा./मनपा/नर/--१०६---/२०१५-१६ दिनांक :- १०/४/२०१५

प्रति,
अधिकार पत्रधारक - मे. मॅन ग्लोबल लि.
द्वारा - वास्तुविशारद - मे. अविनाश म्हात्रे ॲन्ड असो.

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व स.क्र. ५३/१पै. या जागेत नियोजित बांधकामास बांधकाम प्रारंभपत्र मिळणेबाबत.

संदर्भ :- १) आपला दि.०५/०२/२०१४ रोजीचा अर्ज.
२) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/११३२/२०१४-१५, दि.१७/०७/२०१४ अन्वये सुधारीत बांधकाम परवानगी.
३) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. यु.एल.सी./टिए/काशी/एसआर-४२, लिंक केस नं. ३६,३७,३८,३९,४०,४१, दि.२२/०९/८२, यु.एल.सी./टी.ए/टे.नं.१/भाईंदर/एस.आर-१९१, दि.१८/०४/२००६ ची मंजुरी, यु.एल.सी./टिए/मिरा/एसआर-१६, दि.१७/०३/१९८८, यु.एल.सी./टिए/मिरा/एसआर-५०, दि.१३/०५/८२ व यु.एल.सी. विभागाकडील जा.क्र. यु.एल.सी./टिए/मिरा/एसआर-५०, दि.०३/०९/१० व यु.एल.सी. /कक्ष-१/टे-६/मिरे/कावि/१४७/३५/२०१५/७४, दि.१९/०३/१५ अन्वयेचे पत्र.
४) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. महसूल/क-१/टे-१/एनएपी/एसआर-३९/२०११, दि.१३/०५/२०११.
५) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा.लि. यांचेकडील पत्र क्र. ईआय/२६६, दि.०४/०१/२०१० अन्वयेचा नाहरकत दाखला.
६) "मुंबई महानगर प्रदेश विकास प्राधिकरण" (M.M.R.D.A.) यांचेकडील पत्र क्र. MMRDA/RHD/RHS-१२८/१२/५७२, दि.११/१२/२०१२ अन्वये इरादापत्राची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-१२८/१३/७२, दि.२६/०२/२०१३ अन्वये भाडेतत्वावरील गृहनिर्माण योजनेअंतर्गत रेखांकन मंजूरी तसेच पत्र क्र. MMRDA/RHD/RHS-128/14/180, dt.11/06/2014 अन्वयेची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-128/14/236, dt.04/09/2014 तसेच जा.क्र. MMRDA/RHD/RHS-128/15/47, dt.03/03/2015 अन्वयेचे पत्र.
७) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/२४८/१४-१५, दि.१४/०८/१४ व मनपा/अग्नि/१००/१४-१५, दि.१७/०४/१४ अन्वयेचे तात्पूरते नाहरकत दाखले.
८) पर्यावरण विभागाकडील पत्र क्र. SEAC-2011/CR-79/TC-2, dt.11/06/2014.
९) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/१२६०/२०१४-१५, दि.२२/०७/२०१४ व पत्र क्र. मिभा/मनपा/नर/१२६१/१४-१५, दि.२२/०७/१४ अन्वयेचा जोत्याचा दाखला.
१०) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांचेकडील जा.क्र. NHAI/PIU-Surat(Expressway)/Camp-GHB/2014/871, dt.22/08/2014 अन्वयेचे पत्र.
११) विकासकाचे दि.०५/०२/२०१५ व दि.२६/०३/२०१५ अन्वयेचे शपथपत्र.

-: सुधारीत बांधकाम प्रारंभपत्र :- (भूखंड प्रकार अे च्या मर्यादित)
(इमारत प्रकार अे, डी-१, डी-२ व ई साठी फक्त जोत्यापर्यंत)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या कलम ४४, ४५ अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २५३ ते २६९ विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे – मिरा सि.स.नं./सर्वे क्र./हिस्सा क्र. वरीलप्रमाणे या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

१) सदर भुखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास + वाणिज्य वापरासाठीच करण्याचा आहे.
२) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

42 C.C.1502 (Legal)

३) मंजूर नकाशाप्रमाणे जागेवर प्रत्यक्ष मोजणी करुन घेणेची आहे व त्यांची तालुका निरिक्षक भूमि अभिलेख ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठविणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.

४) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगीशिवाय करता येणार नाही. तसेच मंजुर रेखांकनातील इमारती विकसीत करण्यासाठी इतर/दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्रधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजुर बांधकाम नकाशे व चटई क्षेत्राचे व परवानगीत नमूद अटी व शर्तीचे उल्लंघन केल्यास/पालन न केल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहील.

५) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजुर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक/वास्तुविशारद / धारक यांची राहील. रस्त्याबाबत व वापराबाबत आपली / धारकाची कोणतीही हरकत असणार नाही.

६) नागरी जमीन धारणा कायदा १९७६ चे तरतुदींना व महाराष्ट्र जमीन महसुल अधिनियम च्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायदयान्वये पारीत झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहील.

७) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावीत करण्यात आलली सामासीक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहील व या जागेचा वापर सार्वजनिक रस्त्यासाठी /रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.

८) मालकी हक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधीत व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहील. यामध्ये तफावत निर्माण झाल्यास सुधारीत मंजुरी घेणे क्रमप्राप्त आहे.

९) मंजुर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पुर्ण करुन सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहील.

१०) मंजुर रेखांकनातील इमारतीचे नियमावलीनुसार जोत्याचे प्रमाणपत्र प्राप्त केल्याशिवाय उर्वरीत बांधकाम करण्यात येऊ नये.

११) इमारतीस उदवाहन, अग्निशामक तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतुद केलेली असली पाहिजे.

१२) महानगरपालिका आपणांस बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणी पुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक/धारक यांची राहील. तसेच सांडपाण्याची सोय व मैलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची/ धारकाची राहील.

43 C.C.1502 (Legal)

मनपा/नर/१०६/२०१५-१६ दि. १०/४/२०१५

१३) अर्जदाराने स.नं., हि.नं., मौजे, महानगरपालिका मंजूरी, बिल्डरचे नांव, आर्किटेक्टचे नाव, अकृषिक मंजुरी व इतर मंजुरींचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहील. तसेच सर्व मंजुरीचे मुळ कागदपत्र तपासणीसाठी/निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करुन ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.

१४) मंजुर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in siesmic zone should be considered) आर.सी.सी. डिझाईन तयार करुन संबंधीत सक्षम अधिका-यांची मंजुरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करुन कार्यान्वीत करणे तसेच बांधकाम चालु असतांना तांत्रिक व अंतांत्रिक कार्यवाही पुर्ण करुन त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहील.

१५) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पुर्व मंजुरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.

१६) मंजुर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजुरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजुर विकास नियंत्रण नियमावलीनुसार अनधिकृत ठरते त्यानुसार उक्त अनधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.

१७) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुध्द दंडात्मक कार्यवाही करण्यात येईल.

१८) इमारतीचे बांधकामाबाबत व पुर्णत्वाबाबत नियमावलीतील बाब क्रं. ४३ ते ४६ ची काटेकोरपणे अंमलबजावणी करण्याची संपुर्ण जबाबदारी विकासक, वास्तुविशारद, स्ट्रक्चरल अभियंता, बांधकाम पर्यवेक्षक व धारक यांची राहिल.

१९) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभ पत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ च्या तरतुदीनुसार संबंधिताविरुध्द विहीत कार्यवाही करण्यात येईल.

१) मंजुर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.

२) मंजुर बांधकाम नकाशे व प्रारंभ पत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.

३) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.

४) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राहयता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.

44 C.C.1502 (Legal)

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर

२०) प्रस्तावीत इमारतीमध्ये तळमजल्यावर स्टिल्ट (Stilt) प्रस्तावीत केले असल्यास स्टिल्टची उंची मंजुर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.

२१) मंजुर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधीत होणारे क्षेत्र १४१८.११ चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने सदरचे क्षेत्र कायमस्वरुपी खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहील. तसेच या जागेचा मालकी हक्क इतरांकडे कोणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणांस इतर संबंधितास व धारकास स्विकारता येणार नाही.

२२) मंजूर बांधकाम नकाशातील १५.० मी. पेक्षा जास्त उंचीचे इमारतीचे अग्निशमन व्यवस्थेबाबत सक्षम अधिका-याचे 'ना हरकत प्रमाणपत्र' सादर करणे बंधनकारक आहे.

२३) मंजुर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावीत केले असल्यास विद्यमान बांधकामक्षेत्र महानगरपालिकेकडून प्रमाणीत करुन घेतल्यानंतर विद्यमान इमारत तोडून नवीन बांधकामास प्रारंभ करणे बंधनकारक आहे.

२४) प्रस्तावातील इमारतीचे बांधकाम पुर्ण झाल्यानंतर नियमाप्रमाणे पुर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करुन घेणे व तदनंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालु असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तीशः कायदेशीर कार्यवाही करण्यात येईल.

२५) पुर्नविकसीत / नव्याने पुर्ण होणा-या इमारतीमध्ये विद्यमान रहिवाशांना सामावून घेण्याची कायदेशीर जबाबदारी वास्तुविशारद, विकासक व धारक यांची राहील. याबाबतची सर्व कायदेशीर पुर्तता (विकासकाने रहिवाशांसोबत करावयाचा करारनामा व इतर बाबी) विकासकाने /धारकाने करणे बंधनकारक राहील.

२६) या मंजुरीची मुदत दि..... पासून दि..... पर्यंत राहील. तदनंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे तरतुदीनुसार विहित कालावधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजुरी कायदेशीररीत्या आपोआप रदद होईल.

२७) सदरच्या आदेशातील नमूद अटी व शर्तीचे पालन करण्याची जबाबदारी अर्जदार, वास्तुविशारद, विकासक अधिकार पत्रधारक, बांधकामपर्यवेक्षक स्ट्रक्चरल अभियंता व धारक यांची राहील.

२८) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबीत नसल्याबाबत आपण प्रतिज्ञापत्र दि.१३/१२/२०१२ रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

45 C.C.1502 (Legal)

मनपा/नर/१०६/२०१५-१६ दि. १०/४/२०१५

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

२९) यापूर्वी पत्र क्र. .....दि..... अन्वये /यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादित ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

(A) **SALE COMPONENT BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
	भूखंड अे			
१	अे	१	बेसमेंट + स्टिल्ट + पोडियम + २१	६७९६.२१
२	डी-१	१	बेसमेंट + स्टिल्ट + पोडियम + १८	२३१३.७२
३	डी-२	१	बेसमेंट + स्टिल्ट + पोडियम + २१	२५५३.८१
४	ई	१	बेसमेंट + स्टिल्ट + पोडियम + २१	१५४९.३२
			जास्तीचे बाल्कनी क्षेत्र	४७.४२
				१३२६०.४८ चौ.मी.
			यापूर्वीच्या मंजूरीप्रमाणेचे इमारत प्रकार सी-१ व सी-२ चे मंजूर बांधकाम क्षेत्र (८०९५.५७ + ८०९५.५७)	१६१९१.१४ चौ.मी.
			एकूण	२९४५१.६२ चौ.मी.

(B) **M.M.R.D.A. RENTAL BUILDING**

अ.क्र.	इमारतीचे नांव/प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र चौ.मी.
४	आर-१	१	पार्ट तळ + २३	९५७४.९९
५	आर-२	१	स्टिल्ट + ४ पार्ट	२५९.१८
				९८३४.१७ चौ.मी.
एकूण			एकूण बांधकाम क्षेत्र	३९२८५.७९ चौ.मी.

३०) यापुर्वीचे पत्र क्र. मिभा/मनपा/नर/११३२/२०१४-१५, दि.१७/०७/२०१४ अन्वये (सी-१, सी-२ व सी-३ च्या मर्यादित) देण्यात आलेली मंजुरी रदद करण्यात येत आहे.

३१) जागेवर रेन वॉटर हार्वेस्टींगची व्यवस्था करणे तसेच अग्निशमन व्यवस्था करणे व अग्निशमन विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३२) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापुर्वी प्रती सदनिका १०० लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हिटिंग सिस्टीम) बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

३३) भोगवटा दाखल्यापूर्वी वृक्ष प्राधिकरणाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३४) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तींची पूर्तता करुन अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.

३५) प्रस्तावित रेखांकनातील दर्शविलेली नागरी सुविधा क्षेत्र ९९१.९३ चौ.मी. जागा महानगरपालिकेस हस्तांतरीत करणे व या क्षेत्राची महसूल अभिलेखी नोंद मिरा भाईंदर महानगरपालिकेचे नावे झालेबाबतचे ७/१२ उतारे व मालमत्ता पत्रक सादर करणे बंधनकारक राहिल.

३६) भाडेतत्वावरील गृहनिर्माण योजनेच्या अनुषंगाने महानगरपालिकेने अतिरिक्त सोईसुविधा शुल्कबाबतचे धोरण निश्चित झाल्यास उक्त शुल्काचा भरणा करणे बंधनकारक राहिल.

३७) भोडतत्वावरील गृहनिर्माण योजनेबाबत शासनाकडून धोरण बदल / निर्देश असल्यास तसेच पर्यावरण विभाग, मुंबई महानगर प्रदेश विकास प्राधिकरण यांचे निर्देश असल्यास त्याप्रमाणे रेखांकन / बांधकाम नकाशे सुधारीत करणे बंधनकारक राहिल.

३८) इरादापत्र (Location Clearance) मधील अटीशर्तीचे पालन करणे आपणावर बंधनकारक राहिल.

३९) M.M.R.D.A. यांचेकडील Location Clearance साठीच्या मुदतवाढीच्या आदेशामधील अटी व शर्तीचे पालन करणे बंधनकारक राहिल.

४०) सदर जागेच्या रेखांकनामधील Sale Components च्या इमारतीच्या जोत्याच्या दाखल्या नंतर त्यावरील बांधकामासाठीचे स्वतंत्र आदेश प्राप्त करुन घेणे बंधनकारक राहिल.

४१) मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २६३ अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.

४२) इमारत पुर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पुर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटींची पुर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ व मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ अन्वये विकासकावर गुन्हा नोंद करुन पुढील कार्यवाही करण्यात येईल.

४३) आपण सादर केलेल्या दि.०५/०२/२०१५ व दि.२६/०३/२०१५ रोजीच्या हमीपत्राचे पालन करणे आपणावर बंधनकारक राहिल.

४४) पोहोंच रस्त्याखालील जागा संपूर्ण रुंदीमध्ये पक्क्या स्वरुपामध्ये विकसीत करुन सार्वजनिक वापरासाठी निरंतरपणे खुली ठेवणे बंधनकारक राहिल.

४५) सदरच्या जागेच्या मालकीहक्काबाबत, भूखंडाच्या हद्दीबाबत तसेच भूखंडाच्या क्षेत्राबाबत कोणताही वाद निर्माण झाल्यास त्याबाबत सर्वस्वी जबाबदारी विकासकाची राहणार असून याबाबत महानगरपालिका जबाबदार राहणार नाही.

४६) प्रस्तावित इमारतीच्या स्टिल्ट व पोडियम मजल्यामधील अग्निशमन विभागाची गाडी जाणेयेणेसाठीची मार्गिका निरंतरपणे रहदारीसाठी खुली ठेवणे बंधनकारक राहिल.

मनपा/नर/ १०६ /२०१५-१६ दि. १०/२/२०१५

आयुक्त
मिरा भाईंदर महानगरपालिका

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव
१) प्रभाग अधिकारी
प्रभाग कार्यालय क्र. ०६
२) कर निर्धारक व संकलक अधिकारी
कर विभाग

C.C. (Legal) 1812

मिरा भाईंदर महानगरपालिका
मुख्य कार्यालय, भाईंदर (प.),
छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - 401 101

जा.क्र. मिभा / मनपा / नर /५५६२/२०१५-१६ दिनांक - २६/१२/२०१५

प्रति,

अधिकार पत्रधारक - मे. मॅन ग्लोबल लि.

द्वारा - वास्तुविशारद - मे. अविनाश म्हात्रे ॲन्ड असो.

विषय : मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा सि.स.क्र. 1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै. या जागेत नियोजित बांधकामास बांधकाम प्रारंभपत्र मिळणेबाबत.

संदर्भ : 1) आपला दि.28/09/2018 रोजीचा अर्ज.

2) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. यु.एल.सी./टिए/काशी/एसआर- 42, लिंक केस नं. 36,37,38,39,40,41, दि.22/09/82, यु.एल.सी./टी.ए/टे.नं.1/भाईंदर/एस.आर-191, दि.18/04/2006 ची मंजुरी, यु.एल.सी./टिए/मिरा/एसआर-16, दि.17/03/1988, यु.एल.सी./टिए /मिरा/एसआर-50, दि.13/05/82 व यु.एल.सी. विभागाकडील जा.क्र.यु.एल. सी./टिए/मिरा/एसआर-50, दि.03/09/10 व यु.एल.सी./कक्ष-1/टे-6/मिरे/ कावि/147/35/2015/74, दि.19/03/15 अन्वयेचे पत्र.

3) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. महसूल/क-1/टे-1/एनएपी/एसआर-39/2011, दि.13/05/2011.

4) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा.लि. यांचेकडील पत्र क्र. ईआय/266, दि.04/01/2010 अन्वयेचा नाहरकत दाखला.

5) "मुंबई महानगर प्रदेश विकास प्राधिकरण" (MMRDA) यांचेकडील पत्र क्र. MMRDA/RHD/RHS-128/12/572, दि.11/12/2012 अन्वये इरादापत्राची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-128/13/72, दि.26/02/2013 अन्वये भाडेतत्वावरील गृहनिर्माण योजनेअंतर्गत रेखांकन मंजूरी तसेच पत्र क्र. MMRDA/RHD/RHS- 128/14/180,दि.11/06/2014 अन्वयेची मुदतवाढ व पत्र क्र. MMRDA/RHD/RHS-128/14/236, दि.04/09/2014 तसेच जा.क्र. MMRDA/RHD/RHS-128/15/47, दि.03/03/2015 अन्वयेचे पत्र.

6) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/248/14-15, दि.06/02/18 व मनपा/अग्नि/100/14-15, दि.17/04/14 अन्वयेचे तात्पूरते नाहरकत दाखले.

7) पर्यावरण विभागाकडील पत्र क्र. SEAC-2011/CR-79/TC-2, दि.11/06/2014.

8) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांचेकडील जा.क्र. NHAI/PIU-Surat(Expressway)Camp-GHB/2014/871, दि.22/08/2014 अन्वयेचे पत्र.

9) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/106/2015-16, दि.10/04/2015 अन्वये सुधारीत बांधकाम परवानगी.

C.C. (Legal) 1812

-: सुधारीत बांधकाम प्रारंभपत्र :- (सुधारीत नकाशे मंजूरीसह)

(इमारत प्रकार अे, सी-1, सी-2, डी-1, डी-2, ई, आर-1, आर-2 च्या मर्यादित)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या कलम 44, 45 अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम 1949 चे कलम 253 ते 269 विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - मिरा, सि.स.क्र. 1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै. या जागेतील मु.म.प्र.वि.प्राधिकरणाकडील दि.21/07/2017 अन्वयेच्या सुधारीत लोकेशन क्लिअरन्सनुसार अनुज्ञेय होणा-या वाढीव 257.28 चौ.मी. क्षेत्रासाठी रेन्टल कम्पोनेंटमध्ये इमारत प्रकार R-2 व सेल कम्पोनेंटमधील इमारत प्रकार अे, डी-1, डी-2, ई, सी-1 व सी-2 मध्ये सुधारीत बांधकाम नकाशे प्रस्तावित करुन खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

1) सदर भुखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास + वाणिज्य वापरासाठीच करण्याचा आहे.

2) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

3) मंजूर नकाशाप्रमाणे जागेवर प्रत्यक्ष मोजणी करुन घेणेची आहे व त्याची तालुका निरीक्षक भूमि अभिलेख, ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठविणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.

4) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगी शिवाय करता येणार नाही. तसेच मंजूर रेखांकनातील इमारती विकसीत करण्यासाठी इतर / दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्राधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजूर बांधकाम नकाशे व चटईक्षेत्राचे व परवानगीत नमुद अटी व शर्तीचे उल्लंघन केल्यास / पालन न केल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहील.

5) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजूर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक / वास्तुविशारद / धारक यांची राहील. रस्त्याबाबत व वापराबाबत आपली / धारकांची कोणताही हरकत असणार नाही.

6) नागरी जमीन धारणा कायदा 1976 चे तरतुदींना व महाराष्ट्र जमीन महसूल अधिनियमाच्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायद्यान्वये पारित झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहील.

7) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावित करण्यात आलेली सामासिक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहील व या जागेचा वापर सार्वजनिक रस्त्यासाठी / रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.

8) मालकीहक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधीत व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोंच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहील. यामध्ये तफावत निर्माण झाल्या झाल्यास सुधारीत मंजूरी घेणे क्रमप्राप्त आहे.

9) मंजूर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पूर्ण करुन सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहील.

10) मंजूर रेखांकनातील इमारतीचे नियमावलीनुसार जोत्याचे प्रमाणपत्र प्राप्त केल्याशिवाय उर्वरीत बांधकाम करण्यात येऊ नये.

11) इमारतीचे उद्वाहन, अग्निशमन तरतुद, पाण्याची जमिनीवरीसल व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतूद केलेली असली पाहिजे.

12) महानगरपालिका आपणास बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणीपुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक / धारक यांची राहील. तसेच सांडपाण्याची सोय व मलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची / धारकाची राहील. तसेच बांधकाम सुरु करतेवेळी बांधकाम संपेपर्यंत तेथील बांधकाम कामगारांसाठी आवश्यकतेप्रमाणे पुरेशा शौचालयाची व पाळणाघराची व्यवस्था करणे आपणावर बंधनकारक राहिल.

13) अर्जदाराने स.क्र. / हि.क्र. मौजे, महानगरपालिका मंजूरी, बिल्डरचे नाव, आर्किटेक्टचे नाव, अकृषिक मंजूरी व इतर मंजूरीचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहील. तसेच सर्व मंजूरीचे मुळ कागदपत्र तपासणीसाठी / निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करुन ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.

14) मंजूर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in seismic zone should be considered) आर.सी.सी. डिझाईन तयार करुन संबंधीत सक्षम अधिकायांची मंजूरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करुन कार्यान्वीत करणे तसेच बांधकाम चालू असतांना तांत्रिक व अतांत्रिक कार्यवाही पूर्ण करुन त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहील.

15) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पूर्व मंजूरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.

16) मंजूर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजूरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजूर विकास नियंत्रण नियमावलीनुसार अनाधिकृत ठरते त्यानुसार उक्त अनाधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.

17) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुध्द दंडात्मक कार्यवाही करण्यात येईल.

18) इमारतीचे बांधकामाबाबत व पुर्णत्वाबाबत नियमावलीतील बाब क्र. 43 ते 46 ची काटेकोरपणे अंमलबजावणी करण्याची संपुर्ण जबाबदारी विकासक, वास्तुविशारद, स्ट्रक्चरल अभियंता, बांधकाम पर्यवेक्षक व धारक यांची राहिल.

C.C. (Legal) 1812

19) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभपत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम 1949 व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या तरतूदीनुसार संबंधिताविरुध्द विहीत कार्यवाही करण्यात येईल.

1) मंजूर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.

2) मंजूर बांधकाम नकाशे व प्रारंभपत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.

3) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.

4) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राह्यता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.

20) प्रस्तावित इमारतीमध्ये तळ मजल्यावर स्टिल्ट (Stilt) प्रस्तावित केले असल्यास स्टिल्टची उंची मंजूर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.

21) मंजूर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधीत होणारे क्षेत्र 511.89 चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व ह्या हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणास अतिरिक्त चटईक्षेत्रांचा लाभ / मंजूरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरुपाची खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहील. तसेच या जागेचा मालकीहक्क इतरांकडे केणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इरतांकडून मोबदला आपणास इतर संबंधितास व धारकास स्विकारता येणार नाही.

22) मंजूर बांधकाम नकाशातील 15.00 मी. पेक्षा जास्त उंचीचे इमारतीचे अग्निशमन व्यवस्थेबाबत सक्षम अधिका-याचे ' नाहरकत प्रमाणपत्र ' सादर करणे बंधनकारक आहे.

23) मंजूर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावित केले असल्यास विद्यमान बांधकाम क्षेत्र महानगरपालिकेकडून प्रमाणीत करुन घेतल्यानंतर विद्यमान इमारत तोडून नविन बांधकामास प्रारंभ करणे बंधनकारक आहे.

24) प्रस्तावातील इमारतीचे बांधकाम पूर्ण झाल्यानंतर नियमाप्रमाणे पूर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करुन घेणे व तद्नंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालू असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तिशः कायदेशीर कार्यवाही करण्यात येईल.

25) या मंजूरीची मुदत एक वर्षापर्यंत राहील. तद्नंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 चे तरतूदीनुसार विहीत कालावधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजूरी कायदेशीररित्या आपोआप रद्द होईल.

26) सदरच्या आदेशातील अटी व शर्तीचे पालन करणेची जबाबदारी अधिकारपत्रधारक, बांधकाम पर्यवेक्षक, वास्तुविशारद, स्ट्रक्चरल अभियंता व धारक यांची राहील.

27) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबित नसल्याबाबत आपण प्रतिज्ञापत्र दि.13/12/2012 रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

28) सदर जागेच्या मालकीहक्काबाबत जागेच्या हद्दीबाबत मा. न्यायालयीन दाव्याबाबत व पोहोंच रस्त्याबाबत सर्वस्वी जबाबदारी विकासकांची राहणार असून त्याबाबत महानगपालिका जबाबदार राहणार नाही. तसेच याबाबत कोणत्याही प्रकारची विसंगती आढळल्यास सदर परवानगी रद्द समजणेत येईल.

C.C. (Legal) 1812 जा.क्र. मनपा/नर/५५६२/२०१८-१९ दि.२६/१२/२०१८

29) यापूर्वी पत्र क्र. _____ दि._____ अन्वये यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादीत ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

SALE COMPONENT BUILDINGS

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	अे	1	बेसमेंट + स्टिल्ट + पोडियम + 21	6907.32
2	सी-1	1	बेसमेंट + स्टिल्ट + पोडियम + 22	8108.01
3	सी-2	1	बेसमेंट + स्टिल्ट + पोडियम + 22	8096.68
4	डी-1	1	बेसमेंट + स्टिल्ट + पोडियम + 22 पार्ट	2824.81
5	डी-2	1	बेसमेंट + स्टिल्ट + पोडियम + 22	2672.78
6	ई	1	बेसमेंट + स्टिल्ट + पोडियम + 22	1641.53
			एकूण बांधकाम क्षेत्र	30251.13 चौ.मी.

MMRDA RENTAL BUILDINGS

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	आर-1	1	स्टिल्ट + 23	9574.27
2	आर-2	1	स्टिल्ट + 4 पार्ट	502.05
			एकूण बांधकाम क्षेत्र	10076.32 चौ.मी.

30) यापूर्वी पत्र क्र. मनपा/नर/106/2015-16, दि.10/04/2015 अन्वये देण्यात आलेली मंजूरी (इमारत प्रकार अे, सी-1, सी-2, डी-1, डी-2, ई, आर-1, आर-2 च्या मर्यादित) रद्द करण्यात येत आहे.

31) जागेवर रेन वॉटर हार्वेस्टींगची व्यवस्था करणे तसेच त्याबाबतची यंत्रणा स्वतंत्र ओव्हरटँक व प्लंबींग लाईनसह कार्यान्वीत ठेवणे व त्याबाबत पाणीपुरवठा विभागाकडील प्रमाणपत्र सादर करणे बंधनकारक राहिल.

32) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापूर्वी प्रती सदनिका 100 लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हिटींग सिस्टीम) बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.

33) भोगवटा दाखल्यापुर्वी सदर वृक्ष प्राधिकरणाच्या सल्ल्याप्रमाणे भूखंडामध्ये प्रती 100 चौ.मी. करिता दोन झाडे याप्रमाणे तसेच आर.जी. च्या भूखंडामध्ये प्रती 100 चौ.मी. करिता पाच झाडांची लागवड करुन त्याबाबत वृक्ष प्राधिकरण विभागाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.

34) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तींची पूर्तता करुन अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.

35) मा. जिल्हाधिकारी, ठाणे यांचेकडील अकृषिक परवानगीच्या आदेशामधील अटीशर्तींची पूर्तता करणे आपणावर बंधनकारक राहिल.

C.C. (Legal) 1812

36) भोगवटा दाखल्यापूर्वी विकास योजना रस्त्याने बाधीत क्षेत्राचा नोंदणीकृत करारनाम्यासह मिरा भाईंदर महानगरपालिकेच्या नावेचा निर्विवाद 7/12 उतारा सादर करणे बंधनकारक राहिल.

37) प्रस्तावित रेखांकनातील दर्शविलेली नागरी सुविधा क्षेत्र 530.74 चौ.मी. जागा महानगरपालिकेस हस्तांतरीत करणे व या क्षेत्राची महसूल अभिलेखी नोंद मिरा भाईंदर महानगरपालिकेचे नावे झालेबाबतचे 7/12 उतारे व मालमत्ता पत्रक सादर करणे बंधनकारक राहिल.

38) भाडेतत्वावरील गृहनिर्माण योजनेच्या अनुषंगाने महानगरपालिकेने अतिरिक्त सोईसुविधा शुल्कबाबतचे धोरण निश्चित झाल्यास उक्त शुल्काचा भरणा करणे बंधनकारक राहिल.

39) भोडतत्वावरील गृहनिर्माण योजनेबाबत शासनाकडून धोरण बदल / निर्देश असल्यास तसेच पर्यावरण विभाग, मुंबई महानगर प्रदेश विकास प्राधिकरण यांचे निर्देश असल्यास त्याप्रमाणे रेखांकन / बांधकाम नकाशे सुधारीत करणे बंधनकारक राहिल.

40) पर्यावरण विभागाकडील पत्र क्र. SEAC-2011/CR-79/TC-2, दि.11/06/2014 च्या पत्रातील अटी व शर्तींचे पालन करणे आपणांवर बंधनकारक राहिल.

41) इरादापत्र (Location Clearance) मधील अटीशर्तीचे पालन करणे आपणांवर बंधनकारक राहिल.

42) MMRDA यांचेकडील Location Clearance चे मुदतवाढ मंजूरीचे पत्र 10 दिवसात सादर करणे आपणांवर बंधनकारक राहिल

43) MMRDA यांचेकडील Location Clearance च्या मुदतवाढीमधील अटी व शर्तींचे पालन करणे आपणांवर बंधनकारक राहिल.

44) पोहोंच रस्त्याखालील जागा संपूर्ण रुंदीमध्ये पक्क्या स्वरुपामध्ये विकसीत करुन सार्वजनिक वापरासाठी निरंतरपणे खुली ठेवणे बंधनकारक राहिल.

45) शासन निर्देश क्र. TPS-1816/CR-443/16/RP Directives/UD-13, dt.13/04/2017 मधील अटीशर्तींचे पालन करणे बंधनकारक राहिल.

46) महाराष्ट्र प्रांतिक महानगरपालिका अधिनियम 1949 चे कलम 263 अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.

47) सदरच्या जागेवर बांधकामासाठी 200 पेक्षा जास्त बांधकाम कामगार असल्यास काम करणा-या बांधकाम कामगारांसाठी महाराष्ट्र इमारत व इतर बांधकाम कामगार कल्याणकारी मंडळ यांचेमार्फत राबविण्यात येणा-या योजना, त्यासाठीचे अर्ज, त्यासंबंधी इतर आवश्यक माहिती तसेच पात्र बांधकाम कामगारांची नोंदणी करिता आवश्यक प्रक्रिया नोंदणी, नुतनीकरण, बांधकाम कामगारांचे बँक खाते उघडणे इत्यादी सर्व प्रकारची संबंधित कामे करणेसाठी Facilitation Centre उभारणे बंधनकारक राहिल.

48) इमारत पूर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तींचे पालन केल्याशिवाय बांधकाम पूर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटींची पूर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व मुंबई प्रांतिक महानगरपालिका अधिनियम 1949 अन्वये विकासकावर गुन्हा नोंद करुन पुढील कार्यवाही करण्यात येईल.

49) सदर जागेमध्ये इमारतीचे बांधकाम सुरु करतांना बांधकामाच्या अनुषंगीक कामामुळे सभोवतालच्या इमारतींना / बांधकामांना / रहिवाश्यांना त्रास होणार नाही किंवा जिवीत वा वित्त हानी होणार नाही याची खबरदारी घेणेची सर्वस्वी जबाबदारी विकासक / वास्तुविशारद, स्ट्रक्चरल इंजिनिअर / साईट सुपरव्हाईजर यांची राहणार असून त्यासाठी महानगरपालिका जबाबदार राहणार नाही.

C.C. (Legal) 1812

50) सदर गृहसंकुलातील रहिवाश्यांसाठी 2 टन क्षमतेच्या जैविक खत निर्मीती प्रकल्प उभारून कार्यान्वीत करणे आपणावर बंधनकारक राहील.

51) शासनास हस्तांतरीत करावयाच्या सदनिका शासनास हस्तांतरीत करुन त्याबाबतच्या नाहरकत दाखल्यासह शासनाच्या इतर विभागाकडील आवश्यक नाहरकत दाखले / परवानग्या प्राप्त करुन घेणेची सर्वस्वी जबाबदारी विकासक व वास्तुविशारद यांची राहिल.

52) सदर जागेमध्ये माती भरणी किंवा खोदकाम करणेसाठी संबंधित महसूल प्राधिकरणाकडून परवानगी घेणे व त्याअनुषंगीक आवश्यक शुल्काचा भरणा करणे बंधनकारक राहिल.

53) मंजूर विकास नियंत्रण नियमावलीमधील तरतूदीप्रमाणे आवश्यक वृक्ष लागवड करणे बंधनकारक राहिल.

54) सदर जागेबाबत शासन निर्देशाप्रमाणे आवश्यक असणा-या परवानग्या / नाहरकत दाखले प्राप्त करुन घेणेची जबाबदारी विकासकाची राहिल.

55) मोकळ्या जागेच्या कराचा भरणा प्रत्येक वर्षाच्या आर्थिक वर्षामध्ये भोगवटा दाखला प्राप्त दिनांकापर्यंत भरणा करणे आपणावर बंधनकारक राहिल. कराचा भरणा न केल्यास आपणावर पुढील कायदेशीर कार्यवाही करण्यात येईल.

56) भोगवटा दाखल्यापुर्वी शासन अधिसुचना क्र. टिपीएस-1218/2710/प्र.क्र.117/18, नवि-12, दि.06/10/2018 प्रमाणे सदर जागेमध्ये आवश्यक क्षमतेचा सांडपाणी प्रक्रिया व पुर्नवापरासाठीचा प्रकल्प उभारुन कार्यान्वीत करणे बंधनकारक राहिल.

जा.क्र. मनपा / नर / ५५६२ / २०१८-१९ दि. २६/१२/२०१८

आयुक्त
मिरा भाईंदर महानगरपालिका
21/8/18

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

१) विभाग प्रमुख
अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग

२) कर निर्धारक व संकलक अधिकारी
कर विभाग

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

जा.क्र. मनपा/नर/ ५५४/२०१९ - २० दिनांक:-०७/०५/२०१९

Bhd. (Legal) 1903

// भाग भोगवटा दाखला //

प्रति,

1) मे. मन ग्लोबल लि. (विकासक)
101, मॅन हाऊस, एस.व्हि.रोड, पवनहंस समोर, विलेपार्ले (प.), मुंबई 57.

2) मे. अविनाश म्हात्रे ॲन्ड असो., (वास्तुविशारद)
101, वेस्ट व्हयु, अे-2, सेक्टर -II, शांती नगर, मिरारोड (पूर्व)

विषय - मौजे मिरा, सि.स.क्र. 1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै. या जागेतील सेल कम्पोनेट मधील नियोजित इमारत प्रकार अे, सी-1, सी-2 व रेन्टर कम्पोनेंट मधिल नियोजित इमारत प्रकार आर-1, आर-2 या इमारतीस भोगवटा दाखला मिळणेबाबत.

संदर्भ - 1) मे. अविनाश म्हात्रे ॲन्ड असो. (वास्तुविशारद) यांचा दि.12/03/19 व दि.20/04/2019 रोजीचा अर्ज.

2) मे. सक्षम अधिकारी नागरी संकुलन ठाणे यांचेकडील यु.एल.सी./टिए/काशी/एसआर-42 - लिक केस नं.36,37,38,39,40,41 दि.22/09/82, यु.एल.सी./टिए/ टे.नं.1/ भाईंदर/एनआर-191, दि.18/04/2006 ची मंजुरी, यु.एल.सी./टिए/मिरा/एसआर-16 दि.17/03/1988, यु.एल.सी/टिए/मिरा/एसआर- 50 दि.13/05/82, यु.एल.सी./ टिए / मिरा/ एसआर- 50 दि.03/09/10 व यु.एल.सी./कक्ष-1/टे-6/मिरा/काचि/ 147/ 35/ 2015/74 दि.19/03/15 अन्वयेचे पत्र सादर केलेले आहे. तसेच नाजकधा अधिनियम 1976 अन्वये कलम 10(3), 10(5) खालील कार्यवाही झाली नसलेबाबत दि.02/07/2018 रोजीचे शपथपत्र व बंधपत्र सादर.

3) मा. जिल्हाधिकारी, ठाणे कार्यालयाचे पत्र क्र. महसूल/क्र.1/टे-1/एनएपी/एसआर-39/2011 दि.13/05/2011 अन्वयेचे अकृषिक आदेश.

4) महानगरपालिकेचे पत्र क्र. मनपा/नर/5562/18-19 दि.26/12/2018 रोजीची सुधारीत बांधकाम परवानगी

5) महानगरपालिकेचे पत्र क्र. मनपा/नर/1260/14-15 दि.22/07/2014, पत्र क्र. मनपा/नर/ 1261/ 14-15 दि. 22/07/2017 व पत्र क्र. मनपा/नर/3592/15-16 दि.05/12/2015 अन्वये जोत्याचा दाखला.

6) MMRDA. यांचे कडील दि.29/10/11 रोजीचे लोकेशन क्लिअरंस, दि.11/12/12 रोजीची मुदतवाढ, दि.26/02/13 रोजीची मंजूरी, दि.11/06/14 रोजीची मुदतवाढ, दि.04/09/14 व दि.03/03/15 अन्वयेचे FSI Released बाबतचे पत्र व दि.21/07/17 रोजीचे सुधारीत लोकेशन क्लिअरंसच्या MMRDA/RHD/RHS-128(11)/53/2019 दि.15/04/2019 रोजीचे नाहरकत पत्र,

7) दि इस्ट इन्व्हेसमेंट कं.प्रा.लि., यांचेकडील पत्र क्र. EI/266 of. 04/01/2010 अन्वयेचा नाहरकत दाखला.

8) मे. अविनाश म्हात्रे ॲन्ड असो (वास्तुविशारद) यांनी (Building Completion Certificate) दि.12/03/2019 रोजीचा इमारत पुर्णत्वाचा दाखला.

9) मे. राजे स्ट्रक्चरल व कन्सल्टंट यांचेकडील दि.12/08/2018 व दि.20/04/2019 रोजी इमारतीचे बांधकाम तांत्रिकदृष्टया योग्य असलेबाबतचा दाखला.

10) श्री. दिलीप शर्मा यांचा दि.27/06/2018 व दि.28/01/2019 रोजीचा प्लबींगबाबतचा दाखला.

11) मिरा भाईंदर महानगरपालिकाचे सार्वजनिक बांधकाम विभागाकडील (इमारत अे, डी- 1, डी- 2 ई) करीता जा.क्र. मनपा/सांबा/12418/2018-19 दि.07/03/2019, (इमारत आर-1, आर-2) करीता जा.क्र. मनपा/सांबा/8933/2018-19 दि.14/12/2019 व (इमारत सी-1, सी-2) करीता जा.क्र. मनपा/सांबा/988/2018-19 दि.08/05/2018 अन्वये सोलार वॉटर हिटींग सिस्टीमचा नाहरकत दाखला.

12) महानगरपालिकाचे रेन वॉटर हार्वेस्टींग प्रकल्पाची उभारणी केलेबाबतचे पाणीपुरवठा विभागाकडील पत्र क्र. मनपा/पा.पू./910/2018-19 दि.06/09/2018 अन्वयेचे प्रमाणपत्र.

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, काशीगाव, मिरारोड (पु.)

जा.क्र. मनपा/नर/
Bld. (Legal) 1903

दिनांक:- 07/05/2019

13) महानगरपालिकाचे उद्यान व वृक्षप्राधिकरण यांचेकडील पत्र क्र.. मनपा/वृ.प्रा./मिरारोड/155/2018-19 दि.30/05/2018 अन्वये नाहरकत दाखला.

14) विकासकाचे दि. 08/03/2019 व दि. 19/04/2019 रोजीचे शपथपत्र.

महोदय,

विषयांकित जागेमधील **रहिवास + वाणिज्य** वापराच्या (प्रस्तावित इमारतपैकी सेल कम्पोनेट मधिल इमारत प्रकार अे (बेसमेंट + स्टिल्ट + पोडियम + 12 मजले) इमारत सी-1, सी-2 (बेसमेंच + पार्ट तळ + पोडियम + 22 मजले) क्षेत्र = 20151.73 चौ.मी. व रेन्टल कम्पोनन्ट मधील इमारत प्रकार आर-1 (पार्ट तळ + 23 मजले) व इमारत आर-2 (स्टिल्ट + 4 पार्ट मजले) क्षेत्र = 10076.32 चौ.मी. क्षेत्राचे बांधकाम मंजूर नकाशाप्रमाणे **वास्तुविशारद मे. अविनाश म्हात्रे ॲन्ड असो., (नोंदणी क्र. सीए/75/1274, दि.23/08/1975 व दि.31/12/2023 पर्यंतची मुदतवाढ)** यांच्या देखरेखीखाली पुर्ण झालेले असून सदरचे बांधकाम तांत्रिकदृष्टया योग्य असल्याबाबत संरचना अभियंता **मे. राजे स्ट्रक्चरल** व सदर इमारतीच्या प्लंबींगचे काम योग्य झालेबाबत परवानाधारक **श्री. दिलीप शर्मा** यांनी दाखले दिलेले आहेत. यास्तव सदर **वरीलप्रमाणे** च्या इमारतीसाठी खालील अटीशर्तीच्या अधिन राहुन प्रस्तावित इमारतीसाठी भाग भोगवटा दाखला देण्यात येत आहे.

अटीशर्ती -

1) संदर्भिय पत्र क्र. 4 अन्वयेच्या बांधकाम परवानगी / सुधारीत बांधकाम परवानगी मधील अटीशर्तीचे व विकासकाच्या संदर्भ क्र. 14 अन्वयेच्या शपथपत्राचे पालन करणे बंधनकारक राहिल.

2) जर

अ) मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांना आवश्यकता वाटल्यास कोणत्याही प्रकारची पुर्तता करणेस कळविल्यानंतर किंवा कोणताही प्रकारचा प्रतिबंध केल्यानंतर त्याचे पालन नाही केल्यास.

ब) आपण कोणत्याही प्रकारची माहिती लपवून किंवा चुकीची माहिती सादर करुन परवानगी / भोगवटा दाखला प्राप्त करुन घेतल्याचे मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांची खात्री झालेनंतर सदरचा दाखला रद्द करणेचे अधिकार मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांना आहेत

3) सदर इमारतीच्या बांधकामामध्ये भविष्यात कोणत्याही प्रकारचे फेरबदल करावयाचे झाल्यास त्याबाबत महानगरपालिकेची परवानगी प्राप्त करुन घेणे आवश्यक आहे.

4) सदरच्या दाखल्यामध्ये नमुद केलेल्या वापरा व्यतिरिक्त भविष्यात बदल केल्याचे निदर्शनास आल्यास सदरचा दाखला रद्द समजणेत येवून पुढील कार्यवाही करणेत येईल.

5) सदरच्या दाखल्यामुळे महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 मधील कोणत्याही तरतुदी अन्वयेच्या कार्यवाहीसाठी बाधा येणार नाही.

6) सदरच्या दाखल्यामुळे अर्जदारास त्यांच्या मालकीच्या नसलेल्या कोणत्याही जमिनीचा कोणत्याही प्रकारे वापर करता येणार नाही.

7) सदर जागेच्या मालकीबाबतच्या मा. न्यायालयात सुरु असलेल्या दाव्याबाबत मा. न्यायालयाच्या आदेशाचे पालन करणे विकासकावर बंधनकारक राहील. त्याबाबत महानगरपालिकेची कोणत्याही प्रकारची जबाबदारी राहणार नाही.

8) अर्जदारांनी सादर केलेल्या दि.12/12/2018 रोजीच्या शपथपत्राप्रमाणे मलनिस्सारण व्यवस्था, सांडपाणी व्यवस्था, पाणीपुरवठा व्यवस्थाबाबत देखभाल दुरुस्ती करणे बंधनकारक राहिल.

9) सदर इमारतीचा वापर सुरु करणेपुर्वी सदर दाखला वेळी सादर केलेल्या सर्व विभागाकडील नाहरकत दाखला / प्रमाणपत्र / परवानगी यामधील अटीशर्तीची पुर्तता करणे बंधनकारक राहिल.

10) इमारत प्रकार "ई" च्या भोगवटा दाखला पूर्वी नागरी सुविधा क्षेत्राची व विकास योजना रस्त्याने बाधित क्षेत्राचे मनपाचे नावे नोंद झालेले निर्विवाद मालमत्ता पत्रक सादर करणे बंधनकारक राहील.

11) MMRDA यांचेकडील मंजुरी / नाहरकत दाखल्यामधील अटीशर्तीचे पालन करणे बंधनकारक राहील.

12) पर्यावरण विभागाकडील दि.11/06/2014 रोजीच्या पत्रातील अटीशर्तींचे पालन करणे, मुदतवाढ सादर करणे बंधनकारक राहील.

13) रेखांकनामधील वाहनतळाची जागा व आर.जी. ची जागा कायमस्वरुपी सार्वजनिक वापरासाठी खुली ठेवणे बंधनकारक राहिल.

(बालाजी खतगांवकर)
आयुक्त
मिरा भाईंदर महानगरपालिका
7/5/19.

प्रत - 1) कर संकलक व निर्धारक

2) विभाग प्रमुख, अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

जा.क्र. मनपा/नर/ 339६१२०१९ - २०

Bhd. (Legal) 1908

दिनांक:- 23/०४/२०१९

// भाग भोगवटा दाखला //

प्रति,

1) मे. मन ग्लोबल लि. (विकासक)
101, मॅन हाऊस, एस.व्हि.रोड, पवनहंस समोर, विलेपार्ले (प.), मुंबई 57.

2) मे. अविनाश म्हात्रे ॲन्ड असो., (वास्तुविशारद)
101, वेस्ट व्ह्यु, अे-2, सेक्टर -II, शांती नगर, मिरारोड (पूर्व)

विषय - मौजे मिरा, सि.स.क्र. 1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै. या जागेतील सेल कम्पोनेट मधील सी-2 व रेन्टर कम्पोनेंट मधिल नियोजित इमारत प्रकार अे, डी-1, डी-2 या इमारतीस भाग भोगवटा दाखला मिळणेबाबत.

संदर्भ - 1) मे. अविनाश म्हात्रे ॲन्ड असो. (वास्तुविशारद) यांचा दि.27/08/2019 रोजीचा अर्ज.

2) मे. सक्षम अधिकारी नागरी संकुलन ठाणे यांचेकडील यु.एल.सी./टिए/काशी/एसआर-42 - लिक केस नं.36,37,38,39,40,41 दि.22/09/82, यु.एल.सी./टिए/ टे.नं.1/ भाईंदर/एसआर-191, दि.18/04/2006 ची मंजुरी, यु.एल.सी./टिए/मिरा/एसआर-16 दि:17/03/1988, यु.एल.सी/टिए/मिरा/एसआर- 50 दि.13/05/82, यु.एल.सी./ टिए / मिरा/ एसआर- 50 दि.03/09/10 व यु.एल.सी./कक्ष-1/टे-6/मिरा/कावि/ 147/ 35/ 2015/74 दि.19/03/15 अन्वयेचे पत्र सादर केलेले आहे. तसेच नाजकधा अधिनियम 1976 अन्वये कलम 10(3), 10(5) खालील कार्यवाही झाली नसलेबाबत दि.08/08/2019 रोजीचे शपथपत्र व बंधपत्र सादर.

3) मा. जिल्हाधिकारी, ठाणे कार्यालयाचे पत्र क्र. महसूल/क्र.1/टे-1/एनएपी/एसआर-39/2011 दि.13/05/2011 अन्वयेचे अकृषिक आदेश.

4) महानगरपालिकेचे पत्र क्र. मनपा/नर/5562/18-19 दि.26/12/2018 रोजीची सुधारीत बांधकाम परवानगी

5) महानगरपालिकेचे पत्र क्र. मनपा/नर/3592/15-16 दि.05/12/2015 अन्वये जोत्याचा दाखला.

6) MMRDA यांचे कडील दि.29/10/11 रोजीचे लोकेशन क्लिअरंस, दि.11/12/12 रोजीची मुदतवाढ, दि.26/02/13 रोजीची मंजूरी, दि.11/06/14 रोजीची मुदतवाढ, दि.04/09/14 व दि.03/03/15 अन्वयेचे FSI Released बाबतचे पत्र व दि.21/07/17 रोजीचे सुधारीत लोकेशन क्लिअरंसच्या MMRDA/RHD/RHS-128(11)/53/2019 दि.15/04/2019 व MMRDA/RHD/RHS-128(II)/122/2019, दि.23/08/2019 रोजीचे नाहरकत पत्र,

7) दि इस्टे इन्व्हेसमेंट कं.प्रा.लि., यांचेकडील पत्र क्र. EI/266 of. 04/01/2010 अन्वयेचा नाहरकत दाखला.

8) मे. अविनाश म्हात्रे ॲन्ड असो (वास्तुविशारद) यांनी (Building Completion Certificate) दि.26/08/2019 रोजीचा इमारत पुर्णत्वाचा दाखला.

9) मे. एच.एम. राजे यांचेकडील दि.26/08/2019 रोजीचे इमारतीचे बांधकाम तांत्रिकदृष्टया योग्य असलेबाबतचा दाखला.

10) श्री. दिलीप शर्मा यांचा दि.28/01/2019 रोजीचा प्लबींगबाबतचा दाखला.

11) मिरा भाईंदर महानगरपालिकाचे सार्वजनिक बांधकाम विभागाकडील (इमारत अे, डी- 1, डी-2, ई) करीता जा.क्र. मनपा/सांबा/12418/2018-19 दि.07/03/2019 अन्वये सोलार वॉटर हिटींग सिस्टीमचा नाहरकत दाखला.

12) महानगरपालिकाचे रेन वॉटर हार्वेस्टींग प्रकल्पाची उभारणी केलेबाबतचे पाणीपुरवठा विभागाकडील पत्र क्र. मनपा/पा.पू./910/2018-19 दि.06/09/2018 अन्वयेचे प्रमाणपत्र.

13) अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/250/2018-19, दि.13/06/2018 अन्वये तात्पूरता नाहरकत दाखला.

14) महानगरपालिकाचे उद्यान व वृक्षप्राधिकरण यांचेकडील पत्र क्र.. मनपा/वृ.प्रा./मिरारोड/ 155/2018-19 दि.30/05/2018 अन्वये नाहरकत दाखला.

15) विकासकाचे दि.08/03/2019, दि.19/04/2019 व दि.08/08/2019 रोजीचे शपथपत्र.

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

जा.क्र. मनपा/नर/ 339 ६१२०२८-२०

Bhd. (Legal) 1908

दिनांक:- 13/08/2020

विषयांकित जागेमधील रहिवास वापराच्या (प्रस्तावित इमारतपैकी सेल कम्पोनेट मधिल इमारत अे (13 ते 21 मजले)=2960.28 चौ.मी. इमारत डी-1(बेसमेंट + स्टील्ट + पोडियम + 22 पार्ट)=2824.81 चौ.मी. व इमारत डी-2 (बेसमेंट + स्टील्ट + पोडियम + 14)=1700.86 चौ.मी. असे एकूण 7485.95 चौ.मी. क्षेत्राचे बांधकाम मंजूर नकाशाप्रमाणे वास्तुविशारद मे. अविनाश म्हात्रे ॲन्ड असो., (नोंदणी क्र. सीए/75/1274, दि.23/08/1975 व दि.31/12/2023 पर्यंतची मुदतवाढ) यांच्या देखरेखीखाली पुर्ण झालेले असून सदरचे बांधकाम तांत्रिकदृष्टया योग्य असल्याबाबत संरचना अभियंता मे. एच.एम. राजे स्ट्रक्चरल व सदर इमारतीच्या प्लंबींगचे काम योग्य झालेबाबत परवानाधारक श्री. दिलीप शर्मा यांनी दाखले दिलेले आहेत. यास्तव सदर वरीलप्रमाणे च्या इमारतीसाठी खालील अटीशर्तीच्या अधिन राहुन प्रस्तावित इमारतीसाठी भाग भोगवटा दाखला देण्यात येत आहे.

अटीशर्ती -

1) संदर्भिय पत्र क्र. 4 अन्वयेच्या बांधकाम परवानगी / सुधारीत बांधकाम परवानगी मधील अटीशर्तीचे व विकासकाच्या संदर्भ क्र. 15 अन्वयेच्या शपथपत्राचे पालन करणे बंधनकारक राहिल.

2) जर

अ) मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांना आवश्यकता वाटल्यास कोणत्याही प्रकारची पुर्तता करणेस कळविल्यानंतर किंवा कोणताही प्रकारचा प्रतिबंध केल्यानंतर त्याचे पालन नाही केल्यास.

ब) आपण कोणत्याही प्रकारची माहिती लपवून किंवा चुकीची माहिती सादर करुन परवानगी / भोगवटा दाखला प्राप्त करुन घेतल्याचे मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांची खात्री झालेनंतर सदरचा दाखला रद्द करणेचे अधिकार मा. आयुक्त, मिरा भाईंदर महानगरपालिका यांना आहेत

3) सदर इमारतीच्या बांधकामामध्ये भविष्यात कोणत्याही प्रकारचे फेरबदल करावयाचे झाल्यास त्याबाबत महानगरपालिकेची परवानगी प्राप्त करुन घेणे आवश्यक आहे.

4) सदरच्या दाखल्यामध्ये नमुद केलेल्या वापरा व्यतिरिक्त भविष्यात बदल केल्याचे निदर्शनास आल्यास सदरचा दाखला रद्द समजणेत येवून पुढील कार्यवाही करणेत येईल.

5) सदरच्या दाखल्यामुळे महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 मधील कोणत्याही तरतुदी अन्वयेच्या कार्यवाहीसाठी बाधा येणार नाही.

6) सदरच्या दाखल्यामुळे अर्जदारास त्यांच्या मालकीच्या नसलेल्या कोणत्याही जमिनीचा कोणत्याही प्रकारे वापर करता येणार नाही.

7) सदर जागेच्या मालकीबाबतच्या मा. न्यायालयात सुरु असलेल्या दाव्याबाबत मा. न्यायालयाच्या आदेशाचे पालन करणे विकासकावर बंधनकारक राहील. त्याबाबत महानगरपालिकेची कोणत्याही प्रकारची जबाबदारी राहणार नाही.

8) अर्जदारांनी सादर केलेल्या दि.08/08/2019 रोजीच्या शपथपत्राप्रमाणे मलनिस्सारण व्यवस्था, सांडपाणी व्यवस्था, पाणीपुरवठा व्यवस्थाबाबत देखभाल दुरुस्ती करणे बंधनकारक राहिल.

9) सदर इमारतीचा वापर सुरु करणेपुर्वी सदर दाखला वेळी सादर केलेल्या सर्व विभागाकडील नाहरकत दाखला / प्रमाणपत्र / परवानगी यामधील अटीशर्तीची पुर्तता करणे बंधनकारक राहिल.

10) इमारत प्रकार "ई" च्या भोगवटा दाखला पूर्वी नागरी सुविधा क्षेत्राची व विकास योजना रस्त्याने बाधित क्षेत्राचे मनपाचे नावे नोंद झालेले निर्विवाद मालमत्ता पत्रक सादर करणे बंधनकारक राहील.

11) MMRDA यांचेकडील मंजुरी / नाहरकत दाखल्यामधील अटीशर्तीचे पालन करणे बंधनकारक राहील.

12) पर्यावरण विभागाकडील दि.11/06/2014 रोजीच्या पत्रातील अटीशर्तीचे पालन करणे, मुदतवाढ सादर करणे बंधनकारक राहील.

13) रेखांकनामधील वाहनतळाची जागा व आर.जी. ची जागा कायमस्वरुपी सार्वजनिक वापरासाठी खुली ठेवणे बंधनकारक राहिल.

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर

(बालाजी खतगांवकर)
आयुक्त
मिरा भाईंदर महानगरपालिका
13/9/19

प्रत - 1) कर संकलक व निर्धारक

2) विभाग प्रमुख, अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

जा.क्र. मनपा/नर/ 8048/2020-21 दिनांकः- 18/3/2021

Bhd. (A4l) 2021-1

// भोगवटा दाखला //

प्रति,

1) मे. मॅन ग्लोबल विकासक)
श्री. निखील मनसुखाणी
101, मन हाऊस, पवन हंस समोर, एस.व्ही.रोड,
विलेपार्ले (प.) 400056.

2) मे. अविनाश म्हात्रे ॲन्ड असो. (वास्तुविशारद)
101, वेस्ट व्ह्यु, ए - 2, सेक्टर - 2, शांतीनगर,
100 फुटी रोड, मिरा रोड (पु.).

विषय - मौजे मिरा, सि.स.क्र. 1475, 1556 ते 1561, 1565 ते 1567, 1625, 1643, 1644, 1711 ते 1713, 1716, 1717, 1782, 1870 व स.क्र. 53/1पै. या जागेतील Sale Componment मधील नियोजित इमारत क्र. डी-2(15 ते 22 मजले) व क्र. ई (बेसमेंट + स्टील्ट + पोडियम + 22 मजले) या इमारतीस भोगवटा दाखला व पोडियम लेवल 1 च्या मर्यादेत As Built भोगवटा दाखला मिळणेबाबत.

संदर्भ- 1) वास्तुविशारद मे. अविनाश म्हात्रे ॲन्ड असो.यांचे दि. दि.23/02/2021 रोजीचा अर्ज.

2) युएलसीकडील यु.एल.सी./टिए/काशी/एसआर-42 -लिक केस नं.36,37,38,39, 40,41 दि.22/09/82, यु.एल.सी./टिए/टे.नं.1/भाईंदर/एसआर-191,दि.18/04/2006 ची मंजुरी, यु.एल.सी./टिए/मिरा/एसआर-16 दि.17/03/1988, यु.एल.सी/टिए/ मिरा/एसआर- 50 दि.13/05/82, यु.एल.सी./टिए/मिरा/एसआर- 50 दि.03/09/10 व यु.एल.सी./कक्ष-1/टे-6/मिरा/कावि/147/35/2015/74 दि.19/03/15 अन्वयेचे पत्र सादर केलेले आहे. तसेच नाजकधा अधिनियम 1976 अन्वये कलम 10(3), 10(5) खालील कार्यवाही झाली नसलेबाबत दि.11/01/2021 रोजीचे शपथपत्र व बंधपत्र.

3) मा. जिल्हाधिकारी, ठाणे यांचेकडील क्र. महसूल/क्र.1/टे-1/एनएपी/एसआर-39/2011 दि.13/05/2011 रोजीचे आदेश.

4) पर्यावरण विभागाकडील पत्र क्र. SEAC/2011CR-79/TC-2 दि.11/06/2014 रोजीचे पत्र.

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

जा.क्र. मनपा/नर/ 8048/2020-21 दिनांक:- 19/3/21

Bhd. (A4l) 2021-1

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.

5) महाराष्ट्र पोल्यूशन कंट्रोल बोर्ड यांचेकडील Consent Order No. Format 1.0/BO/JD(WPC)/UAN-0000087585/CE/CC-2007001102दि.16/07/2020

6) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांचेकडील क्र. NHAI/PIU-Surat (Expressway)/Camp-GHB/2014/871, दि. 22/08/2014 रोजीची परवानगी.

7) महानगरपालिकाचे पत्र क्र. मनपा/नर/5562/2018-19 दि.26/12/2018 रोजीचे सुधारीत बांधकाम परवानगी.

8) महानगरपालिकेचे जा.क्र. पत्र क्र.मनपा/नर/3592/2015-16 दि.05/12/2015 अन्वये जोत्याचा दाखला.

9) वास्तुविशारद मे. अविनाश म्हात्रे ॲन्ड असो. यांचेकडील दि.19/01/2021 अन्वये सदर जागेतील इमारतीचे बांधकाम मंजूर नकाशानुसार पूर्ण झालेबाबत (Building Completion Certificate) दाखला.

10) श्री.एच. एम. राजे यांनी दि.20/01/2021 रोजीचे इमारतीचे बांधकाम तांत्रिकदृष्टया योग्य असलेबाबतचा दाखला.

11) श्री. दिलीप शर्मा यांनी दि.20/01/2021 रोजीचा प्लबींग बाबतचा दाखला.

12) अग्निशमन विभागाकडील जा.क्र.मनपा/अग्नि/250/18-19 दि.13/06/2018 रोजीचा नाहरकत दाखला व जा.क्र. मनपा/अग्नि/1078/2019-20 दि.27/12/2019 व जा.क्र.मनपा/अग्नि/1197/20-21 दि.22/02/2021 व जा.क्र.मनपा/अग्नि/1081/ 2019-20 दि.27/12/2019 व जा.क्र.मनपा/अग्नि/1196/ 20-21 दि.22/02/2021 अन्वयेची मुदतवाढ.

13) उद्यान व वृक्ष प्राधिकरण विभागाकडील जा.क्र. मनपा/वृ.प्रा./मिरारोड/155/ 2018-19 दि.30/05/2018 रोजीचे नाहरकत दाखला.

14) सार्वजनिक बांधकाम विभागाकडील जा.क्र. मनपा/सांबा/12418/2018-19 दि.07/03/2019, रोजीचे सोलार वॉटर हिटींग सिस्टीम कार्यान्वीत असलेबाबतचे पत्र व जा.क्र.मनपा/साबां/7211/20-21 दि.10/11/2020 अन्वयेची मुदतवाढ दाखला.

15) पाणी पुरवठा विभागाकडील जा.क्र. मनपा/पा.पू./910/2018-19 दि.06/09/2018 रोजीचे रेन वॉटर हार्वेस्टींग यंत्रणेची उभारणी केलेबाबतचे प्रमाणपत्र सादर केलेले आहे. व जा.क्र. मनपा/पापू/1184/2019-20 दि.13/11/2019 व जा.क्र.मनपा/पा.पु/. 1164/2020-21 दि.01/12/2020 अन्वये नुतनीकरण प्रमाणपत्र.

16) विकासकाचे दि.11/01/2021 रोजीचे शपथपत्र.

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन, आर.बी.के. स्कूलच्या बाजूला, कनाकिया, मिरारोड (पु.)

जा.क्र. मनपा/नर/ 8048/2020-29 दिनांक:- 9/8/3/2029

Bhd. (A4l) 2021-1

7) अर्जदारांनी सादर केलेल्या दि.11/01/2021 रोजीच्या शपथपत्राप्रमाणे मलनिस्सारण व्यवस्था, सांडपाणी व्यवस्था, /पाणीपुरवठा व्यवस्थाबाबत देखभाल दुरुस्ती करणे बंधनकारक राहिल.

8) सदर इमारतीचा वापर सुरु करणेपुर्वी सदर दाखला वेळी सादर केलेल्या सर्व विभागाकडील नाहरकत दाखला / प्रमाणपत्र / परवानगी यामधील अटीशर्तीची पुर्तता करणे बंधनकारक राहिल.

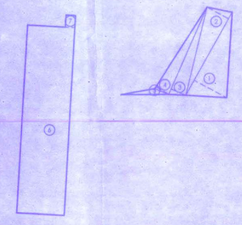
9) संदर्भिय पत्र क्र. 16 मधील हमीपत्रांचे पालन करणे आपणांवर बंधनकारक राहिल.

10) रेखांकनामधील वाहनतळाची जागा जागा कायमस्वरुपी सार्वजनिक वापरासाठी खुली ठेवणे बंधनकारक राहिल.

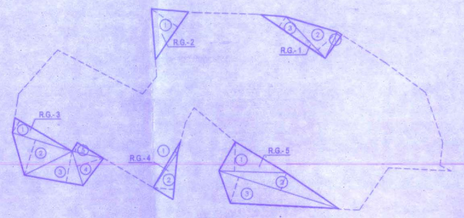
(दिलीप ढोले)
आयुक्त
मिरा भाईंदर महानगरपालिका

प्रत - 1) कर संकलक व निर्धारक
2) विभाग प्रमुख, अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग

मिरा भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर.



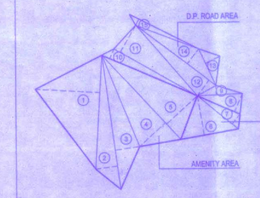
R.G AREA DIAGRAM
(SALE PLOT) SCALE - 1:500



R.G AREA DIAGRAM
(RENTAL PLOT) SCALE - 1:500

R.G AREA CALCULATION
SALE PLOT

1	1/2	x 20.62	x 7.94	x 1 NO	=	81.86	SQ.MT.
2	1/2	x 20.62	x 5.29	x 1 NO	=	54.54	SQ.MT.
3	1/2	x 20.75	x 3.45	x 1 NO	=	35.79	SQ.MT.
4	1/2	x 21.02	x 3.24	x 1 NO	=	34.05	SQ.MT.
5	1/2	x 10.35	x 1.30	x 1 NO	=	6.73	SQ.MT.
			TOTAL ADDITION		=	212.97	SQ.MT.
6		10.30	x 41.03	x 1 NO	=	422.61	SQ.MT.
7		2.05	x 2.64	x 1 NO	=	5.41	SQ.MT.
			TOTAL ADDITION		=	428.02	SQ.MT.
TOTAL R.G. AREA			[NO.1 + NO.07]		=	640.99	SQ.MT.
NET PLOT AREA			[Sale Component]		=	7961.10	SQ.MT.
PERMISSIBLE R.G. AREA			[7%]		=	630.66	SQ.MT.
PROPOSED R.G. AREA					=	640.99	SQ.MT.



CTS. NO. 1824 AREA DIAGRAM
SCALE 1:500

LAND TO BE RETAINED AREA

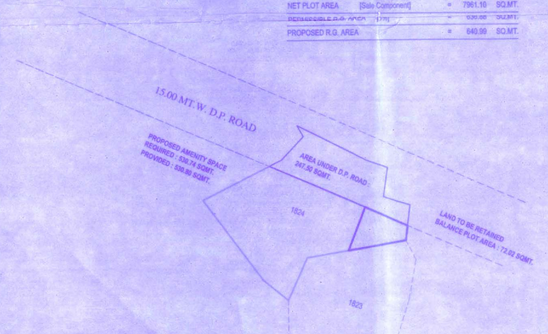
6	1/2	x 12.84	x 8.74	x 1 NO	=	56.11	SQ.MT.
7	1/2	x 11.61	x 2.74	x 1 NO	=	15.91	SQ.MT.
TOTAL ADDITION					=	72.02	SQ.MT.

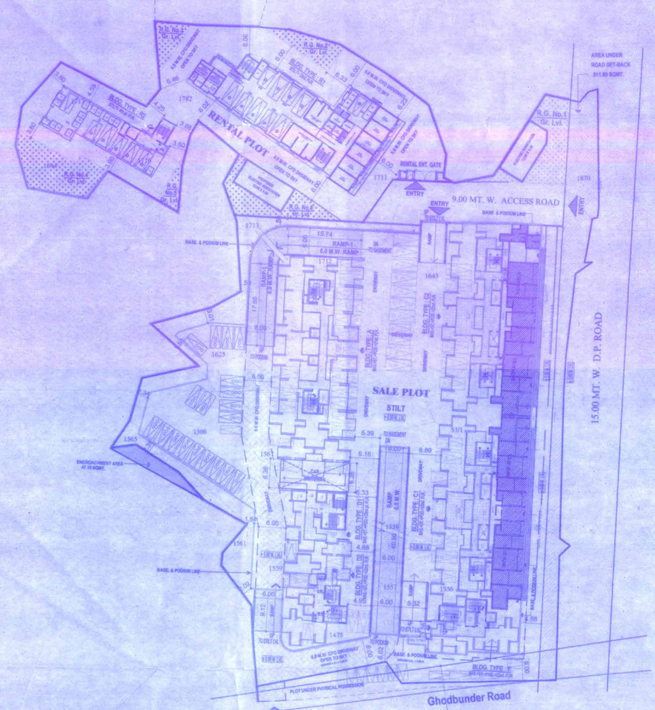
CTS. NO. 1824 AREA CALCULATION
AMENITY AREA

1	1/2	x 24.86	x 13.90	x 1 NO	=	172.78	SQ.MT.
2	1/2	x 29.50	x 4.75	x 1 NO	=	70.06	SQ.MT.
3	1/2	x 29.50	x 5.32	x 1 NO	=	78.47	SQ.MT.
4	1/2	x 25.09	x 7.61	x 1 NO	=	95.46	SQ.MT.
5	1/2	x 25.09	x 9.09	x 1 NO	=	114.03	SQ.MT.
TOTAL ADDITION					=	530.80	SQ.MT.

15.00 MT. WIDE D.P. ROAD AREA

8	1/2	x 10.25	x 4.30	x 1 NO	=	22.04	SQ.MT.
9	1/2	x 9.94	x 2.06	x 1 NO	=	10.24	SQ.MT.
10	1/2	x 22.48	x 2.29	x 1 NO	=	25.74	SQ.MT.
11	1/2	x 20.73	x 6.78	x 1 NO	=	70.27	SQ.MT.
12	1/2	x 21.80	x 4.26	x 1 NO	=	46.43	SQ.MT.
13	1/2	x 8.85	x 3.57	x 1 NO	=	15.80	SQ.MT.
14	1/2	x 21.80	x 4.07	x 1 NO	=	44.36	SQ.MT.
15	1/2	x 16.71	x 1.51	x 1 NO	=	12.62	SQ.MT.
TOTAL ADDITION					=	247.50	SQ.MT.





LAYOUT PLAN
(STILT FLOOR) +0.90 MLL/Lvl. SCALE - 1:500

STILT FLOOR:

a)	3 LEVEL STACK PARKING	= 19 SLOTS X 3 NOS.	=	57 NOS.
b)	2 LEVEL STACK PARKING	= 45 SLOTS X 2 NOS.	=	90 NOS.
a)	SURFACE PARKING(SINGLE CAR)	= 28 SLOTS X 1 NO.	=	28 NOS.
		TOTAL	=	175 NOS.

PLOT AREA CALCULATION

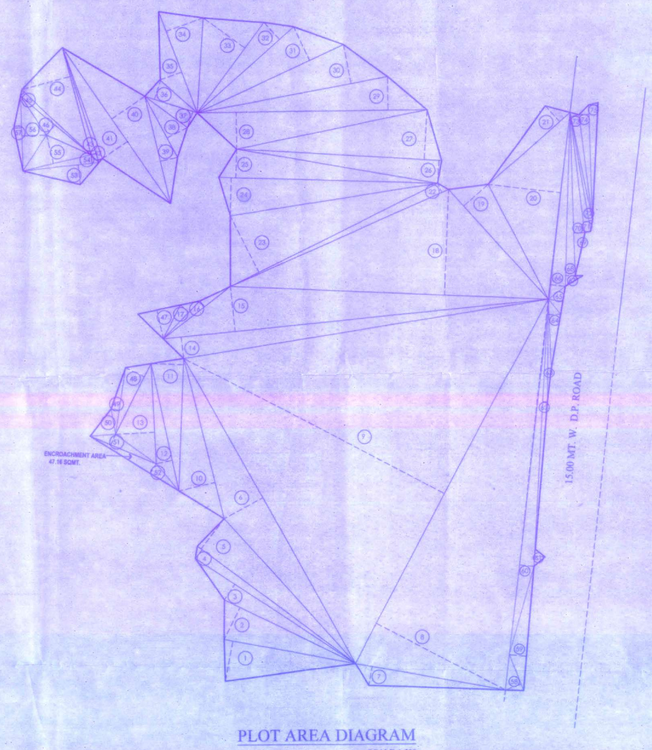
1	1/2	X 28.95	X 9.01	X 1 NO	=	130.42	SQ.MT.
2	1/2	X 31.62	X 7.77	X 1 NO	=	122.84	SQ.MT.
3	1/2	X 41.52	X 4.10	X 1 NO	=	85.12	SQ.MT.
4	1/2	X 42.73	X 2.39	X 1 NO	=	51.06	SQ.MT.
5	1/2	X 42.73	X 8.25	X 1 NO	=	176.26	SQ.MT.
6	1/2	X 76.28	X 9.52	X 1 NO	=	363.09	SQ.MT.
7	1/2	X 33.01	X 4.26	X 1 NO	=	70.31	SQ.MT.
8	1/2	X 90.02	X 31.47	X 1 NO	=	1416.48	SQ.MT.
9	1/2	X 90.02	X 63.71	X 1 NO	=	2867.59	SQ.MT.
10	1/2	X 38.10	X 7.92	X 1 NO	=	142.96	SQ.MT.
11	1/2	X 29.02	X 6.92	X 1 NO	=	100.41	SQ.MT.
12	1/2	X 28.52	X 3.47	X 1 NO	=	49.48	SQ.MT.
13	1/2	X 21.98	X 8.43	X 1 NO	=	92.65	SQ.MT.
14	1/2	X 83.51	X 4.72	X 1 NO	=	197.08	SQ.MT.
15	1/2	X 83.51	X 9.90	X 1 NO	=	413.37	SQ.MT.
16	1/2	X 18.33	X 1.64	X 1 NO	=	15.03	SQ.MT.
17	1/2	X 11.32	X 2.37	X 1 NO	=	13.41	SQ.MT.
18	1/2	X 68.80	X 23.10	X 1 NO	=	794.64	SQ.MT.
19	1/2	X 32.04	X 7.01	X 1 NO	=	112.30	SQ.MT.
20	1/2	X 41.03	X 15.55	X 1 NO	=	319.01	SQ.MT.
21	1/2	X 23.50	X 4.63	X 1 NO	=	54.40	SQ.MT.
22	1/2	X 51.97	X 2.17	X 1 NO	=	56.39	SQ.MT.
23	1/2	X 50.42	X 13.80	X 1 NO	=	347.90	SQ.MT.
24	1/2	X 47.56	X 8.35	X 1 NO	=	198.65	SQ.MT.
25	1/2	X 47.58	X 6.25	X 1 NO	=	148.69	SQ.MT.
26	1/2	X 44.63	X 5.00	X 1 NO	=	111.58	SQ.MT.
27	1/2	X 44.63	X 10.90	X 1 NO	=	243.23	SQ.MT.
28	1/2	X 49.91	X 8.04	X 1 NO	=	200.64	SQ.MT.
29	1/2	X 49.91	X 7.33	X 1 NO	=	182.92	SQ.MT.
30	1/2	X 42.08	X 8.68	X 1 NO	=	182.63	SQ.MT.
31	1/2	X 34.98	X 8.12	X 1 NO	=	142.02	SQ.MT.
32	1/2	X 28.00	X 5.01	X 1 NO	=	70.14	SQ.MT.
33	1/2	X 24.36	X 11.17	X 1 NO	=	136.05	SQ.MT.
34	1/2	X 23.54	X 8.39	X 1 NO	=	98.75	SQ.MT.
35	1/2	X 23.54	X 4.87	X 1 NO	=	57.32	SQ.MT.
36	1/2	X 11.69	X 4.50	X 1 NO	=	26.30	SQ.MT.
37	1/2	X 11.69	X 3.68	X 1 NO	=	21.51	SQ.MT.
38	1/2	X 15.05	X 4.87	X 1 NO	=	36.65	SQ.MT.
39	1/2	X 24.01	X 3.74	X 1 NO	=	44.80	SQ.MT.
40	1/2	X 41.23	X 8.67	X 1 NO	=	178.73	SQ.MT.
41	1/2	X 41.23	X 6.53	X 1 NO	=	134.62	SQ.MT.
42	1/2	X 26.28	X 0.99	X 1 NO	=	13.01	SQ.MT.
43	1/2	X 26.28	X 1.11	X 1 NO	=	14.59	SQ.MT.
44	1/2	X 24.18	X 10.99	X 1 NO	=	132.87	SQ.MT.
45	1/2	X 20.79	X 1.20	X 1 NO	=	12.47	SQ.MT.
46	1/2	X 20.10	X 2.83	X 1 NO	=	28.44	SQ.MT.
47	1/2	X 9.33	X 6.48	X 1 NO	=	30.23	SQ.MT.
48	1/2	X 17.30	X 4.52	X 1 NO	=	39.10	SQ.MT.
49	1/2	X 14.81	X 1.74	X 1 NO	=	12.88	SQ.MT.
50	1/2	X 7.46	X 4.07	X 1 NO	=	15.18	SQ.MT.
53	1/2	X 16.65	X 4.34	X 1 NO	=	36.13	SQ.MT.
54	1/2	X 16.65	X 1.87	X 1 NO	=	15.57	SQ.MT.
55	1/2	X 15.31	X 6.40	X 1 NO	=	48.99	SQ.MT.
56	1/2	X 16.35	X 5.53	X 1 NO	=	45.21	SQ.MT.
57	1/2	X 16.35	X 1.71	X 1 NO	=	13.98	SQ.MT.
TOTAL ADDITION					=	10666.16	SQ.MT.

ENCROACHMENT AREA CALCULATION

51	1/2	x 15.42	x 2.51	x 1 NO	=	19.38	SQ.MT.
52	1/2	x 22.46	x 2.47	x 1 NO	=	27.78	SQ.MT.
TOTAL ENCROACHMENT AREA					=	47.16	SQ.MT.

D.P. ROAD AREA CALCULATION

58	1/2	x 8.49	x 3.54	x 1 NO	=	15.03	SQ.MT.
59	1/2	x 27.24	x 3.62	x 1 NO	=	49.38	SQ.MT.
60	1/2	x 78.26	x 3.12	x 1 NO	=	122.09	SQ.MT.
61	1/2	x 3.77	x 2.22	x 1 NO	=	4.18	SQ.MT.
62	1/2	x 58.60	x 1.01	x 1 NO	=	29.59	SQ.MT.
63	1/2	x 22.60	x 0.78	x 1 NO	=	8.81	SQ.MT.
64	1/2	x 15.14	x 2.54	x 1 NO	=	19.23	SQ.MT.
65	1/2	x 6.14	x 3.17	x 1 NO	=	9.73	SQ.MT.
66	1/2	x 41.03	x 3.33	x 1 NO	=	68.31	SQ.MT.
67	1/2	x 4.43	x 0.86	x 1 NO	=	1.90	SQ.MT.
68	1/2	x 37.98	x 2.04	x 1 NO	=	38.74	SQ.MT.
69	1/2	x 9.64	x 0.13	x 1 NO	=	0.63	SQ.MT.
70	1/2	x 35.66	x 2.34	x 1 NO	=	41.72	SQ.MT.
71	1/2	x 26.41	x 1.37	x 1 NO	=	18.09	SQ.MT.
72	1/2	x 26.32	x 0.77	x 1 NO	=	10.13	SQ.MT.
73	1/2	x 24.04	x 1.78	x 1 NO	=	21.40	SQ.MT.
74	1/2	x 25.17	x 2.15	x 1 NO	=	27.06	SQ.MT.
75	1/2	x 25.69	x 2.02	x 1 NO	=	25.95	SQ.MT.
TOTAL ADDITION					=	511.89	SQ.MT.
TOTAL PLOT AREA (NO. 1 TO 75) = 11225.22 SQ.MT.							



PLOT AREA DIAGRAM
SCALE-1:500

TOTAL CAR PARKING	
BASEMENT	= 195 NOS.
STILT LEVEL	= 175 NOS.
PODIUM LEVEL	= 138 NOS.
TOTAL PARKING	= 504 NOS.

R.G AREA CALCULATION
RENTAL PLOT

R.G AREA CALCULATION(R.G NO:1)

1	1/2	X 1.10	X 6.27	X 1 NO	=	3.44	SQ.MT.
2	1/2	X 12.34	X 5.85	X 1 NO	=	36.09	SQ.MT.
3	1/2	X 16.72	X 2.64	X 1 NO	=	22.06	SQ.MT.
			TOTAL ADDITION		=	61.59	SQ.MT.

R.G AREA CALCULATION(R.G NO:2)

1	1/2	X 12.65	X 7.07	X 1 NO	=	44.70	SQ.MT.
			TOTAL ADDITION		=	44.70	SQ.MT.

R.G AREA CALCULATION(R.G NO:3)

1	1/2	X 14.38	X 3.10	X 1 NO	=	22.29	SQ.MT.
2	1/2	X 13.50	X 8.06	X 1 NO	=	54.40	SQ.MT.
3	1/2	X 12.89	X 6.94	X 1 NO	=	44.73	SQ.MT.
4	1/2	X 7.85	X 5.94	X 1 NO	=	23.31	SQ.MT.
5	1/2	X 7.00	X 2.06	X 1 NO	=	7.21	SQ.MT.
			TOTAL ADDITION		=	151.94	SQ.MT.

R.G AREA CALCULATION(R.G NO:4)

1	1/2	X 11.69	X 0.73	X 1 NO	=	4.27	SQ.MT.
2	1/2	X 10.15	X 4.60	X 1 NO	=	23.35	SQ.MT.
			TOTAL ADDITION		=	27.62	SQ.MT.

R.G AREA CALCULATION(R.G NO:5)

1	1/2	X 14.54	X 6.44	X 1 NO	=	46.85	SQ.MT.
2	1/2	X 27.01	X 3.99	X 1 NO	=	53.90	SQ.MT.
3	1/2	X 27.01	X 5.93	X 1 NO	=	80.10	SQ.MT.
			TOTAL ADDITION		=	180.85	SQ.MT.

TOTAL R.G. AREA	[R.G. NO.1+ NO.5]	=	466.70	SQ.MT.
NET PLOT AREA	[Rental Component]	=	2653.75	SQ.MT.
PERMISSIBLE R.G. AREA	[8%]	=	212.30	SQ.MT.
PROPOSED R.G. AREA		=	466.70	SQ.MT.

PROPOSED SITE

LOCATION PLAN
SCALE - 1:4000

N

संदर्भ क्र. मनपा/नरि/8048/2020-21
दिनांक 31/3/2023 अन्वये भोगवटा
दाखला (As Built Plan) प्रदान करण्यात येतो.

उप. महापालिका आयुक्त
मिरा - भाईंदर महानगरपालिका

आयुक्त
मिरा भाईंदर महानगरपालिका
मुख्य कार्यालय, भाईंदर.

AREA STATEMENT

Nos.	DESCRIPTION		SQ.MT.	
[1]	TOTAL PLOT AREA	[As Per C.T.S]	11173.90	
[2]	TOTAL PLOT AREA	[As Per Physical]	11225.22	
[3]	MIN. PLOT AREA CONSIDERED	[As Per C.T.S]	11173.90	
[4]	DEDUCTION			
a)	ENCROACHMENT AREA		47.16	
b)	D.P. ROAD AREA		511.89	
c)	NON BUILDABLE AREA		-----	
	TOTAL DEDUCTION AREA		559.05	
[5]	NET PLOT AREA		10614.85	
[6]	DEDUCTION : AMENITY PLOT (5%) REMOTE AMENITY PROVIDED AS REQUIRED BY MBMC.		530.74	
[7]	BALANCE PLOT AREA		10084.11	
[8]	DEDUCTION : R.G. 15%		-----	
[9]	NET AREA OF PLOT		10084.11	
			SALE	RENTAL
			(75%)	(25%)
[10]	PROPOSED PLOT AREA AS PER (5)		7961.14	2653.71
[11]	PLOT AREA CONSIDERED		10084.11 (AS PER M.M.R.D.A. NOC.)	
[12]	PERMISSIBLE F.S.I		3.00	1.00
[13]	PERMISSIBLE BUILT UP AREA		30252.33	10084.11
[14]	EXISTING BUILT UP AREA			
a]	Bldg. Type - R1 [Gr.pt. + 23rd. Flr.]		---	9574.27
[15]	REVISED BUILT UP AREA			
a]	Bldg. Type - A [Bas.+ Stilt + Pod. + 21st. Flr.]		6907.32	---
b]	Bldg. Type - C1 [Bas.+ Gr.pt. + Pod. + 22nd. Flr.]		8111.21	---
c]	Bldg. Type - C2 [Bas.+ Gr.pt. + Pod. + 22nd. Flr.]		8088.08	---
d]	Bldg. Type - D1 [Bas.+ Stilt + Pod. + 22nd. pt.Flr.]		2824.81	---
e]	Bldg. Type - D2 [Bas.+ Stilt + Pod. + 22nd. Flr.]		2672.78	---
f]	Bldg. Type - E [Bas.+ Stilt + Pod. + 22nd. Flr.]		1641.53	---
g]	Bldg. Type - R2 [Stilt + 4th.pt. Flr.]		---	502.05
[16]	TOTAL PROPOSED BUILT UP AREA		30245.73	10076.32
[17]	BALANCE BUILT UP AREA		6.60	7.79

C.T.S. NO.	AREA (In Sq.mt.)	STATUS OF N.A.ORDER
1473	597.60	N.A.ORDER GRANTED
1556	858.50	N.A.ORDER GRANTED
1557	1.20	N.A.ORDER GRANTED
1558	274.70	N.A.ORDER GRANTED
1559	576.00	N.A.ORDER GRANTED
1560	342.50	N.A.ORDER GRANTED
1561	384.00	N.A.ORDER GRANTED
1565	119.90	N.A.ORDER GRANTED
1566	585.20	N.A.ORDER GRANTED
1567	370.70	N.A.ORDER GRANTED
1625	625.10	N.A.ORDER GRANTED
1643	1477.70	N.A.ORDER GRANTED
1644	245.40	N.A.ORDER GRANTED
1711	409.40	N.A.ORDER GRANTED
1712	55.60	N.A.ORDER GRANTED
1713	701.90	N.A.ORDER GRANTED
1716	167.50	N.A.ORDER GRANTED
1717	637.90	N.A.ORDER GRANTED
1782	1548.40	N.A.ORDER GRANTED
1870	126.50	N.A.ORDER GRANTED
53/1(Pt)	1640.00 (As Per 7/12)	N.A.ORDER GRANTED
TOTAL	11173.90	N.A.ORDER GRANTED

REMARKS

DESCRITION OF PROPOSAL & PROPERTY

As Built Building Plan On Plot Bearing C.t.s.no. 1475,1556 To 1561,1565 To 1568 ,1625 To 1627,1643,1644, 1711 To 1720,1782,1783,1784, 1823 To1826,1870 & S.NO.53/1pt. of Village - Mira, Dist.- Thane.

NAME OF OWNER
M/S. MAN GLOBAL LTD.
Man House,101, S.V. Road,Ville Parle (West) Mumbai

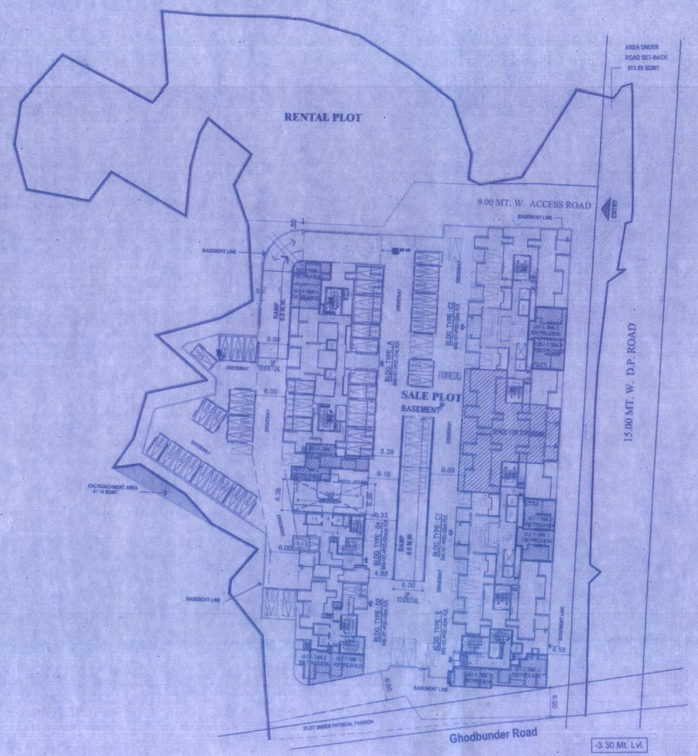
JOB NO.	SIGNATURE OF OWNER PLAN HAS BEEN PREPARED AS PER DOCUMENTS PROVIDED BY OWNER	
DRAWING	SCALE AS SHOWN	AVINASH MHATRE & ASSO. ARCHITECT & ENGINEER 101," West View" Bldg., A-2/Sector-2,Shanti Nagar, 100-0" D. P. Road,Mira Road (E), Dist. Thane-401 107. Tel.: 2811 1447
NORTH LINE	DRAWN BY NITISH	
	CHECKED BY ASHWINI	

पत्र क्र. मनपा/नरि/४०५४/2020-21
दिनांक 28/9/2021 अन्वये भोगवटा
दाखला (As Built Plan) प्रदान करण्यात येतो

सहाय्यक संचालक नगररचना
मिरा – भाईंदर महानगरपालिका

आयुक्त
मिरा भाईंदर महानगरपालिका

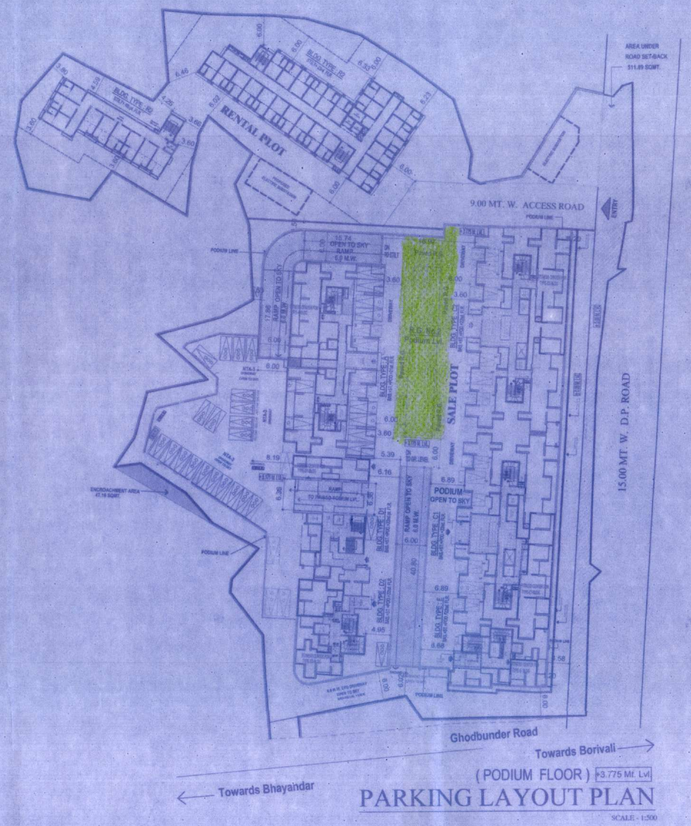
मिरा भाईंदर महानगरपालिका मुख्य कार्यालय, भाईंदर.



(BASEMENT FLOOR)

PARKING LAYOUT PLAN

SCALE - 1:500



(PODIUM FLOOR)

PARKING LAYOUT PLAN

SCALE - 1:500

BASEMENT FLOOR:

a)	3 LEVEL PIT PARKING	= 46 SLOTS X 3 NOS.	=	138 NOS.
b)	2 LEVEL STACK PARKING	= 12 SLOTS X 2 NOS.	=	24 NOS.
a)	SURFACE PARKING(SINGLE CAR)	= 29 SLOTS X 1 NO.	=	29 NOS.
		TOTAL	=	191 NOS.

PODIUM FLOOR:

a)	3 LEVEL STACK PARKING	= 22 SLOTS X 3 NOS.	=	66 NOS.
b)	2 LEVEL STACK PARKING	= 20 SLOTS X 2 NOS.	=	40 NOS.
a)	SURFACE PARKING(SINGLE CAR)	= 32 SLOTS X 1 NO.	=	32 NOS.
		TOTAL	=	138 NOS.

REMARKS

DESCRITION OF PROPOSAL & PROPERTY

As Built Building Plan On Plot Bearing C.t.s.no. 1475,1556 To 1561,1565 To 1568 ,1625 To 1627,1643,1644, 1711 To 1720,1782,1783,1784, 1823 To1826,1870 & S.NO.53/1pt. of Village - Mira, Dist.- Thane.

NAME OF OWNER
M/S. MAN GLOBAL LTD.
Man House,101, S.V.Road,Ville Parle (West) Mumbai

JOB NO.	SIGNATURE OF OWNER PLAN HAS BEEN PREPARED AS PER DOCUMENTS PROVIDED BY OWNER	
DRAWING	SCALE AS SHOWN	AVINASH MHATRE & ASSO. ARCHITECT & ENGINEER
NORTH LINE	DRAWN BY NITISH	101," West View" Bldg., A-2/Sector-2,Shanti Nagar, 100'-0" D. P. Road,Mira Road (E), Dist. Thane-401 107. Tel.: 2811 1447
	CHECKED BY ASHWINI	

MAN REALTY
INTELLIGENT LIVING

O/C

Date: - 23rd February, 2023

To

The Addl. Director,
Town Planning Department
Mira Bhayandar Municipal Corporation
Swami Vivekanand Bhavan, Nr. RBK School,
Kanakia, Mira Road (East), District Thane

Subject : Reply to your letter dated 20/02/2023 bearing outward No. MC/359/2022-23

Reference : Letter dated 07/02/2023 issued by MMRDA bearing No. MMRDA/RHS-128/09/2023

Respected Sir,

We, Man Global Limited, a company duly incorporated and registered under the Companies Act, 1956 and having its registered office at 101, Man House, Opposite Pawan Hans, S. V. Road, Vile Parle (West), Mumbai – 400 056 do hereby states that we are in receipt of your letter dated 20/02/2023 and we wish to submit our reply thereto which is as under: -

We state that vide letter under reply, you have called upon us to comply with several discrepancies more particularly set out therein in respect of handing over of the STP Plant in the Building No. R-1 & R-2 of the Rental Housing Scheme, Man Opus, Mira Road (E) Taluka & District Thane to the MMRDA. However, we would like to inform you that the discrepancies as narrated therein the said letter under reply are false, frivolous and not persisting in the said STP Plant. We would like to inform you that the said STP Plant as referred in the letter under reply has been completed in all aspects and the same is operational and in working condition. Further, we also invite your attention to the above referred Letter dated 07/02/2023 issued by MMRDA to the Executive Engineer of the PWD Dept. of Mira-Bhayandar Municipal Corporation (MBMC) wherein it has been clearly admitted by the MMRDA itself that the inspection of the above referred STP Plant has been duly carried out and it has been observed/ found that the said STP Plant is in working condition and the same is running by the Developer (Man Global Limited). We state that vide said letter, MMRDA has directed the MBMC to take the physical possession of the said STP Plant on immediate basis and further have imposed the responsibility to the extent of operation, repairs and care with respect to the said STP plant on MBMC only. Therefore, as MMRDA has duly inspected the said STP Plant and has clearly satisfied about the working condition thereto, the contents of the letter under reply itself are void and frivolous. It seems that the MBMC only with a mala-fide intention has pointed out the frivolous discrepancies in the said STP Plant. The contents mentioned in the letter under reply are bogus, vexatious and have been made only with a mala-fide intention not to take any responsibility of the said STP Plant.

MAN GLOBAL LIMITED
A MAN Group Company
CIN : U65990MH1986PLC039845
101, MAN House, Opp. Pawan Hans, S. V. Road, Vile Parle (W), Mumbai - 400056
Ph. No. 022 – 6647 7664, Fax No. 022 – 6647 7677, Website - www.manrealty.in

MAN REALTY
INTELLIGENT LIVING

Under the circumstances and for the reasons stated above, we hereby specifically deny each of alleged frivolous and bogus discrepancy as described in the letter under reply and further call upon you to take the possession of the said STP plant as referred herein above on immediate effect, failing which in the event of any incident pertaining to and/or touching to the subject matter of the said STP Plant, we shall not be held responsible for maintaining, repairing and operating the same of which please take a serious note.

Thanking you,

Yours truly,
For Man Global Limited

(Authorized Signatory)

CC. to: -

The Chief- Rental Housing Scheme,
(MMRDA), Bandra (West),
Mumbai – 400 051

23-3-23
Rental Housing Division
M.M.R.D.A.

MAN GLOBAL LIMITED
A MAN Group Company
CIN : U65990MH1986PLC039845
101, MAN House, Opp. Pawan Hans, S. V. Road, Vile Parle (W), Mumbai - 400056
Ph. No. 022 – 6647 7664, Fax No. 022 – 6647 7677, Website - www.manrealty.in

MAN REALTY
INTELLIGENT LIVING

O/C

Date: 23rd February, 2023

To

The Land & Estate Manager
Mumbai Metropolitan Regional Development Authority
(MMRDA), Bandra (West),
Mumbai – 400 051

Subject : Building No. R-1 & R-2 in the project known as Man Opus, Mira Road (E), District Thane constructed under Rental Housing Scheme and within Mira Bhayandar Municipal Corporation ('MBMC')

Respected Sir,

We, Man Global Limited, a company duly incorporated and registered under the Companies Act, 1956 and having its registered office at 101, Man House, Opposite Pawan Hans, S. V. Road, Vile Parle (West), Mumbai – 400 056 do hereby states as under: -

We state that we have constructed a residential cum commercial project most popularly known as the "Man Opus" situated near Laxmi Auto, Off Western Express Highway, Mira Road (East), Taluka & District Thane ('said Project'). We further state that the said project has been completed under the Rental Housing Scheme of MMRDA and in view thereof, Building Nos. R-1 & R-2 in the said project were handed over to the MMRDA on 31/12/2019 along with RG area, STP, Amenity area, Parkings, Garden and all other amenities as per the stipulation under the Rental Housing Scheme.

We sincerely request you to clarify and acknowledge us about the receipt of the handing over of the said buildings (R1- & R-2) along with all the amenities to MMRDA on immediate effect hereof. We also sincerely request you to mark a copy of the said letter of clarification/ acknowledgement to "The Chief- Rental Housing Scheme, (MMRDA), Bandra (West), Mumbai – 400 051" in the interest of justice.

Thanking you,

Yours truly,
For Man Global Limited

(Authorized Signatory)

MAN GLOBAL LIMITED
A MAN Group Company
CIN : U65990MH1986PLC039845
101, MAN House, Opp. Pawan Hans, S. V. Road, Vile Parle (W), Mumbai - 400056
Ph. No. 022 – 6647 7664, Fax No. 022 – 6647 7677, Website - www.manrealty.in

d:\deepali\2019\santosh\taba pavti man globe doc

एम एम आर डी ए
MMRDA

दिनांक : ३१/१२/२०१९.

ताबा पावती

मुंबई महानगर प्रदेश विकास प्राधिकरण आणि **मे.मन ग्लोबल लि.** यांच्यामध्ये दि.२३/०१/२०१९ रोजी साक्षांकित झालेल्या करारान्वये मौजे-मिरा, ता.ठाणे, जि.ठाणे येथील न.भू.क्र. १४७५, १५५६, ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० सर्व्हे नं. ५३/१ पै, क्षेत्र ११४५७ चौ.मी. जमिनीवरील करारातील अटी व शर्तींनूसार भाडेतत्तवावरील घरे योजनेअंतर्गत निवासी सदनिकांचे बांधकाम विकासक **मे.मन ग्लोबल लि.** यांच्यामार्फत पूर्ण झाले असून, प्राधिकरणाच्या भाडेतत्वावरील घरे विभागाकडील दि.१८.१०.२०१९ आणि दि.२३/१२/२०१९ रोजीच्या टिप्पणीन्वये कळविल्यानूसार इ.क्र. आर-१ मधील ५५५ व इ.क्र.आर-२ मधील ३५ अशा एकूण ५९० सदनिकांची संयुक्त स्थळपाहणी दि. २६/११/२०१९ रोजी भूमि व मिळकत शाखा, अभियांत्रिकी विभाग आणि भाडेतत्वारील घरे विभाग यांच्या प्रतिनिधींसमवेत करण्यात आली असून, खालील तक्त्यात नमुद केल्याप्रमाणे इ.क्र. आर-१ मधील ६ अनिवासी व ५४९ निवासी आणि आर-२ मधील २९ निवासी आणि ६ ॲमिनीटीज सदनिकांसह एकूण ५९० सदनिका ताबा देण्याची आणि घेण्याची कार्यवाही **दि ३१/१२/२०१९.** रोजी करण्यात आली आहे.

२.

इ.क्र.	मजला	निवासी/अनिवासी सदनिका (१६० चौ.फु.)	एकूण सदनिका
	तळ मजला	१ ते ६ (अनिवासी)	६
आर-१	पहिला मजला	१०१ ते १२४	२४
	दुसरा मजला	२०१ ते २२४	२४
	तिसरा मजला	३०१ ते ३२४	२४
	चौथा मजला	४०१ ते ४२४	२४
	पाचवा मजला	५०१ ते ५२४	२४
	सहावा मजला	६०१ ते ६१०, ६१२ ते ६२४	२३
	सातवा मजला	७०१ ते ७२४	२४
	आठवा मजला	८०१ ते ८२४	२४
	नव्वा मजला	९०१ ते ९२४	२४
	दहावा मजला	१००१ ते १०२४	२४
	अकरावा मजला	११०१ ते १११४	२४
	बाराव्वा मजला	१२०१ ते १२२४	२४
	तेरावा मजला	१३०१ ते १३१०, १३१२ ते १३२४	२३
	चौदावा मजला	१४०१ ते १४२४	२४
	पंधरावा मजला	१५०१ ते १५२४	२४
	सोळावा मजला	१६०१ ते १६२४	२४
	सतरावा मजला	१७०१ ते १७२४	२४
	अठ्ठरावा मजला	१८०१ ते १८१०, १८१२ ते १८२४	२३
	एकोण्णीसावा मजला	१९०१ ते १९२४	२४
	वीसावा मजला	२००१ ते २०२४	२४
	एकवीसावा मजला	२१०१ ते २१२४	२४
	बावीसावा मजला	२२०१ ते २२२४	२४
	तेवीसावा मजला	२३०१ ते २३२४	२४
		एकूण निवासी / अनिवासी सदनिका	५५५

इ.क्र.	मजला	निवासी सदनिका (१६० चौ. फु.)	एकूण सदनिका
आर-२	पहिला मजला	१०१ ते १०९	९
	दुसरा मजला	२०१ ते २०९	९
	तिसरा मजला	३०१ ते ३०९	९
	चौथा मजला	४०१ ते ४०८	८
		एकूण निवासी सदनिका	३५

....२/-

मुंबई महानगर प्रदेश विकास प्राधिकरण
वांद्रे-कुर्ला संकुल, वांद्रे (पूर्व), मुंबई ४०००५१
दू +९१ २२ २६५९ १२३४ ईपीएबीएक्स +९१ २२ २६५९ ०००१ / ४००० फॅ +९१ २२ २६५९ १११२ / १२६४
https://mmrda.maharashtra.gov.in

Scanned by CamScanner

३. उपरोक्त तक्त्यातील निवासी सदनिकांची तपासणी **मे. मन ग्लोबल लि.चे** अधिकृत प्रतिनिधी तथा विकासक **श्री. निखिल मनसुखानी** प्राधिकरणाच्या अभियांत्रिकी विभागाचे कार्यकारी अभियंता **श्री.लोकेश चौसष्टे** आणि प्राधिकरणाचे भाडेतत्तवावरील घरे विभागाचे नियोजक **श्रीमती निकिता ठाकरे** यांच्यासमवेत भुमि व मिळकत शाखेमार्फत तपासणी केली आहे.

४. सदर इमारत व त्यामधील निवासी सदनिका व तसेच त्या खालील जमिन कोणत्याही प्रकारच्या भारापासून मुक्त आहेत, तसेच ताबा दिनांकापर्यंत सदर जमिन / इमारत व त्यामधील निवासी सदनिकांच्या संदर्भात कोणतेही कर अथवा इतर कोणतीही देय रक्कम असल्यास त्याचा भरणा करण्याची पूर्णपणे जबाबदारी **मे. मन ग्लोबल लि.** यांची राहिल, या अधिन राहून व सोबतच्या तक्त्यात नमुद जे फिक्चर्स नाहित ते बसवून देण्याच्या / पूर्ण करण्याच्या अधिन राहून उपरोक्त तक्त्यामध्ये दाखविलेल्या सदरच्या इमारत क्र. आर-१ व आर-२ मधील मागील तक्त्यात नमुद एकूण ५९० सदनिकांचा ताबा देण्यात व घेण्यात आला आहे.

ताबा देणार

(श्री. निखिल मनसुखानी)
विकासक
मे.मन ग्लोबल लि.

ताबा घेणार

(श्री. संतोष गांगुर्डे)
भूमापक, भुमी व मिळकत शाखा,
मुं.म.प्र.वि.प्रा.

५. प्रमुख, भाडेतत्वारील घरे विभाग (अति.का.) यांच्या दि.१८.१०.२०१९ रोजीच्या टिप्पणी अन्वये व MMRDA/RHD/D-३८६/१२८/२०१९ दि.११.०९.२०१९ रोजीच्या पत्रान्वये तसेच दि.२३/१२/२०१९ रोजीच्या टिप्पणी अन्वये व प्राधिकरणाच्या क्र.मु.म.प्र.वि.प्रा./र.हौ.वि./डी-३८६/१८१/२०१९ दि.२०.१२.२०१९ रोजीच्या पत्रान्वये मागील तक्त्यात नमूद केलेल्या मे.मन ग्लोबल लि. या विकासकामार्फत बांधण्यात आलेल्या **इ.क्र. आर-१ मधील ०६ अनिवासी सदनिका वगळता उर्वरित ५४९ निवासी आणि आर-२ मधील २९ + ६ ॲमिनीटी अशा एकूण ५८४** सदनिकांचा ताबा "जशा आहेत तशा स्थितीत" मिरा-भाईंदर महानगर पालिकेला हस्तांतरीत करणेकामी **प्रतिनिधी श्री.दिपक खांबित, कार्यकारी अभियंता, मिरा-भाईंदर महानगर पालिका,** यांच्या ताब्यात उपरोक्तपरिच्छेद-४च्या अधिन राहून आज **दि. ३१/१२/२०१९** रोजी देण्यात आला आहे.

ताबा देणार

(श्री. संतोष गांगुर्डे)
भूमापक, भुमी व मिळकत शाखा,
मुं.म.प्र.वि.प्रा.

ताबा घेणार

(श्री. दिपक खांबित)
कार्यकारी अभियंता,
मिरा-भाईंदर महानगरपालिका

समक्ष :

(१) श्री. लोकेश चौसष्टे,
कार्यकारी अभियंता,
अभियांत्रिकी विभाग, मुं.म.प्र.वि.प्रा.

(२) श्रीमती निकीता ठाकरे
नियोजक,
भाडेतत्वावरील घरे विभाग, मुं.म.प्र.वि.प्रा.

Scanned by CamScanner

सत्यमेव जयते

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३५०६०/२०२२-२०२३/सन २०२२

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. ०१ को-ऑप. हौ. सोसा. लि.,

सर्व्हे नं. 53, हिस्सा नं. 1, पी.टी.सी.टी.एस. नं. 1475-1556-1561, वॉर्ड नं. क्यू डिईपीटी नं. 5/22, व्हिलेज मिरा, मिरारोड (पु) ता.जि.ठाणे

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३५०६०/२०२२-२०२३ दि ०३/११/२०२२ ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण "गृहनिर्माण संस्था" असून उपवर्गीकरण "भाडेकरु सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- भाईंदर (प)
दिनांक :-०३/११/२०२२

(सतीश देवकते)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

सत्यमेव जयते

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/ ३२३८३/२०२०-२०२१/सन २०२०

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. २ व ३ को-ऑप. हौसिंग सोसा. लि.,

सर्व्हे नं. ५३, हिस्सा नं. १ पी. टी. सी. टी. एस. नं. १४७५, १५५६ ते १५६१, वार्ड नं. बयु. विभाग क्र. ५/२२, व्हिलेज- मिरा भाईंदर, मिरारोड (पुर्व) तालुका जिल्हा- ठाणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम १ (२) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३२३८३/२०२०-२१,दि.३०/०९/२०२० ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण "गृहनिर्माण संस्था" असून उपवर्गीकरण "मार्डेरेट सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- मिरारोड, ठाणे
दिनांक :- ०१/१०/२०२०

(सतीश देपकर)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

सत्यमेव जयते

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/ ३२३८४/२०२०-२०२१/सन २०२०

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. ४ व ५ को-ऑप. हौसिंग सोसा. लि.,

सर्व्हे नं. ५३, हिस्सा नं. १ पी. टी. सी. टी. एस. नं. १४७५, १५५६ ते १५६१, वार्ड नं. क्यु. विभाग क्र. ५/२२, व्हिलेज- मिरा भाईंदर, मिरारोड (पुर्व) तालुका जिल्हा- ठाणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३२३८४/२०२०-२१,दि.२०/०९/२०२० ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (२) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण "गृहनिर्माण संस्था" असून उपवर्गीकरण "भाडेकरु सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- मिरारोड, ठाणे
दिनांक :- ०१/१०/२०२०

(सतीश देवघरे)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/ ३३५५२/२०२१-२०२२/सन २०२१

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. ६ को. ऑप. हौसिंग सोसा लि.,

प्लॉट नं. सर्वे नं. ५३/१, सिटी सर्व्हे नं. १४७५, १५५६-१५६१, १५६५-६७, १६२५, १६४४, १७११-१७१३, १७१६, १७१७, १७८२, १८७०, लक्ष्मी ऑटो जवळ, वेस्टर्न एक्सप्रेस हाईवे, काशिमिरा, मिरारोड (पुर्व), ता.जि.ठाणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३३५५२/२०२१-२०२२, दि.१७/०९/२०२१ ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण "गृहनिर्माण संस्था" असून उपवर्गीकरण "भाडेकरु सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- भाईंदर (प)
दिनांक :- १७/०९/२०२१

(सतीश देवकते)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

सत्यमेव जयते

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/ ३३५५३/२०२१-२०२२/सन २०२१

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. ७ को. ऑप. हौसिंग सोसा लि.,

प्लॉट नं. सर्वे नं. ५३/१, सिटी सर्व्हे नं. १४७५, १५५६-१५६१, १५६५-६७, १६२५, १६४४, १७११-१७१३, १७१६, १७१७, १७८२, १८७०, लक्ष्मी ऑटो जवळ, वेस्टर्न एक्सप्रेस हाईवे, काशिमिरा, मिरारोड (पुर्व), ता.जि.ठाणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३३५५३/२०२१-२०२२, दि.१७/०९/२०२१ ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण"गृहनिर्माण संस्था" असून उपवर्गीकरण "भाडेकरु सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- भाईदर (प)
दिनांक :- १७/०९/२०२१

(सतीश देवकते)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

सत्यमेव जयते

महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/ ३२३८५/२०२०-२०२१/सन २०२०

या प्रमाणपत्राव्दारे प्रमाणित करण्यात येते की,

मेन ओपस बिल्डींग नं. ८ व ९ को-ऑप. हौसिंग सोसा. लि.,

सर्व्हे नं. ५३, हिस्सा नं. १ पी. टी. सी. टी. एस. नं. १४७५, १५५६ ते १५६३, वार्ड नं. क्यु. विभाग क्र. ५/२२, व्हिलेज- मिरा भाईंदर, मिरारोड (पुर्व) तालुका जिल्हा- ठाणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६३ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदणी क्रमांक टी.एन.ए./(टी.एन.ए.)/एचएसजी/(टिसी)/३२३८५/२०२०-२१,दि.३०/०१/२०२० ने नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे वर्गीकरण "गृहनिर्माण संस्था" असून उपवर्गीकरण "मालेकरू सहभागिदारी गृहनिर्माण संस्था" असे आहे.

स्थळ :- मिरारोड, ठाणे
दिनांक :- ०१/१०/२०२०

(सतीश देवकते)
उपनिबंधक
सहकारी संस्था, ठाणे तालुका, ठाणे

दूरध्वनी: २८१९२८२८ / २८१९३०२८ /२८१८११८३ /२८१८१३५३ / २८१४५९ 981
फॅक्स: २८१९७६३६

मिरा - भाईंदर महानगरपालिका

मुख्य कार्यालय भाईंदर

MIRA BHAINDAR MUNICIPAL CORPORATION

स्व.इंदिरागांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प), ता.जि.ठाणे-४०११०१.

जा.नं. मनपा/पापु/२९८/२०१९-२० दिनांक : २२/०५/२०१९

प्रति,
मे. मॅन ग्लोबल लिमिटेड.,
एस.व्हि.रोड, विलेपार्ले,
मुंबई – ४०० ०५६

विषय :- अंतर्गत जलवाहिनी टाकणेस परवानगी मिळणेबाबत

संदर्भ :- मे. मॅन ग्लोबल लिमिटेड यांचा दि.०८/०१/२०१९ रोजीचा अर्ज

महोदय,

उपरोक्त संदर्भिय विषयानुसार मौजे मिरा सर्वे क्र./हिस्सा क्र. सि.स.क्र. १४७५, १५५६ ते १५६१, १५६५ ते १५६७, १६२५, १६४३, १६४४, १७११ ते १७१३, १७१६, १७१७, १७८२, १८७० व सर्वे क्र. ५३/१ पै या जागेत मे. मॅन ग्लोबल लिमिटेड या जागेतील मॅन ओपस या संकुलनास अंतर्गत वितरण जलवाहिनी स्वखर्चाने टाकणेबाबत परवानगी अपेक्षिलेली आहे. सदर अंतर्गत वितरण जलवाहिनी टाकणेसाठीच्या रू.१५,२४,९००/- च्या प्रस्तावास खालील अटीशर्तींची पुर्तता केल्यानंतर देण्यात येईल.

१) सदर A ते B पर्यंत ३०० मि.मी.- ११५ मिटर, B ते C पर्यंत २५० मि.मी.- ३० मिटर, C ते D पर्यंत २०० मि.मी.- १५ मिटर, C ते R1 पर्यंत १५० मि.मी.- ६० मिटर व्यासाची अंतर्गत जलवाहिनी आपणास आपल्या इमारतीच्या आतील परिसरामध्ये तोडफोड होवू नये याकरीता देण्यात येत आहे. तसेच अंतर्गत जलवाहिनीपासून जलमापक मिटर पुढे पाण्याच्या टाकीपर्यंत १०० व ८० मि.मी व्यासाची जी.आय/एम.एस. जलवाहिनी टाकण्यात यावी.

२) सदर जलवाहिनी आपणास स्वखर्चाने टाकणे बंधनकारक आहे.

३) प्रस्तावित जलवाहिनी मंजुर प्रस्तावाप्रमाणे टाकावी लागेल व त्यात कोणताही फेरबदल महानगरपालिकेच्या पुर्व मंजुरीशिवाय करता येणार नाही. सदर जलवाहिनीवर प्रस्ताव दाखवल्यानंतर झडपा (**Sluice Valves**) बसविणेत याव्यात.

४) सदर जलवाहिनी बिडाची असावी तसेच कामासाठीचे साहित्य भारतीय मानांकनानुसार (**ISI**) असावे.

५) सदर प्रस्तावित काम महाराष्ट्र जीवन प्राधिकरणाच्या नोंदणीकृत ठेकेदाराकडुन करणे बंधनकारक आहे.

६) सदर प्रस्तावानुसार संपुर्ण जलवाहिन्यांचे काम समाधानकारकरित्या पुर्ण झाल्यावर सदर जलवाहिनीची जलदाब चाचणी (**Hydraulic Testing**) यशस्वीरित्या पुर्ण करणेचे आहे.

Scanned by CamScanner

७) सदर जलवाहिनी टाकत असताना संकुलीत खोदलेल्या अंतर्गत रस्त्याची दुरुस्ती आपणास स्वखर्चाने करावी लागेल.

८) सदर परवानगीचा उपयोग बांधकामाची अधिकृतता सिध्द करणेसाठी तसेच कोणत्याही प्रकारच्या कायदेशीर बाबींसाठी करता येणार नाही.

९) सदर अंतर्गत जलवाहिनी महानगरपालिकेच्या जलवाहिनीस आपल्या इमारतीस जलजोडण्या मंजूर झालेशिवाय क्रॉस कनेक्शन करता येणार नाही.

१०) सदर अंतर्गत जलवाहिनी टाकल्यानंतर आपणास जलजोडण्या मंजूर करणे महानगरपालिकेस बंधनकारक राहणार नाही किंवा जलजोडण्या आपणास मंजूर झाल्या आहेत, असे समजण्यात येवू नये. तसेच सद्यस्थितीत जलजोडणी मंजूरी देणे बंद आहे.

११) सदर प्रस्तावानुसार संपुर्ण काम मिरा-भाईंदर महानगरपालिकेच्या पाणी पुरवठा विभाग यांच्या देखरेखीखाली करणेत यावे व त्यासाठी महानगरपालिकेस कामाच्या किंमतीच्या ५ टक्के रक्कम (**Supervision Charges**) रु. ७६,२४५/- रोखीने भरणा करावी.

१२) सदर वितरण जलवाहिनी टाकण्यासाठी महानगरपालिकेच्या रस्त्याची खोदाई करावयाची असल्यास त्याची रितसर शुल्क भरुण खोदाई परवानगी घेऊन काम करण्यात यावे.

१३) सदर अंतर्गत जलवाहिनीची मंजूरी आपणास वरील अटीशर्ती मान्य असल्याबाबत रु.१००/- चा करारनामा या कार्यालयास सादर करावा.

१४) अ.क्र.११ व १३ नुसार पुर्तता झाल्यावर उपरोक्त अटीशर्तीनुसार मंजुर प्रस्तावानुसार वितरण व्यवस्था टाकणेसाठी परवानगी देण्यात येत आहे. वरील नमुद रक्कम महानगरपालिकेस भरणा केल्यानंतरच जलवाहिनीचे प्रत्यक्ष कामास सुरुवात करण्यात यावी. सदर अटीशर्तीचे पालन न झाल्यास व कायदेशीर बाबीचा अडथळा आल्यास संबंधीत परवानगी रद्द समजण्यात येईल व सदर बाबतीत सर्व जबाबदारी आपली राहील.

१५) मंजुर प्रस्तावानुसार समाधानकरीत्या काम पुर्ण झाल्यावर संपुर्ण जलवाहिनी विनामोबदला मिरा-भाईंदर महानगरपालिकेकडे हस्तांतरीत होईल. तद्नंतर सदर जलवाहिनीवर आपला कोणताही हक्क राहणार नाही.

१६) अंतर्गत जलवाहिनी टाकण्याचे काम पुर्ण झाल्यानंतर संबंधित सोसायटी/विकासक यांनी महानगरपालिकेस लेखी कळविण्यात यावे. तसेच पाईपचे चलन व काम पूर्ण झाल्याचा संबंधित मेस्त्रीचा दाखला कार्यालयात जमा करावा.

22/5/19

शहर अभियंता

मिरा भाईंदर महानगरपालिका

प्रत :- श्री. राजाराम शेलार

पथक प्रमुख, पथक क्र.०४

उपरोक्त काम अटीशर्तीनुसार पूर्ण झालेबाबतचा अहवाल काम पूर्ण होताच या कार्यालयास सादर करावा

Scanned by CamScanner

मिरा भाईंदर महानगरपालिका

उद्यान व वृक्षप्राधिकरण विभाग

प्रभाग समिती क्र. 5 रसाज टॉकीज जवळ, 3रा माळा
मिरारोड (पुर्व), ता.जि.ठाणे-401 107. दुरध्वनी क्र.28103409

मिरा - भाईंदर महानगरपालिका मुख्य कार्यालय भाईंदर (प.)

जा.क्र./मनपा/वृ.प्रा./मिरारोड/ 155 /2018-19 दिनांकः 30/5/2018

प्रति,
मा. नगररचनाकार सो,
नगररचना विभाग,
मिरा भाईंदर महानगरपालिका

विषयः- उद्यान व वृक्षप्राधिकरण विभागाचा ना हरकत दाखला मिळणेबाबत.

संदर्भः- 1) मौजे मिरा सी.स. क्र. 1475, 1556 ते 1561,1565 ते 1567,1625,1643, 1644, 1711 ते 1713, 1716,1717,1782,1870 व स.क्र.53/1पै. या जागेतील "मन ओपस" भुखंड प्रकार अे मधील सी-1 (बेसमेंट + पार्ट तळ + पोडीयम + 22), सी-2 (बेसमेंट + पार्ट तळ + पोडीयम + 22), अे (बेसमेंट + स्टिल्ट + पोडीयम + 21), डी-1 (बेसमेंट + स्टिल्ट + पोडीयम + 18), डी-2 (बेसमेंट + स्टिल्ट + पोडीयम + 21), ई (बेसमेंट + स्टिल्ट + पोडीयम + 21), आर-1 (पार्ट तळ + 23), आर-2 (स्टिल्ट + 4 पार्ट) या इमारतीस ना हरकत प्रमाणपत्र मिळणेबाबत मे. मन ग्लोबल लिमिटेड यांचे दि.31/03/2018 रोजीचे प्राप्त पत्र.

2) जा.नं. मनपा/नर/1132/2014-15 दि.17/07/2014 अन्वये सुधारीत बांधकाम प्रारंभपत्र (फक्त जोत्यापर्यंत).

3) जा.नं. मनपा/नर/106/2015-16 दि.10/04/2015 अन्वये सुधारीत बांधकाम प्रारंभपत्र (भुखंड प्रकार अे च्या मर्यादित) (इमारत प्रकार अे, डी-1, डी-2 व ई साठी फक्त जोत्यापर्यंत).

महोदय,

मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे – मिरा सी.स. क्र. 1475, 1556 ते 1561,1565 ते 1567,1625,1643, 1644, 1711 ते 1713, 1716,1717,1782,1870 व स.क्र.53/1पै. या जागेतील "मन ओपस" भुखंड प्रकार अे मधील सी-1 (बेसमेंट + पार्ट तळ + पोडीयम + 22), सी-2 (बेसमेंट + पार्ट तळ + पोडीयम + 22), अे (बेसमेंट + स्टिल्ट + पोडीयम + 21), डी-1 (बेसमेंट + स्टिल्ट + पोडीयम + 18), डी-2 (बेसमेंट + स्टिल्ट + पोडीयम + 21), ई (बेसमेंट + स्टिल्ट + पोडीयम + 21), आर-1 (पार्ट तळ + 23), आर-2 (स्टिल्ट + 4 पार्ट) या इमारतीच्या आवारामध्ये आवश्यक झाडांची लागवड व संगोपन विकासकांनी केले असल्याने प्रकरणात बांधकाम पुर्णत्वाचा दाखला देणेंस उद्यान व वृक्षप्राधिकरण विभागाची हरकत नाही.

H.S.M.

(हं.सु.मेश्राम)
उद्यान अधिक्षक
मिरा भाईंदर महानगरपालिका

प्रत.
मे.मन ग्लोबल लिमिटेड,
101, मन हाऊस, पवन हंस समोर,
एस.व्ही.रोड, विले पार्ले (प.),
मुंबई 400 056